

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Monday, July 23, 2001/ Sravana 1, 1923 (Saka)

No.144

11 A.M.

1. National Anthem

The National anthem was played.

11.03 A.M.

2. Oath or Affirmation

Three members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House:-

1 in Tamil
1 in Hindi
1 in Bengali

11.07 A.M.

3. Introduction of Minister

The Prime Minister introduced Shri Ajit Singh, Minister of Agriculture.

11.08 A.M.

4 Obituary References

The Speaker made references to the passing away of His Majesty King Birendra Bir Bikram Shah Dev of Nepal, Shri Shyam Lal Bansiwala, a sitting member of Lok Sabha, Shri Z.M. Kahandole, a member of Fourth, Fifth, Seventh, Tenth and Twelfth Lok Sabha, Shri Amrit Nahata, a member of Fourth to Sixth Lok Sabha, Shri N. Tombi Singh, a member of Fifth, Sixth, Eighth and Ninth Lok Sabha, Shri Sudhakar Rao Naik, a member of Twelfth Lok Sabha, Shri G.Y. Krishnan, a member of Fourth to Seventh Lok Sabha, Shri Ram Dhan, a member of Fourth to Sixth, Eighth and Ninth Lok Sabha. Shri P. Ramachandran, a member of Sixth Lok Sabha, Shri Jagan Nath Kaushal, a member of Seventh and Eighth Lok Sabha and Shri C.R. Pattabhi Raman, a member of Second and Third Lok Sabha. As a mark of respect to the memory of the deceased, members

stood in silence for a short while and thereafter the House was adjourned for the day.

5. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1-230 would be printed in the official report for the day.

11.23 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th July, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, July 24, 2001/ Sravana 2, 1923 (Saka)

No.145

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Niren Ghosh, a member of Seventh Lok Sabha and Shri Thota Subha Rao, a member of Tenth Lok Sabha. Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.18 A.M.

2. Starred Questions

Starred Question Nos. 21 – 23 were orally answered. Replies to Starred Question Nos. 24 – 40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 417 were laid on the Table.

12 Noon

4. Statement By Prime Minister

The Prime Minister made a statement regarding 'recent Summit-level talks held between India and Pakistan in Agra'.

12.10 P.M.

5. Papers Laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 2nd June, 2001 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Manipur published in Notification No.G.S.R.410 (E) in Gazette of India dated the 2nd June, 2001, under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 2nd June, 2001 made by the President in pursuance of sub-clause (i) clause (c) of the above Proclamation published in Notification No. G.S.R.411 (E) in Gazette of India dated the 2nd June, 2001.

(2) A copy of the Report (Hindi and English versions) of the Governor of Manipur dated the 31st May, 2001 to the President.

(3) A copy of the Central Reserve Police Force Group 'B', 'C' and 'D' (General Duty/ Tech/Tradesmen Cadre (Non-Gazetted) (Male/female) and Group 'D' (Enrolled Followers) (male/female) Recruitment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.245 in Gazette of India dated the 12th May, 2001, under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

(4) A copy of the Border Security Force (Medical Officers Cadre) Recruitment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 180 in Gazette of India dated the 31st March, 2001, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(5) A copy of the Notification No. S.O. 683 (Hindi and English versions) published in Gazette of India dated the 31st March, 2001 regarding recognizing environmental Laboratories mentioned therein issued under section 12 and section 13 of the Environment (Protection) Act, 1986.

(6) (1) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:-

(i) Recruitment Regulations of Commissioners/Commissioner-cum-Secretary, Delhi Development Authority (2001) published in Notification No. G.S.R. 282(E) in Gazette of India dated the 24th April, 2001, together with a corrigendum thereto (in Hindi version only) published in Notification No. G.S.R.301(E) in Gazette of India dated the 27th April, 2001.

(ii) G.S.R.414 (E) published in Gazette of India dated the 4th June, 2001 making certain amendments in the Recruitment Regulations for the post of Assistant Director in Delhi Development Authority.

(7) A copy of the Notification No. F.No.K-14011/48/89-UD.II (UT) S.O. (Hindi and English versions) published in Gazette of India dated the 27th March, 2001 seeking to add to the Schedule

to the Metro Railways (Construction of Works) Act, 1978, the metro alignment in respect of the metropolitan city of Delhi, under sub-section (2) of section 32 of the said Act.

(8) A copy of the Annual Statement (Hindi and English versions) showing the names of out of turn allottees to whom allotments were made under five percent discretionary quota in accordance with the guidelines for the year ending the 31st December, 2000.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 1999-2000.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1998-99.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Notification No. S.O. 536(E) (Hindi and English versions) published in Gazette of India dated the 19th June, 2001 regarding levy of fees on mechanical vehicles for the use of the part of the National Highway in Ahmedabad Mumbai section of NH-8, Gujarat, under section 10 of the National Highway Act, 1956.

(14) A copy each of the following papers (Hindi and English versions) :-

(i) Memorandum of understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2001-2002.

(ii) Memorandum of understanding between the MSTC Limited and the Ministry of Steel for the year

2001-2002.

(iii) Memorandum of understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2001-2002.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Mecon Limited, for the year 1999-2000.

(ii) Annual Report of the Mecon Limited, for the year 1999-2000 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) A copy of the Colliery Control (Amendment Order, 2001) (Hindi and English versions) published in Notification No.S.O.453 (E) in Gazette of India dated the 23rd May,2001, under sub-section (6) of section 3 of the Essential Commodities Act,1955.

(17) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:-

(1) The Indian Council of World Affairs (Second) Ordinance, 2001 (No.3 of 2001), promulgated by the President on the 8th May, 2001.

(2) The Food Corporations (Amendment) Ordinance, 2001 (No.4 of 2001), promulgated by the President on the 22nd May, 2001.

(3) The Live-Stock Importation (Amendment) Ordinance, 2001 (No.5 of 2001), promulgated by the President on the 5th July, 2001.

(18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1999-2000.

(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1999-2000 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following papers (Hindi and English versions) :-

(i) Memorandum of Understanding between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2001-2002.

(ii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Ministry of Chemicals and Fertilizers (Department of Fertilizers) for the year 2001-2002.

(iii) Memorandum of Understanding between the Paradeep Phosphates Limited and the Ministry of Chemicals and Fertilizers (Department of Fertilizers) for the year 2001-2002.

6. Assent to Bills

(1) Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the Sixth Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on the 19th April, 2001 :-

- (1) The Appropriation (Railways) No. 2 Bill, 2001 ;
- (2) The Finance Bill, 2001; and
- (3) The Appropriation (No.2) Bill, 2001.

(2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament and assented to by the President :-

- (1) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2001;
- (2) The Chit Funds (Amendment) Bill, 2001;
- (3) The Insurance Laws (Transfer of Business and Emergency Provisions) Repeal Bill, 2001; and
- (4) The Colonial Prisoners Removal (Repeal) Bill, 2001.

7. Report of Public Accounts Committee

SHRI NARAYAN DATT TIWARI presented the Twenty Second Report (Hindi and English versions) of the Public Accounts Committee (Thirteenth Lok Sabha) on (i) Delay in Operational Deployment of Imported Systems (ii) Delay in Development Cum-Production of a System.

8. Study Tour Report of Committee on Public Undertakings

PROF. VIJAY KUMAR MALHOTRA laid on the Table the Study Tour Report (Hindi and English versions) of the Committee on Public Undertakings in respect of Goa Shipyard Limited.

9. Report of the Committee on Petitions

SHRI BASUDEB ACHARIA presented the Eighth and Ninth Reports (Hindi and English versions) of the Committee on Petitions.

10. Submissions by Members

12.13 P.M.

(1) Regarding the situation in North – East States following the decision to extend ceasefire agreement with NSCN beyond Nagaland.

The following members made submissions regarding the situation in North – East States following the decision to extend ceasefire agreement with NSCN beyond Nagaland:-

- (1) Shri Somnath Chatterjee
- (2) Shri Sontosh Mohan Dev
- (3) Shri Bijoy Krishna Handique
- (4) Shri G.M. Banatwalla
- (5) Shri Mulayam Singh Yadav
- (6) Shri K.A. Sangtam
- (7) Shri Chandra Shekhar
- (8) Shri K. Yerrannaidu
- (9) Shri P.H. Pandian
- (10) Shri Raj Kumar Wangcha
- (11) Shri Pramod Mahajan

12.53 P.M.

(2) Regarding flood situation in Orissa, Kerala and other parts of the country.

The following members made submissions regarding flood situation in Orissa, Kerala and other parts of the country :-

- (1) Shri Bikram Keshari Deo
- (2) Shri Anadicharan Sahu
- (3) Shri Suresh Kurup
- (4) Shri V.M. Sudheeran
- (5) Shri A.C. Jose
- (6) Shri Varkala Radhakrishnan
- (7) Shri K. Francis George
- (8) Shri Ramesh Chennithala
- (9) Shri Pramod Mahajan

1.15 P.M.

(3) Regarding killing of Amarnath Pilgrims in Jammu and Kashmir by militants.

The following members made submissions regarding killing of Amarnath Pilgrims in Jammu and Kashmir by militants :-

- (1) Shri Hamnan Mollah
- (2) Shri Adhir Chowdhary
- (3) Shri Swadesh Chakraborty
- (4) Shri Priya Ranjan Dasmunsi
- (5) Shri Chandrakant Khaire
- (6) Shri Mohan Rawale
- (7) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.48 P.M.)

11. Government Bills – Introduced

- (1) The Negotiable Instruments (Amendment) Bill, 2001
- (2) The Delhi Apartment Ownership Bill, 2001
- (3) Advocates' Welfare and Bill, 2001.

2.48 P.M.

12. Matters Under Rule 377

- (1) Shri Ram Singh Kaswan raised a matter regarding need to take steps to increase the level of under ground water in Rajasthan to safeguard the interests of farmers.
- (2) Smt. Jaskaur Meena raised a matter regarding need to extend construction of National Highway from Lalsot to Sheopur (Madhya Pradesh) via Sawai Madhopur (Rajasthan).
- (3) Dr. Ashok Patel raised a matter regarding need to declare Lucknow – Maurawan – Buxur – Bindki – Sagar as national highway and also construct a bridge on river Ganga at Buxur.
- (4) Dr. Laxminarayan Pandeya raised a matter regarding need to extend either Bhopal – Kota or Jaipur – Kota train upto Ratlam, Madhya Pradesh.
- (5) Shri G. Putta Swamy Gowda raised a matter regarding need to ensure availability of adequate inter-state river water to Karnataka.
- (6) Shri S.D.N.R. Wadiyar raised a matter regarding need to send a central team to Karnataka to assess the

situation caused by drought and provide adequate financial assistance to the State.

(7) Shri G.S. Basavaraj raised a matter regarding need to clear the proposal of State Government of Karnataka for setting up an Export Promotion Industrial Park at Mangalore.

(8) Prof. (Smt.) A.K. Premajam raised a matter regarding need to open consulates of Gulf countries in Kerala.

(9) Shri Ram Sagar Rawat raised a matter regarding need for construction of an over-bridge at Safedabad railway crossing in Barabanki district, U.P.

(10) Shri Uttamrao Dhikale raised a matter regarding need to start air service from Nasik City in Maharashtra.

(11) Shri Bal Krishna Chauhan raised a matter regarding need to retain National Institute of Sugar Technology in Mau district of U.P.

(12) Shri Brahma Nand Mandal raised a matter regarding need to check menace of Malaria in Monghyr Parliamentary constituency, Bihar.

(13) Shri Ajay Chakraborty raised a matter regarding need for early completion of electrification work on Hasnabad – Barasat section of Eastern Railway in West Bengal.

13. Government Bills – Passed

Time taken : 09 mts.

(1) The U.P. Sugarcane Cess (Validation) Repeal Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shanta Kumar.

Dr. Bolla Bulli Ramaiah took part in the debate.

Shri Shanta Kumar replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanta Kumar.

The motion was adopted and the Bill was passed.

Time taken : 15 mts.

(2) The Vaccination (Repeal) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. C.P. Thakur.

The following members took part in the debate :-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Prof. Rasa Singh Rawat

Dr. C.P. Thakur replied to the debate.
The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.
Clause 2 was adopted.
Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed was moved by Dr. C.P. Thakur.
The motion was adopted and the Bill was passed.

Time Taken : 15 mts.

(3) The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. C.P. Thakur.

The following members took part in the debate :-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Pawan Kumar Bansal

Dr. C.P. Thakur replied to the debate.
The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.
Clause 2 was adopted.
Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed was moved by Dr. C.P. Thakur.
The motion was adopted and the Bill was passed.

Time Taken : 05 mts.

(4) The Industrial Disputes (Banking Companies) Decision (Repeal) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration moved by Dr. Satyanarayan Jatiya was adopted and Clause-by-

Clause consideration of the Bill was taken up.
Clause 2 was adopted.
Clause 1, the Enacting Formula and the Long Title
were also adopted.
The motion that the Bill be passed was moved by Dr.
Satyanarayan Jatiya.
The motion was adopted and the Bill was passed.

3.50 P.M.

14. Government Bill – Under Consideration

Time Taken : 13 mts.

The Inter-State Water Disputes (Amendment) Bill, 2001.

The motion for consideration of the Bill was moved
by Shri Arjun Charan Sethi.
Prof. Rasa Singh Rawat took part in the debate and
his speech was not concluded.
The discussion was not concluded.

4.03 P.M.

15. Discussion Under Rule 193

Time available : 8 hrs.
Time taken : 2 hrs. 01 mts.
Balance : 5 hrs. 59 mts.

Shri Mulayam Singh Yadav raised a discussion on
the Statement made by the Prime Minister regarding
'recent Summit-level talks held between India and
Pakistan in Agra.

The following members took part in the debate: -

- (1) Shri Madhavrao Scindia
- (2) Prof. Vijay Kumar Malhotra

The discussion was not concluded.

6.04 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday,
the 25th July, 2001)*

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN — PART II
(General information relating to Parliamentary and other matters)

Wednesday, July 25, 2001/ Sravana 3, 1923 (Saka)

(No.2067-2072)

No. 2067

Second Anniversary of India's Victory in the Kargil Conflict

Members are informed that a brief function will be held to mark the second Anniversary of India's Victory in Kargil Conflict, in the Parliament House (near Mahatma Gandhi's Statue) on 26th July, 2001 at 2000 hrs. The Chairman, Rajya Sabha and the Speaker, Lok Sabha will lead the distinguished gathering by lighting candles.

Members are requested kindly to attend the function and assemble at the venue by 1940 hrs.

No. 2068

Procedure for making submissions by Members on Statement by Minister of Parliamentary Affairs regarding Government Business for the following week

Members who desire to suggest fresh subjects (not already included in the Statement by Minister) for discussion in the House during the following week should give notice, in writing, to the Secretary-General by 10.00 hrs. on the day on which item has been included in the list of business, mentioning in brief only two such subjects.

2. In this connection, attention of members is invited to the observation made by the Speaker in the House on 9 August, 1991 as follows:—

"You have just to mention the subject. You do not have to read it out. Otherwise, it will be very difficult and everybody will be making a long speech on the subjects to be included. You just mention the name of the subject."

3. In selecting the matters, following guidelines as usual shall be followed:

(j) On the day when Minister of Parliamentary Affairs makes statement regarding Government business, ten members who give notice by 10 A.M. may be allowed to make submissions. If there are notices by more than ten members their inter-se priority shall be determined by ballot.

(ii) No other members shall be allowed to make submissions even if someone from those ten is absent.

(iii) Members of Business Advisory Committee shall not be allowed to make submissions.

(iv) The submissions proposed to be made should be within the parameters of Rule 352 of the Rules of Procedure and Conduct of Business in Lok Sabha and in no case allegatory in nature.

4. On the day, submissions are made by members, matters under rule 377 shall not be permitted.

Kind cooperation of members is solicited.

No. 2069

Nomination to the Committee on Petition

The Speaker has nominated Shri Ramjee Manhi to be a member of the Committee on Petitions vice Shri Shyam Lal Bansiwala died.

No. 2070

Election of Four Members to the Animal Welfare Board of India

The following dates have been fixed for receiving nominations, withdrawal of candidature and for holding an election, if necessary, in connection with the Animal Welfare Board of India, motion in respect of which was adopted by the House on 25 July, 2001:-

No. of members to be elected	Four
Last date for nomination	Monday, 30 July, 2001 (upto 1600 hours)
Last date for withdrawal	Wednesday, 1 August, 2001 (upto 1600 hours)
Date of election (if necessary)	Wednesday, 8 August, 2001 (from 1130 to 1630 hours in Committee Room No.62, Parliament House)

No. 2071

Current Economic Scenario

Members' Reference Service of LARRDIS has brought out an Information Bulletin titled 'Current Economic Scenario'. Members may kindly obtain a copy of the same from the Members' Information Desk in Parliament Library (Ground Floor), Parliamentary House or convey their requirement to Members' Reference Service (Telephone Nos. 3017517, 3034652 and 3034367).

No. 2072

Result of ballots of notices of Starred and Unstarred Questions

Members are informed that ballots in respect of Starred and Unstarred Questions received upto 10.00 hrs. on 25 July, 2001 for the sitting of Lok Sabha to be held on 16 August,2001 were held in the presence of Dr. M.P. Jaiswal, M.P..

Statements indicating the results of the ballots have been placed in Parliamentary Notice Office for the information of Members.

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Thursday, July 26, 2001/ Sravana 4, 1923 (Saka)

No.147

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shrimati Phoolan Devi, who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 61-80 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 597-826 would be printed in the official report for the day.

11.03 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th July, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, July 27, 2001/ Sravana 5, 1923 (Saka)

No.148

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 81 – 100 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 827 – 1056 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 2. P.M.)

2. P.M.

2. Papers Laid on the Table

The following papers were laid on the Table:-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, New Delhi, for the year 1999-2000.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Consumer Affairs, Food and Public Distribution for the year 2001-2002.

(4). A copy each of the following papers (Hindi and English versions) :-

(1) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.

(2) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.

(3) Memorandum of Understanding between the Kochi Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.

(5) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) for the year 2001-2002.

(ii) Memorandum of Understanding between the Andrew Yule and Company Limited and the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) for the year 2001-2002.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 1999-2000.

(ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b)(i) Review by the Government of the working of the Brushware Limited, Kanpur, for the year 1998-99.

(ii) Annual Report of the Brushware Limited, Kanpur, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c)(i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1999-2000.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 the Essential Commodities Act, 1955 :-

(i) S.O.227 (E) published in Gazette of India dated the 16th March, 2001 notifying the Kalptaru Papers Limited, Village Karoli, Tehsil Kolol, in the State of Gujarat as a mill producing newsprint.

(ii) S.O.298 (E) published in Gazette of India dated the 30th March, 2001 notifying the Coral Newsprints Limited, Gajraula, Tehsil Hasanpur, in the State of Uttar Pradesh as a mill producing newsprint.

(iii) S.O.299 (E) published in Gazette of India dated the 30th March, 2001 notifying the Shiva Paper Mills Limited, Rampur, Tehsil Rampur, in the State of Uttar Pradesh as a mill producing newsprint.

(iv) S.O.357 (E) published in Gazette of India dated the 26th April, 2001 notifying the V.G. Paper and Boards Limited, Unit I, Swaminathapuram, District Dindigul, Tamil Nadu, as a mill producing newsprint.

(v) S.O.359 (E) published in Gazette of India dated the 26th April, 2001 notifying the Ajanta Paper and General Products Limited, District Bharuch in the State of Gujarat as a mill producing newsprint.

(vi) S.O.360 (E) published in Gazette of India dated the 26th April, 2001 notifying the Kaygaon Paper Mills Limited, District Aurangabad, in the State of Maharashtra as a mill producing newsprint.

(9) A copy of the Notification No.S.O.603 (E) (Hindi and English versions) published in Gazette of India dated the 29th June, 2001 making certain amendments in the Notification S.O.477(E) dated the 25th July, 1991, sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 the Central Excise Act, 1944 :-

(i) G.S.R. 294(E) published in Gazette of India dated the 26th April, 2001, together with an explanatory memorandum making certain amendments in the Notification 3/2001-CE, dated the 1st March, 2001.

(ii) G.S.R. 307 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum making certain amendments in the Notification 32/99-CE, dated the 8th July, 1999.

(iii) G.S.R. 395 (E) published in Gazette of India dated the 29th May, 2001, together with an explanatory memorandum making certain amendments in the Notification 3/2001-CE, dated the 1st March, 2001.

(iv) G.S.R. 359 (E) published in Gazette of India dated the 16th May, 2001, together with an explanatory memorandum seeking to exempt all excisable goods produced or manufactured in a hundred percent export oriented undertaking or a free trade zone or a special economic zone and cleared to a person holding an advance release order issued against advance licence/Duty Free Replenishment Certificate or a back to back inland letter of credit subject to fulfillment of certain conditions as specified therein.

(v) G.S.R. 378(E) published in Gazette of India dated the 18th May, 2001, together with an explanatory memorandum making certain amendments in six Notifications mentioned therein.

(vi) G.S.R. 380 (E) published in Gazette of India dated the 21st May, 2001, together with an explanatory memorandum seeking to exempt duty on single yarn classifiable under chapter 55 consumed captively for producing double multifold yarn during the period commencing on 1st March, 1986 and ending with 28th February, 1994.

(vii) G.S.R. 309 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to specify the rate of excise duty leviable under the compounded levy scheme on specified processed textile fabrics manufactured by independent textile processors.

(viii) G.S.R. 310 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to exempt raincoats, undergarments and clothing accessories, not knitted or crocheted, from excise duty.

(ix) G.S.R. 311 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to rescind the notification No. 12/2001-CE dated the 1st March, 2001.

(x) G.S.R. 312 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to extend the General small scale excise duty exemption scheme to ready-made garments.

(xi) G.S.R. 313 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to exempt from excise duty to small scale units manufacturing ball or roller bearings, whose aggregate value of clearances in the preceding financial year did not exceed rupees twenty five lakhs.

(xii) The Central Excise (Fifth Amendment) Rules, 2001 published in Notification No. G.S.R. 314(E) in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum.

(xiii) G.S.R. 315 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to amend the notification No. 7/2001-CE dated the 1st March, 2001.

(xiv) G.S.R. 316 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to exempt job workers who undertake job work in respect of goods falling under chapter 62 of the First Schedule to the Central Excise Tariff Act, 1985 on behalf of the merchant manufacturer liable to pay the duty of excise leviable thereon from getting their factory premises registered.

(xv) G.S.R. 317 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to amend the notification No. 27/92-CE dated the 9th October, 1992.

(xvi) G.S.R. 318 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to prescribe tariff value in respect of articles of apparel, not knitted or crocheted.

(xvii) G.S.R. 319 (E) published in Gazette of India dated the 30th April, 2001, together with an explanatory memorandum seeking to prescribe deemed credit in respect of articles of declared inputs used in the manufacturer of articles of apparel and clothing accessories, not knitted or crocheted.

(xviii) G.S.R. 346 (E) published in Gazette of India dated the 11th May, together with an explanatory memorandum seeking to rescind the

notification No. 4/2001-CE dated the 1st March, 2001.

(xix) G.S.R. 347 (E) published in Gazette of India dated the 11th May, 2001, together with an explanatory memorandum seeking to extend the existing excise duty exemption to specified products mentioned therein.

(xx) G.S.R. 348 (E) published in Gazette of India dated the 11th May, 2001, together with an explanatory memorandum seeking to extend the existing excise duty exemption to specified products mentioned therein.

(xxi) The Central Excise (Sixth Amendment) Rules, 2001 published in Notification No. G.S.R. 349(E) in Gazette of India dated the 11th May, 2001, together with an explanatory memorandum.

(xxii) G.S.R. 350 (E) published in Gazette of India dated the 11th May, 2001, together with an explanatory memorandum seeking to prescribe the rate of interest consequent to the enactment of the Finance Act, 2001.

(xxiii) G.S.R. 408 (E) published in Gazette of India dated the 1st June, 2001, together with an explanatory memorandum seeking to amend the Notification No. 67/95-CE, dated the 16th March, 1995.

(xxiv) The Central Excise (Seventh Amendment) Rules, 2001 published in Notification No. G.S.R. 423(E) in Gazette of India dated the 11th June, 2001, together with an explanatory memorandum.

(xxv) G.S.R. 424 (E) published in Gazette of India dated the 11th June, 2001 together with an explanatory memorandum seeking to amend the notification No. 7/2001-CE dated the 1st March, 2001.

(xxvi) The Central Excise (No.2) (First Amendment) Rules, 2001 published in Notification No. G.S.R. 493(E) in Gazette of India dated the 28th June, 2001, together with an explanatory memorandum.

(xxvii) G.S.R. 500 (E) published in Gazette of India dated the 29th June, 2001 together with an explanatory memorandum seeking to amend the Central Excise Tariff Notifications so as to incorporate the provisions of central Excise Rules and other Rules in these Notifications.

(xxviii) G.S.R. 511 (E) published in Gazette of India dated the 6th July, 2001 together with an

explanatory memorandum seeking to amend Notification No.108/95-CE dated the 28th August, 1995.

(xxix) The Central Excise (No.2) Rules, 2001 published in Notification No. G.S.R. 444(E) in Gazette of India dated the 21 June, 2001, together with an explanatory memorandum.

(xxx) The CENVAT Credit Rules, 2001 published in Notification No. G.S.R. 445(E) in Gazette of India dated the 21st June, 2001, together with an explanatory memorandum.

(xxxii) The Central Excise (Appeals) Rules, 2001 published in Notification No. G.S.R. 446(E) in Gazette of India dated the 21st June, 2001, together with an explanatory memorandum.

(xxxiii) The Central Excise (Settlement of Cases) Rules, 2001 published in Notification No. G.S.R. 447(E) in Gazette of India dated the 21st June, 2001, together with an explanatory memorandum.

(xxxiiii) The Central Excise (Removal of Goods at Confessional Rate of Duty for Manufacture of Excisable Goods) Rules, 2001 published in Notification No. G.S.R. 448(E) in Gazette of India dated the 21st June, 2001, together with an explanatory memorandum

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs and Tariff Act, 1975:-

(i) G.S.R. 308(E) published in Gazette of India dated the 30th April, 2001 together with an explanatory memorandum seeking to extend the validity of levy of anti-dumping duty on acrylonitrile butadiene rubber originating in or exported from Japan and imported into India by a further period of six months upto 13th November, 2001.

(ii) G.S.R. 331(E) published in Gazette of India dated the 10th May, 2001 together with an explanatory memorandum seeking to impose provisional anti dumping duty on Phosphoric Acid (Technical Grade) originating in or exported from the People's Republic of China.

(iii) G.S.R. 332(E) published in Gazette of India dated the 10th May, 2001 together with an explanatory memorandum seeking to impose final anti dumping duty on Polyester Films originating in or exported from the People's Republic of Korea and Indonesia at the rates recommended by Designated Authority.

(iv) G.S.R. 333(E) published in Gazette of India dated the 10th May, 2001 together with an explanatory memorandum seeking to rescind Notification No. 141/2000-Customs dated the 15th November, 2000.

(v) G.S.R. 334(E) published in Gazette of India dated the 10th May, 2001 together with an explanatory memorandum seeking to impose final anti dumping duty on Sodium Ferrocyanide, originating in or exported from the European Union, at the rates recommended by Designated Authority.

(vi) G.S.R. 335(E) published in Gazette of India dated the 10th May, 2001 together with an explanatory memorandum seeking to rescind Notification No.8/2001-Cus.,dated the 31st January, 2001.

(vii) G.S.R. 435(E) published in Gazette of India dated the 14th June, 2001 together with an explanatory memorandum seeking to impose provisional anti dumping duty on white Portland cement, originating in or exported from the UAE or Iran and imported into India at the rates recommended by Designated Authority.

(viii) G.S.R. 454(E) published in Gazette of India dated the 25th June, 2001 together with an explanatory memorandum seeking to impose Definitive anti dumping duty on Specified Grades/types of Alloy and Non-Alloy Steel Billets, Bars and Rounds or Sizes conforming to Indian Standards specifications or any other international specifications equivalent to Indian standards specifications, originating in or exported from Russia and China and imported into India as recommended by Designated Authority.

(ix) G.S.R. 455(E) published in Gazette of India dated the 25th June, 2001 together with an explanatory memorandum seeking to rescind the Notification No. 151/2000-Customs, dated the 26th December, 2000.

(x) G.S.R. 456(E) published in Gazette of India dated the 25th June, 2001 together with an explanatory memorandum seeking to impose Definitive anti dumping duty on Ferro Silicon, originating in or exported from Russia and China and imported into India as recommended by the Designated Authority.

(xi) G.S.R. 457(E) published in Gazette of India dated the 25th June, 2001 together with an explanatory memorandum seeking to rescind the Notification No. 152/2000-Customs, dated the 26th December, 2000.

(xii) G.S.R. 461(E) published in Gazette of India dated the 26th June, 2001 together with an explanatory memorandum seeking to impose final anti dumping duty on Caustic Soda , originating in or exported from Saudi Arabia, Iran, Japan, USA and France, at the rates recommended by Designated Authority.

(xiii) G.S.R. 462(E) published in Gazette of India dated the 26th June, 2001 together with an explanatory memorandum seeking to impose final anti dumping duty on Strontium Carbonate, originating in or exported from the People's Republic of China, at the rates recommended by Designated Authority.

(xiv) G.S.R. 463(E) published in Gazette of India dated the 26th June, 2001 together with an explanatory memorandum seeking to impose final anti dumping duty on Aniline, originating in or exported from the European Union, at the rates recommended by Designated Authority.

(xv) G.S.R. 487(E) published in Gazette of India dated the 28th June, 2001 together with an explanatory memorandum seeking to impose anti dumping duty on acrylic fibre, originating in or exported from the USA, Korea RP and Thailand in US Dollar terms.

(xvi) G.S.R. 488(E) published in Gazette of India dated the 28th June, 2001 together with an explanatory memorandum seeking to continue safeguard duty on phenol for a further period of two years with effect from the 30th June, 2001.

(xvii) G.S.R. 489(E) published in Gazette of India dated the 28th June, 2001 together with an explanatory memorandum seeking to impose provisional anti dumping duty on Hexamine, originating in or exported from Saudi Arabia and Russia.

(xviii) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules,2001 published in Notification No. G.S.R. 405 (E) in Gazette of India dated the 31st May, 2001, together with an explanatory memorandum.

(xix) G.S.R. 521(E) published in Gazette of India dated the 11th July, 2001 together with an explanatory memorandum seeking to impose provisional anti dumping duty on Vitamin AD500/100, originating in or exported from European Union and Singapore.

(xx) G.S.R. 352(E) published in Gazette of India dated the 11th May, 2001 together with an explanatory memorandum seeking to amend Notification No. 19/2001-Cus., dated the 1st March, 2001.

(xxi) G.S.R. 353(E) published in Gazette of India dated the 11th May, 2001 together with an explanatory memorandum seeking to prescribe effective rates of additional duty on alcoholic liquors.

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 231(E) published in Gazette of India dated the 30th March, 2001 together with an explanatory memorandum seeking to exempt raw pearls, natural or cultured, rough diamonds and other precious or semi-precious stones, unset and uncut, when imported into India against a valid Replenishment Licence, Diamond Import Licence and Bulk Licence issued in terms of the specified Exim Policy from the whole of the duty of customs leviable thereon.

(ii) G.S.R. 295(E) published in Gazette of India dated the 26th April, 2001 together with an explanatory memorandum seeking to amend Notification No. 17/2001-Cus., dated the 1st March, 2001.

(iii) G.S.R. 299(E) published in Gazette of India dated the 26th April, 2001 together with an explanatory memorandum seeking to amend Notification No. 17/2001-Cus., dated the 1st March, 2001.

(iv) G.S.R. 360(E) published in Gazette of India dated the 16th May, 2001 together with an explanatory memorandum seeking to provide exemption from payment of customs duty to cut and polished diamonds ;when re-imported after certification/grading by the specified laboratories/agencies abroad as detailed in the notification subject to fulfillment of conditions specified in this behalf.

(v) G.S.R. 377(E) published in Gazette of India dated the 18th May, 2001 together with an explanatory memorandum seeking to amend certain Notifications mentioned therein.

(vi) G.S.R. 412(E) published in Gazette of India dated the 4th June, 2001 together with an explanatory memorandum seeking to amend Notification No. 35/2001-Cus., dated the 30th March, 2001.

(vii) G.S.R. 416(E) published in Gazette of India dated the 7th June, 2001 together with an explanatory memorandum seeking to amend Notification No. 17/2001-Cus., dated the 1st March, 2001.

(viii) G.S.R. 426(E) published in Gazette of India dated the 12th June, 2001 together with an explanatory memorandum seeking to amend Notification No. 17/2001-Cus., dated the 1st March, 2001.

(ix) The Courier Imports and Exports (Clearance) Amendment Regulations, 2001 published in Notification No. G.S.R. 184 (E) in Gazette of India dated the 14th March, 2001, together with an explanatory memorandum.

(x) G.S.R. 351 (E) published in Gazette of India dated the 11th May, 2001 together with an explanatory memorandum seeking to rescind Notification No. 18/2001-Cus., dated the 1st March, 2001.

(xi) G.S.R. 354(E) published in Gazette of India dated the 11th May, 2001 together with an explanatory memorandum seeking to prescribe the rate of interest consequent to the enactment of Finance Act,2001.

(xii) G.S.R. 394(E) published in Gazette of India dated the 29th May, 2001 together with an explanatory memorandum seeking to amend Notification No. 18/99-Cus., dated the 11th February,1999.

(xiii) The Foreign Privileged Persons,(Regulation of Customs Privileges) Amendment Rules, 2001 published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 27th June, 2001, together with an explanatory memorandum.

(xiv) G.S.R. 510 (E) published in Gazette of India dated the 6th July, 2001 together with an explanatory memorandum seeking to amend Notification No. 84/97-Cus., dated the 11th November,1997.

(13) A copy of the Notification No. G.S.R.381(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 2001 together with an explanatory memorandum seeking to appoint the 1st day of June, 2001 for purpose of section 106 of the Finance Act, 2001.

(14) A copy of the Notification No. G.S.R.265(E) (Hindi and English versions) published in Gazette of India dated the 19th April, 2001 together with an

explanatory memorandum seeking to provide exemption from payment of inland air travel tax to the sky marshals performing inland journey by air on free tickets issued by Indian Airlines for the purpose of anti hijacking of aircrafts, under section 49 of the Finance Act, 1989.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Central Excise Tariff Act, 1985:-

(i) G.S.R. 490(E) published in Gazette of India dated the 28th June, 2001 together with an explanatory memorandum seeking to provide for the compounded levy system for payment of excise duty by independent textile processors manufacturing specified processed textile fabrics.

(ii) G.S.R. 491(E) published in Gazette of India dated the 28th June, 2001 together with an explanatory memorandum seeking to prescribe lump sum duty and lay down special procedure to be followed in respect of the manufacturers of embroidery.

(iii) G.S.R. 492(E) published in Gazette of India dated the 28th June, 2001 together with an explanatory memorandum seeking to prescribe lump sum duty and lay down special procedure to be followed in respect of the manufacturers of Stainless Steel Patta/ Pattis or Aluminum circles.

(iv) G.S.R. 496(E) to G.S.R. 499(E) published in Gazette of India dated the 29th June, 2001 together with an explanatory memorandum seeking to provide deemed credit.

(16) A copy of the General Insurance (Rationalization and Revision of Pay Scales and Other conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2001 (Hindi and English versions) published in notification No. S.O. 225(E) in Gazette of India dated the 15th March, 2001, under sub-section (5) of section 17A of the General Insurance Business (Nationalization) Act, 1972.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 503(E) published in Gazette of India dated the 3rd July, 2001 together with an explanatory memorandum seeking to amend the Notification No.5/96-Service Tax dated the 3rd April, 1996.

(ii) G.S.R. 504 (E) published in Gazette of India dated the 3rd July, 2001 together with an explanatory memorandum seeking to exempt the taxable service provided by a Security Agency to 83 specified diplomatic missions or members thereof holding diplomatic status of the concerned countries from whole of the service tax leviable hereon.

(iii) G.S.R. 505(E) published in Gazette of India dated the 3rd July,2001 together with an explanatory memorandum seeking to amend the Notification No.48/98-ServiceTax dated the 24th April,1998.

(iv) G.S.R. 514 (E) published in Gazette of India dated the 9th July, 2001 together with an explanatory memorandum seeking appoint the 16th July,2001 as the date on which the Finance Act,1994 shall be amended.

(v) The Service Tax (Amendment) Rules, 2001 published in Notification No.G.S.R.515(E) in Gazette of India dated the 9th July,2001 together with an explanatory memorandum.

(vi) G.S.R. 516 (E) published in Gazette of India dated the 9th July, 2001 together with an explanatory memorandum seeking to exempt from the whole of the service tax the taxable service provided in relation to still photography by any photography studio or agency which are not registered under the law relating to shops and establishment or any other law of the state for the time being in force.

(vii) G.S.R. 517 (E) published in Gazette of India dated the 9th July, 2001 together with an explanatory memorandum seeking to exempt from the whole of the service tax the taxable service provided in relation to video-tape production by any individual videographer

(viii) G.S.R. 518 (E) published in Gazette of India dated the 9th July, 2001 together with an explanatory memorandum seeking to exempt from the whole of the service tax the taxable service provided in relation to broadcasting service by any cable television operator.

(18) A copy of the Statement (Hindi and English versions) indicating the results of market borrowing during the year 2000-2001.

(19) A copy each of the following Notifications (Hindi and English versions) issued under section 3,4 and 8 of the Recovery of Debts Due to Banks and Financial Institutions Act,1993:-

(i) G.S.R.258 (E) published in Gazette of India dated the 16th April, 2001 notifying the rename of

the Establishment of the Chennai Debts Recovery Tribunal No.2 set up at Chennai as Chennai Debts Recovery Tribunal No.1 indicating the jurisdictions of the two Debts Recovery Tribunals.

(ii) G.S.R.269 (E) published in Gazette of India dated the 20th April, 2001 notifying the change in location of the Debts Recovery Appellate Tribunal Chennai.

(iii) G.S.R.270 (E) published in Gazette of India dated the 20th April, 2001 notifying the rename of the Establishment of the Kolkata Debts Recovery Tribunal No.2 set up at Kolkata as Kolkata Debts Recovery Tribunal No.1 indicating the jurisdictions of the two Debts Recovery Tribunals.

(iv) G.S.R.267 (E) published in Gazette of India dated the 20th April, 2001 containing corrigendum to the Notification No.G.S.R. 645(E) dated the 2nd August, 2000.

(v) G.S.R.268 (E) published in Gazette of India dated the 20th April, 2001 containing corrigendum to the Notification No.G.S.R. 646(E) dated the 2nd August, 2000.

(20) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.402 (E) in Gazette of India dated the 30th May, 2001, under section 83 of the Standards of Weights and Measures Act,1976.

(21) A copy of the Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director- General) Amendment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.429 (E) in Gazette of India dated the 13th June, 2001, under section 39 of the Bureau of Indian Standards Act, 1986.

(22)) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act,1955:-

(i) G.S.R.397 (E) published in Gazette of India dated the 29th May, 2001 notifying the minimum sugarcane prices payable by sugar factories for 2000-2001 sugar season.

(ii) G.S.R.494 (E) published in Gazette of India dated the 29th June,2001 notifying the minimum sugarcane prices payable by sugar factories for 1997-98 sugar season.

(23) A copy of the Merchant Shipping (Continuous

Discharge Certificate-cum-Seafarer's Identity Document) Rules,2001 (Hindi and English versions) published in Notification No. G.S.R.440 (E) in Gazette of India dated the 19th June,2001, under sub-section (3) of section 458 of the Merchant Shipping Act,1958.

3. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI THAWAR CHAND GEHLOT presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto:-

(1) Fourteenth Report (Eleventh Lok Sabha) on Action Taken by Government on the recommendations contained in the 8th Report (11th Lok Sabha) on Ministry of Railways (Railway Board) – Reservation for and employment of Scheduled Castes and Scheduled Tribes in South Central Railways.

(2) Fifteenth Report (Thirteenth Lok Sabha) on Action Taken by Government on the recommendations contained in the 5th Report (13th Lok Sabha) on the Ministry of Finance (Banking Division) – Reservation for and employment of Scheduled Castes and Scheduled Tribes in State Bank of Patiala and credit facilities provided by the Bank to them.

2.07 P.M.

4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 30th July, 2001.

5. Motions for Elections to Committees

(i) SHRI ARUN JAITLEY to move the following:-

“ That in pursuance of Section 4(2)(a) of the Merchant Shipping Act, 1958 read with Rule 4(1) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as Members of the National Shipping Board, subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

(ii) Shri Santosh Gangwar on behalf of Shri Murasoli Maran moved the following motion:-

“That in pursuance of Section 4 (4) (b) of the Tobacco Board Act, 1975, read with rule 4(1) of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder.”

2.12 P.M.

6. Motion regarding Twenty-first Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion :-

“That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 25th July, 2001.”

The motion was adopted.

2.13 P.M.

7. Government Bill – Under Consideration

Time allotted : 2 hrs.

Time Taken : 1 hr. 32 mts.

Balance : 28 mts.

The Inter-State Water Disputes (Amendment) Bill, 2001.

Discussion on the motion for consideration of the Bill moved by Shri Arjun Charan Sethi on the 24th July, 2001, continued.

The following members took part in the debate :-

- (1) Prof. Rasa Singh Rawat
- (2) Shri S.D.N.R. Wadiyar
- (3) Shri Varkala Radhakrishnan
- (4) Dr. K. Malaisamy
- (5) Shri Shyamacharan Shukla
- (6) Dr. Raghuvansh Prasad Singh (Speech unfinished)

The discussion was not concluded.

3.32 P.M.

8. Motion regarding Thirteenth, Fourteenth and Fifteenth Reports of the Committee on Private

Members' Bills and Resolutions

Shri M.O.H. Farook moved the following motion :-

“That the House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 23 March, 2001 and agree with the Fourteenth Report of the Committee presented to the House on 19 April, 2001, subject to modification that para 4 and sub-para (ii) of recommendations thereof relating to allocation of time to Resolutions, be omitted and also agree with the Fifteenth Report of the Committee presented to the House on 25 July, 2001.”

The motion was adopted.

9. Private Members' Bills – Introduced

- (1) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2000 (Amendment of section 2) by Shri Ramdas Athawale.
- (2) The Constitution (Amendment) Bill, 2000 (Insertion of new article 18A) by Shri Ramdas Athawale.
- (3) The Constitution (Amendment) Bill, 2000 (Insertion of new Part XXIA, etc.) by Shri Subodh Mohite.
- (4) The Constitution (Amendment) Bill, 2000 (Insertion of new article 24A) by Shri Subodh Mohite.
- (5) The States Reorganisation Commission Bill, 2000 by Shri Subodh Mohite.
- (6) The National Parks Bill, 2000 by Shri Subodh Mohite.
- (7) The Provision of Free Medical and Engineering Education to Meritorious and Economically Weaker Students Bill, 2000 by Shri Ramdas Athawale.
- (8) The Cotton Growers (Benefit) Bill, 2000 by Shri Ramdas Athawale.
- (9) The Constitution (Amendment) Bill, 2000 (Insertion of new article 364A, etc.) Shri Prahlad Singh Patel.
- (10) The Constitution (Amendment) Bill, 2000 (Amendment of article 130) by Dr. A.D.K. Jeyaseelan.
- (11) The High Court of Mumbai (Establishment of a Permanent Bench at Nasik) Bill, 2000 by Adv. Uttamrao Dhikale.
- (12) The Constitution (Amendment) Bill, 2000 (Amendment of Seventh Schedule) by Dr. A.D.K. Jeyaseelan.
- (13) The National Agriculture Commission Bill, 2000 by Adv. Uttamrao Dhikale.
- (14) The Constitution (Amendment) Bill, 2000 (Insertion of new article 21A, etc.) by Shri Basudeb

Acharia.

(15) The Political Parties (Assistance and Regulation) Bill, 2000 by Adv. Uttamrao Dhikale.

(16) The National Commission for Senior Citizens Bill, 2000 by Adv. Uttamrao Dhikale.

(17) The Constitution (Amendment) Bill, 2000 (Amendment of Eighth Schedule) by Shri Hannan Mollah.

(18) The Constitution (Amendment) Bill, 2000 (Amendment of Eighth Schedule) by Shri G.M. Banatwalla.

(19) The Constitution (Amendment) Bill, 2001 (Amendment of article 80) by Shri Anant Gangaram Geete.

(20) The Constitution (Amendment) Bill, 2001 (Amendment of First Schedule) by Shri Hannan Mollah.

(21) The Senior Citizens (Welfare) Bill, 2001 by Shri Chandrakant Khaire.

(22) The Fruit and Vegetable Board Bill, 2001 by Shri Chandrakant Khaire.

(23) The Prohibition on Religious Conversion Bill, 2001.

The motion for leave to introduce the Bill moved by Shri Anant Gangaram Geete was opposed. The motion was adopted and the Bill was introduced.

(24) The Constitution (Amendment) Bill, 2001 (Amendment of article 103, etc.) by Shri Hannan Mollah.

(25) The Constitution (Scheduled Castes) (Union Territories) Order (Amendment) Bill, 2001 (Amendment of the Schedule) by Shri Pawan Kumar Bansal.

(26) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2001 (Amendment of the Schedule) by Shri Pawan Kumar Bansal.

(27) The Constitution (Amendment) Bill, 2001 (Amendments of articles 115 and 205) by Shri Ramesh Chennithala.

(28) The Punjab Municipal Corporation Law (Extension to Chandigarh) Bill, 2001 (Amendment of the Schedule) by Shri Pawan Kumar Bansal.

(29) The Consumer Protection (Amendment) Bill, 2001 (Amendment of section 2) by Shri Ramesh Chennithala.

(30) The Juvenile Justice (Amendment) Bill, 2001 (Amendment of section 53) by Shri Ramesh Chennithala.

(31) The Forest (Conservation) Amendment Bill, 2001 (Insertion of new section 2A) by Shri Ramesh Chennithala.

4.15 P.M.

10. Private Member's Bill – Withdrawn

The Constitution (Amendment) Bill, 1999 (Insertion of new article 75A, etc.) by Shri Anant Gangaram Geete.

Further discussion on the motion for consideration of the Bill moved by Shri Anant Gangaram Geete on the 24th November, 2000, continued.

The following members took part in the debate :-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Varkala Radhakrishnan
- (3) Shri Ramdas Athawale
- (4) Adv. Suresh Ramrao Jadhav (Patil)
- (5) Shri Punnulal Mohale
- (6) Shri Sheesh Ram Singh Ravi
- (7) Shri I.D. Swami

Shri Anant Gangaram Geete replied to the debate.
The Bill was withdrawn by leave of the House.

5.51 P.M.

11. Private Members' Bill – Under Consideration

The Scheduled Castes and the Scheduled Tribes (Reservation in Services) Bill, 2000 by Shri Pravin Rashtrapal.

The Motion for consideration of the Bill was moved by Shri Pravin Rashtrapal.
His speech was not concluded.
The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th July, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, July 30, 2001/ Sravana 8, 1923 (Saka)

No.149

11 A.M.

1. Starred Questions

Starred Question Nos. 101 - 104 were orally answered. Replies to Starred Question Nos. 105-120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1057-1287 were laid on the Table.

12 Noon

3. Statement By Minister

The Minister of Defence made a statement regarding 'CBI raids on retired Air Force Officers' premises'.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No.S.O.329 (E) (Hindi and English versions) published in Gazette of India dated the 12th April, 2001 making certain amendments to the Coastal Regulation Zone so as to impose restrictions for setting up and expansion of industries, operations and processes in the said zone, issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986.

(2) A copy of the Memorandum of understanding (Hindi and English versions) between the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited and the Ministry of Environment and Forests for the year 2000-2001.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal for the year 1999-2000.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Airlines Limited and its subsidiary Airline Allied Services Limited, New Delhi, for the year 1999-2000.

(ii) Annual Report of the Indian Airlines Limited and its subsidiary Airline Allied Services Limited, New Delhi, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(iii) Review by the Government on the comments of the Auditors and Comptroller and Auditor General on the Accounts of the Indian Airlines Limited and its subsidiary Airline Allied Services Limited, New Delhi, for the year 1999-2000.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section 4 of Section 212 of the Motor Vehicles Act,1988:-

(i) The Central Motor Vehicles (3rd Amendment) Rules, 2001 published in Notification No. G.S.R. 284 (E) in Gazette of India dated the 24th April, 2001 together with an explanatory memorandum.

(ii) The Central Motor Vehicles (2nd Amendment) Rules, 2001 published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 24th April, 2001 together with an explanatory memorandum.

(iii) G.S.R. 428 (E) published in Gazette of India dated the 12th June, 2001 together with an explanatory memorandum seeking to amend the Central Motor Vehicles (Amendment Rules), 1998.

(8) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act,1956:-

(i) S.O. 512 (E) published in Gazette of India dated the 12th June, 2001 authorising Deputy Collector, Sadar, Chandauli, Uttar Pradesh as the competent authority to perform the functions of such authority in respect of the land required for four laning on the stretch from Km 21 to Km 46.25 Sayed Raja and Naubatpur Bypass on National Highway No.2 in the State of Uttar Pradesh.

(ii) S.O. 513 (E) published in Gazette of India dated the 12th June, 2001 authorising Upper Nagar Magistrate III, Varanasi, Uttar Pradesh as the competent authority to perform the functions of such authority in respect of the land required for four laning on the stretch from Km 21 to Km 46.25 on National Highway No.2 in the State of Uttar Pradesh.

(iii) S.O. 514 (E) published in Gazette of India dated the 12th June, 2001 seeking to require for building (four laning) of National Highway No.8 from Km 271.50 to Km 318.60 between Surat to Manor in the State of Gujarat.

(iv) S.O. 524 (E) published in Gazette of India dated the 16th June, 2001 seeking to require for public purpose of widening the existing National Highway including construction of bypasses, if any in the National Highway No.5 in the stretch from Km. 61.000 to Km 136.500 (Bhubaneswar- Calcutta Section) in the State of Orissa. .

(v) S.O. 529 (E) published in Gazette of India dated the 18th June, 2001 seeking to acquire land for Surat-Manor Tollway Project of four laning of National Highway No. 8 between Surat to Manor in the State of Gujarat.

(vi) S.O. 530 (E) published in Gazette of India dated the 18th June, 2001 regarding expenditure involved in construction of Moradabad Bypass on National Highway No. 24 in the State of U.P. – Tolling rates for collection of Tolls.

(vii) S.O. 532 (E) published in Gazette of India dated the 18th June, 2001 regarding widening of National Highway No. 60 in the stretch from Km.000 to Km. 53.410 (Balasore to Laxmannath Section) in the State of Orissa.

(viii) S.O. 533 (E) published in Gazette of India dated the 18th June, 2001 seeking to acquire land for widening and upgradation of National Highway No. 2 between Agra to Sikandra (Kanpur Dehat).

(ix) S.O. 534 (E) published in Gazette of India dated the 18th June, 2001 seeking to acquire land for public purposes of building, maintenance,

management and operation of National Highway No.2 between Baunti and Khaga from Km. 470 to Km.492(Delhi-Kanpur Section), and Km. 9 to Km. 38 (Kanpur-Varanasi Section) in Kanpur Nagar District in the State of Uttar Pradesh.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:-

(1) The Apprenticeship (Amendment) Rules, 2001 published in Notification No.G.S.R. 188 (E) in Gazette of India dated the 16th March, 2001.

(2) The Apprenticeship (Amendment) Rules, 2001 published in Notification No.G.S.R. 249 (E) in Gazette of India dated the 9th April, 2001.

(3) The Apprenticeship (Amendment) Rules, 2001 published in Notification No.G.S.R. 375 (E) in Gazette of India dated the 18th May, 2001.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act,1997:-

(i) The Telecom Regulatory Authority of India (Salaries, Allowances and other Conditions of Service of Chairperson and whole time Members) Amendment Rules, 2001 published in Notification No. G.S.R.290 (E) in Gazette of India dated the 25th April, 2001.

(ii) The Telecom Dispute Settlement and Appellate Tribunal (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2001 published in Notification No. G.S.R.291 (E) in Gazette of India dated the 25th April, 2001, together with a corrigendum thereto (in Hindi version only) published in Notification No.G.S.R.376 (E) dated the 18th May, 2001.

(iii) The Telecom Regulatory Authority of India (Allowances to part-time Members) Amendment Rules, 2001 published in Notification No. G.S.R.292 (E) in Gazette of India dated the 25th April, 2001.

(11) A copy of the Report on Cricket Match Fixing and Related Malpractices (Hindi and English versions).

5. Report of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra presented the Sixth Report (Hindi and English versions) of the Committee on Public Undertakings on MMTC Limited – Trade in Gold (Import of Gold by MMTC).

(Due to interruptions in the House, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 2 P.M.)

6. Government Bill – Introduced

The Food Corporations (Amendment) Bill, 2001.

7. Statement Regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing the reasons for immediate legislation by the Food Corporations (Amendment) Ordinance, 2001, was laid on the Table.

8. Government Bill – Introduced

The Live-Stock Importation (Amendment) Bill, 2001.

9. Statement Regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing the reasons for immediate legislation by the Live-Stock Importation (Amendment) Ordinance, 2001, was laid on the Table.

2.05 P.M.

10. Matters Under Rule 377

(1) Shri Prahlad Singh Patel raised a matter regarding need to take urgent steps to check spread of malaria in Madhya Pradesh.

(2) Shri Kishan Singh Sangwan raised a matter regarding need to formulate a policy for providing benefits to the martyrs of para military forces or of the three wings of the armed forces killed in action on the lines of Kargil martyrs.

(3) Shri Anadicharan Sahu raised a matter regarding need to restrict trawler fishing beyond seven kilometers of coast in Orissa.

(4) Shri Bhupendra Singh Solanki raised a matter regarding need for rural electrification in Godhara Parliamentary Constituency, Gujarat.

- (5) Shri K.H. Muniyappa raised a matter regarding need to reconsider the move to merge/curtail centrally sponsored schemes.
- (6) Shri Rajo Singh raised a matter regarding need for construction of a bypass in Lakhisarai district in Bihar under Prime Minister Sadak Yojna.
- (7) Shri T. Govindan raised a matter regarding need to amend Coastal Regulatory Zone Act keeping in view the interests of the people of coastal areas of Kerala.
- (8) Dr. M. Jagannath raised a matter regarding need to advise Government of Karnataka to release more water of river Krishna to save the standing crops in Andhra Pradesh.
- (9) Shri Dharamraj Singh Patel raised a matter regarding need to provide adequate funds for attending to the problem of waterlogging in Phulpur Parliamentary Constituency caused by river Baruna.
- (10) Shri D. Venugopal raised a matter regarding need to solve acute drinking water problem in Tamil Nadu.
- (11) Adv. Suresh Ramrao Jadhav raised a matter regarding need to exempt compensation received by farmers against land Acquisition for any project from income tax.
- (12) Shri Chandra Vijay Singh raised a matter regarding need to provide more railway services at Moradabad, U.P.

2.21 P.M.

11. Statutory Resolution -- Adopted

Time taken : 3 hrs. 56 mts.

Shri L.K. Advani moved the following resolution:-

“That this House approves the Proclamation issued by the President on the 2nd June, 2001 under article 356 of the Constitution in relation to the State of Manipur.”

The following members took part in the debate:-

- (1) Shri Sontosh Mohan Dev
- (2) Shri Kharabela Swain
- (3) Shri Bajju Ban Riyan
- (4) Shri K. Yerrannaidu
- (5) Shri Mulayam Singh Yadav
- (6) Shri Rajiv Pratap Rudi

- (7) Shri Mani Shankar Aiyar
- (8) Shri Anandrao Vithoba Adsul
- (9) Shri P.H. Pandian
- (10) Shri Sudip Bandyopadhyay
- (11) Shri Holkhomang Haokip
- (12) Shri P.R. Kyndiah
- (13) Shri Raghunath Jha
- (14) Dr. Jayanta Rongpi
- (15) Dr. Raghuvansh Prasad Singh

Shri L.K. Advani replied the debate.

The Resolution was adopted.

.

6.17 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the
31st July, 2001)*

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, July 31, 2001/ Sravana 9, 1923 (Saka)

No.150

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 121-160 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1287-1464 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 2 P.M.)

2.03 P.M.

2. Papers Laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 1999-2000.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 1999-2000.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1999-2000.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1999-2000.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1998-99, together with Audit Report thereon

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of Himachal Pradesh Primary Education Society, Shimla, for the year 1999-2000, together with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Himachal Pradesh Primary Education Society, Shimla, for the year 1999-2000.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of Gujarat Council of Primary Education, Gandhinagar, for the year 1999-2000, together with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Gujarat Council of Primary Education, Gandhinagar, for the year 1999-2000.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of Assam Prathamik Siksha

Achani Parishad, Guwahati, for the year 1999-2000, together with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 1999-2000.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year 1999-2000.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Visva-Bharti, Santiniketan, for the year 1999-2000.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1999-2000, together with Audit Report thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2001-2002.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(1) Notification No. 39/2001-Central Excise published in Gazette of India dated the 31st July, 2001 together with an explanatory memorandum seeking to provide exemption from excise duty on goods manufactured by factories located in the district of Kutch in the State of Gujarat. The exemption is applicable to all commodities with the exception of tobacco and tobacco products, goods attracting special excise duty and a few other specified goods.

(2) Notification No. 40/2001-Central Excise published in Gazette of India dated the 31st July, 2001 together with an explanatory memorandum seeking

to amend Notification Nos.8/2001-CE, 9/2001-CE dated the 1st March, 2001 and Notification No.24/2001-CE dated the 30th April, 2001 to the effect that the units availing of exemption under notification No.39/2001-CE shall not be entitled to “SSI excise duty exemption scheme” simultaneously.

(3) The CENVAT Credit Amendment Rules,2001 published in Notification No. 58/2001 in Gazette of India dated the 31st July, 2001,together with an explanatory memorandum.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1999-2000.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy each of the following papers (Hindi and English versions) :-

(i) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Ministry of Chemicals and Fertilizers (Department of Fertilizers) for the year 2001-2002.

(ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 2001-2002.

3. Study Tour Reports of Committee on Public Undertakings

PROF. VIJAY KUMAR MALHOTRA laid on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings on :-

(1) Nuclear Power Corporation of India Limited; and

(2) Oriental Insurance Company Ltd. & National Insurance Company Ltd.

4. Reports of the Standing Committee on Human Resource Development

SHRI TRILOCHAN KANUNGO laid on the Table a copy each (Hindi and English versions) of the Hundred-seventh, Hundred-eighth, Hundred-ninth and Hundred-tenth Reports of the Standing Committee on Human Resource Development on the Action Taken by Government on the Recommendations/Observations contained in the 71st Report on Problem of Drop-Outs, 55th Report on All India Institute of Speech and Hearing, Mysore, 72nd Report on Adult Education and 74th Report on Vocational Education, respectively.

5. Report of Committee on Members of Parliament Local Area Development Scheme

DR. BOLLA BULLI RAMAIAH presented the Sixth Action Taken Report (Hindi and English versions) on the First Report of the Committee on Members of Parliament Local Area Development Scheme on the Ministry of Statistics and Programme Implementation – 'Proposals to amend Guidelines on MPLAD Scheme.'

6. Presentation of Petition

SHRI RUPCHAND PAL presented a petition signed by Shri R.P. Manchanda of New Delhi and others, requesting to review privatisation and opening up of the Insurance Sector to foreign companies.

2.05 P.M.

7. Statement by Minister

The Minister of Home Affairs laid on the table a copy of the statement (Hindi and English versions) regarding 'killing of Shrimati Phoolan Devi, Hon'ble Member of Parliament'.

2.07 P.M.

8. Matters Under Rule 377

(1) Shri Dilipkumar Mansukhlal Gandhi raised a matter regarding need to run an express train between Manmad and Mumbai via Ahmednagar.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

(2) Shri Ramanand Singh regarding need to assist Madhya Pradesh Government to meet electricity

shortage particularly in rural areas of the State.

(3) Shri Shyam Bihari Mishra regarding need to provide more railway services in Kanpur Dehat, U.P.

(4) Shri Vijay Kumar Khandelwal regarding need to declare road between Baitul and Amrawati in Maharashtra as a national highway.

(5) Shri Ram Pal Singh regarding need to set up industries at Sidharthnagar district, U.P.

(6) Smt. Jayaben Thakkar regarding need to increase road freight reimbursement for the transportation of Palmolein for Gujarat through State Trading Corporation.

(7) Shri G. Putta Swamy Gowda regarding need to declare Kidwai Memorial Institute of Oncology, Karnataka as a National Cancer Institute.

(8) Shri S.D.N.R. Wadiyar regarding need for early construction of broad gauge railway line between Ankola and Hubli in Karnataka.

(9) Shri Abdul Hamid regarding need to re-open Rupshi Airport between Guwahati and Bagdogra in Dhubri district, Assam.

(10) Shri Vinay Kumar Sorake regarding need to make Konkan Railway more user friendly to the people of Dakshin Kannada.

(11) Smt. Minati Sen regarding need to construct an international airport in Jalpaiguri, West Bengal.

(12) Shri K. Yerranaidu regarding need to clear the proposal of Andhra Pradesh Government for setting up a Centre for good governance.

(13) Shri Ramji Lal Suman regarding need to strengthen irrigation system to improve the lot of farmers particularly in U.P.

(14) Shri Bal Krishna Chauhan regarding need to run Gorakhpur-Hawrah express through Mau railway station in U.P.

(15) Dr.(Col.) Dhani Ram Shandil regarding need to set up a low power T.V. transmitter at Rodadhar in Shimla district, Himachal Pradesh.

(16) Dr. Lakshminarayan Pandeya regarding need to set up more LPTs in Mandsaur and Neemuch districts of Madhya Pradesh.

(17) Shrimati Preneet Kaur regarding to provide financial assistance to the Government of Punjab for

providing relief to the people affected by floods in Patiala Parliamentary Constituency.

(18) Prof. (Smt.) A.K. Premajam regarding need to accord sanction to the proposal of Kerala Government for setting up a new Fishing Harbour at Thalai in Kannur district, Kerala.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st August, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA
Bulletin-Part I
(Brief Record of Proceedings)

Wednesday, August 1, 2001/Sravana 10, 1923
(Saka)

NO. 151

11 A.M.

1. Submissions by Members

11.09 A.M.

(i) In response to submissions made by Sarvashri Madhavrao Scindia, Somnath Chatterjee, Mulayam Singh Yadav and Kumari Mayawati regarding Prime Minister's reported offer to resign, the Prime Minister clarified the position.

12.02 P.M.

(ii) Killing of people belonging to Scheduled Castes, backward classes and minorities in Uttar Pradesh.

The following members made submissions regarding killing of people belonging to Scheduled Castes, backward classes and minorities in Uttar Pradesh.

- (1) Kumari Mayawati
- (2) Shri Mulayam Singh Yadav
- (3) Shri Shriprakash Jaiswal
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri L.K. Advani

12.40 P.M.

(iii) In response to the submission made by Sarvashri Basudeb Acharia, Somnath Chatterjee and Priya Ranjan Dasmunsi regarding modernization and revival of Indian Iron and Steel Company Ltd., the Prime Minister responded.

11.26 A.M.

2. Starred Questions

Starred Question Nos. 142-144 were orally answered. Replies to Starred Question Nos. 141 and 145-160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1465-1626 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the CMC Limited and the Ministry of Information Technology for the year 2001-2002.

(2) A copy each of the following papers (Hindi and English versions) :-

(1) Memorandum of Understanding between the Bharat Earth Movers Limited and the Ministry of Defence (Department of Defence Production and Supplies) for the year 2001-2002.

(2) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Ministry of Defence (Department of Defence Production and Supplies) for the year 2001-2002

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 1999-2000.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Prevention of Food Adulteration (6th Amendment) Rules, 2001 (Hindi and English versions) published in Notification No.G.S.R.320(E) in Gazette of India dated the 2nd May, 2001, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and

English versions) of the Indian Council of Medical Research, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1999-2000.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

5. Report of Business Advisory Committee

Shri Santosh Gangwar presented the Twenty-second Report of the Business Advisory Committee.

6. Study Tour report of the Committee on Public Undertakings

Prof. Vijay Kumar Malhotra laid on the Table the Study Tour Report (Hindi and English versions) of the Committee on Public Undertakings in respect of Life Insurance Corporation of India Limited

7. Statements of the Standing Committee on Labour and Welfare

Dr. Sushil Kumar Indora laid on the Table a copy each of the following statements (Hindi & English versions) of the Standing Committee on Labour & Welfare:-

(1) Statement showing further action taken by the Government on the recommendations contained in Eighth Action Taken Report of the Standing Committee on Labour and Welfare (2000-2001) (Thirteenth Lok Sabha) on the recommendations contained in Third Report (Thirteenth Lok Sabha) on Demands for Grants (2000-2001) - Ministry of Labour.

(2) Statement showing further action taken by the Government on the recommendations contained in Ninth Action Taken Report of the Standing Committee on Labour and Welfare (2000-2001) (Thirteenth Lok Sabha) on the recommendations contained in Fourth Report (Thirteenth Lok Sabha) on Demands for Grants (2000-2001) - Ministry of Social Justice and Empowerment.

(3) Statement showing further action taken by the Government on the recommendations contained in Tenth Report of the Standing Committee on Labour and Welfare (2000-2001) (Thirteenth Lok Sabha) on

the recommendations contained in Fifth Report (Thirteenth Lok Sabha) on Demands for Grants- (2000-2001)- Ministry of Tribal Affairs.

1.01 P.M.

8. Clarifications on the Statement Regarding 'killing of Shrimati Phoolan Devi, Hon'ble Member of Parliament'

The following members with the permission of the Chair, sought clarifications on the Statement laid on the Table of the House by the Minister of Home Affairs on the 31st July, 2001 regarding 'killing of Shrimati Phoolan Devi, Hon'ble Member of Parliament' :-

(1) Shri Mulayam Singh Yadav

(2) Shri Shivraj V. Patil

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.30 P.M.)

(3) Dr. Girija Vyas

(4) Shri Chandra Shekhar

(5) Kumari Mayawati

(6) Shri Somnath Chatterjee

(7) Smt. Kanti Singh

(8) Smt. Margaret Alva

(9) Shri Prabhunath Singh

(10) Shri Devendra Prasad Yadav

(11) Smt. Jas Kaur Meena

(12) Prof. Kailasho Devi

(13) Shri P.H. Pandian

(14) Kunwar Akhilesh Singh

(15) Shri Chhatrapal Singh

(16) Shri Ramdas Athawale

Shri L.K. Advani replied to the clarifications.

9. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

(1) Prof. Dukha Bhagat regarding need to review Jal Chhajan Project in Jharkhand.

(2) Dr. Madan Prasad Jaiswal regarding need to levy tax on vehicles entering India from Nepal.

(3) Shri Haribhai Chaudhary regarding need to implement Crop Insurance Scheme in North Gujarat effectively.

- (4) Shri Mansinh Patel regarding need to provide basic amenities at Navodaya Vidyalaya at Borakheri in Mandavi Parliamentary Constituency, Gujarat.
- (5) Shri Ravindra Kumar Pandey regarding need for early construction of Navinagar Thermal Power Station in Aurangabad district, Bihar.
- (6) Shri Ramesh Chennithala regarding need to provide duty free Kerosene for traditional fishing in Kerala.
- (7) Shri Iqbal Ahmed Saradgi regarding need to provide financial assistance to Government of Karnataka to meet drought situation prevailing in the State.
- (8) Shri Pawan Kumar Bansal regarding need to review proposed circuitous alignment of the Chandigarh-Ludhiana railway line intersecting village Jhumru of Union Territory of Chandigarh.
- (9) Shri Sunil Khan regarding need for early revival of Indian Iron and Steel Company, Ltd.
- (10) Shri M.V.V.S. Murthi regarding need to clear the proposal of Andhra Pradesh Government for setting up of a Nature Park in Vishakhapatnam city.
- (11) Shri Raghuraj Singh Shakya regarding need to shift railway gate at Balrai railway station, Etawah, U.P.
- (12) Shri C. Kuppusami regarding need to implement social security schemes and formulate pension reforms for the benefit of workers of unorganised sector.
- (13) Shri Arun Kumar regarding need to open Kerosene Oil Depot at certain places in Jahanabad Parliamentary Constituency, Bihar.
- (14) Dr. V. Saroja regarding need to provide financial assistance to State Government of Tamil Nadu for setting up of modern effluent treatment plants in industrial areas of Namakkal and other adjoining districts.
- (15) Shri Ramdas Athawale regarding need to declare Vithal Rakumai Temple at Pandharpur in Sholapur district, Maharashtra as a centrally protected monument.

4.22 P.M.

10. Discussion under Rule 193

Time available : 8 hrs.
Time taken : hrs. mts.
Balance : hrs. mts.

Discussion on the statement made by the Prime Minister regarding 'recent Summit-level talks held between India and Pakistan in Agra' raised by Shri Mulayam Singh Yadav on 24 July, 2001, continued

The following members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Chandra Shekhar
- (3) Shri K. Yerranna
- (4) Shri P.A. Sangma
- (5) Shri Mani Shankar Aiyar
- (6) Shri Omar Abdullah
- (7) Shri Mayawati
- (8) Shri Vaiko
- (9) Shri P.H. Pandian
- (10) Shri Prakash Mani Tripathi
- (11) Smt. Kanti Singh
- (12) Shri Syed Shahnawaz Hussain
- (13) Shri G.M. Banatwalla
- (14) Smt. Krishna Bose
- (15) Shri Prabodh Panda
- (16) Shri Adhi Sankar
- (17) Shri Ramdas Athawale
- (18) Shri Devendra Prasad Yadav

The discussion was not concluded

9.52 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday,
the 2nd August, 2001)*

G.C. MALHOTRA
Secretary-General

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)

Thursday, August 2, 2001/Sravana 11, 1923 (Saka)

NO. 152

11 A.M.

1. Starred Questions

Starred Question Nos. 161-163 were orally answered. Replies to Starred Question Nos. 164-180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1627-1856 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2001-2002.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :-
 - (i) The Cost Accounting Records (Mining and Metallurgy) Rules, 2001 published in Notification No.G.S.R.276 (E) in Gazette of India dated the 24th April, 2001.
 - (ii) The Cost Accounting Records (Electronic Products) Rules, 2001 published in Notification No.G.S.R.277 (E) in Gazette of India dated the 24th April, 2001.

- (iii) The Cost Accounting Records (Chemical Industries) Amendment Rules, 2001 published in Notification No.G.S.R.278 (E) in Gazette of India dated the 24th April, 2001.
- (iv) The Cost Accounting Records (Engineering Industries) Amendment Rules, 2001 published in Notification No.G.S.R.279 (E) in Gazette of India dated the 24th April, 2001.
- (v) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 2001 published in Notification No.G.S.R.280 (E) in Gazette of India dated the 24th April, 2001.
- (vi) The Cost Accounting Records (Steel Plant) Amendment Rules, 2001 published in Notification No.G.S.R.281 (E) in Gazette of India dated the 24th April, 2001.
- (3) A copy of the Aviation Turbine Fuel (Regulation of Marketing) Order,2001(Hindi and English versions) published in Notification No.G.S.R.241(E) in Gazette of India dated the 1st April, 2001, under sub-section (6)of section 3 of the Essential CommoditiesAct,1955.
- (4) A copy of each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.
- (ii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year2001-2002.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 56 of the Electricity Regulatory Commissions Act,1998:-
- (i) The Central Electricity Regulatory Commission (Medical Facilities) Regulations, 2000 published in Notification No.3/15/99-CERC in Gazette of India dated the 26th March, 2001.
- (ii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2001 published in Notification No.L-7/25(1)/2001/CERC in Gazette of India dated the 26th March, 2001.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 1999-2000.

(7) A copy each of the following papers (Hindi and English Versions):-

(i) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2001-2002.

(ii) Memorandum of Understanding between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2001-2002.

(8) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:-

(i) The National Dairy Development Board Workmen (Appointment, Pay and Allowances) (Amendment) Regulations, 2001 published in Notification No. DEL: NDDDB in Gazette of India dated the 16th February, 2001.

(ii) The National Dairy Development Board Officers' (Appointment, Pay and Allowances) (Amendment) Regulations, 2001 published in Notification No. DEL: NDDDB in Gazette of India dated the 16th February, 2001.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 1999-2000.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Study Tour Reports of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra laid on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings on :-

- (1) Andaman & Nicobar Islands Forests and Plantation Development Corporation Limited; and
- (2) Central Warehousing Corporation.

12.03 P.M.

5. Statement By Minister

The Minister of Home Affairs made a statement regarding 'the recent incident of killing in Village Sirsawan, District Moradabad'

6. Motion regarding Twenty-second Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion:-

“That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 1st August, 2001.”

The motion was adopted.

12.06 P.M.

7. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding mismanagement of US-64 funds by Unit Trust of India adversely affecting the small investors and failure of the Government to take timely action to prevent it, given notices of by the following members:-

1. Dr. Raghuvansh Prasad Singh
2. Shri Basudeb Acharia
3. Shri Somnath Chatterjee
4. Shri Rupchand Pal
5. Shri Priya Ranjan Dasmunsi
6. Smt. Begum Noor Bano
7. Shri M.K. Subba
8. Shri Tara Chand Bhagora
9. Shri Jagmeet Singh Brar
10. Shri Kantilal Bhuria
11. Shri Wangcha Rajkumar
12. Shri G. Puttaswamy Gowda
13. Shri V.M. Sudheeran
14. Shri Madhab Rajbangshi
15. Shri K. Suresh
16. Shri Sundarlal Tiwari
17. Shri K.H. Muniyappa
18. Shri Naresh Puglia
19. Shri Chranjit Singh
20. Shri Adhir Ranjan Chowdhary
21. Shri Gajendra Singh Rajukhedi
22. Shri Shankarsinh Vaghela
23. Shri Sujan Singh Bundela
24. Smt. Preneet Kaur
25. Shri Bherulal Meena
26. Shri K. Basavana Goud
27. Shri Shriprakash Jaiswal
28. Shri Savshibhai Makwana
29. Col. Sona Ram Choudhary
30. Shri Vilas Muttemwar
31. Shri E.M.S. Natchiappan
32. Shri Mani Shankar Aiyar
33. Shri N. Janardhana Reddy

34. Shri George Eden
35. Shri M.O.H. Farook
36. Shri Paban Singh Ghatowar
37. Shri K.A. Sangtam
38. Shri Pawan Kumar Bansal
39. Smt. Margaret Alva
40. Shri Satyavrat Chaturvedi
41. Shri Dahyabhai V. Patil
42. Shri Chandra Bhushan Singh

The Speaker informed the House that Shri M.K. Subba, who had secured first position in the ballot, had requested him that Shri Priya Ranjan Dasmunsi who had also given notice of adjournment motion on the same subject might be permitted to seek leave of the House to move the adjournment motion in his place and that he had acceded to his request.

Accordingly, Shri Priya Ranjan Dasmunsi asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the leave was granted and directed that the motion would be taken up 2 P.M.

12.13 P.M.

8. Government Bill – Introduced

The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2001.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2 P.M.)

9. Adjournment Motion

Time taken: 6 hrs. 43 mts

At 2 P.M. Shri Priya Ranjan Dasmunsi moved the following motion:-

“That the House do now adjourn.”

The following members took part in the debate:-

- (1) Shri Arun Jaitley
- (2) Shri Rupchand Pal
- (3) Shri M.V.V.S. Murthi
- (4) Shri Kirit Somaiya
- (5) Shri Chandra Bhushan Singh
- (6) Shri Mani Shankar Aiyar
- (7) Shri George Fernandes
- (8) Shri Raashid Alvi
- (9) Shri T.M. Selvaganapathi
- (10) Shri Vaiko
- (11) Dr. Bikram Sarkar
- (12) Dr. Raghuvansh Prasad Singh

- (13) Shri Ramjivan singh
- (14) Shri Joachim baxla
- (15) Shri Bhan Singh Bhaura
- (16) Dr. Sushil Kumar Indora
- (17) Shri Pawan Kumar Bansal
- (18) Shri Somnath Chatterjee
- (19) Shri Yashwant Sinha

Shri Priya Ranjan Dasmunsi replied to the debate.

The motion was negatived.

8.43 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Vijay Goel regarding need to take stringent measures to prevent 'production and sale' of fake products in Delhi.
- (2) Shri Jaswant Singh Yadav regarding need to set up Industrial Development Centre at Alwar in Rajasthan.
- (3) Shri Ram Tahal Chaudhary regarding need to advise Jharkhand Government to amend Jharkhand Panchayat Raj Bill, 2001 with a view to provide representation to other castes also.
- (4) Prof. Rasa Singh Rawat regarding need to make Hindustan Machine Tools Unit at Ajmer, Rajasthan viable.
- (5) Shri Annasaheb M.K. Patil regarding need to provide halt of Hawrah-Ahmedabad express train at Dharangaon in Erandol Parliamentary Constituency, Maharashtra.
- (6) Shri Vilas Muttemwar regarding need to declare Nagpur Airport as an International Airport and set up cargo hub there.
- (7) Col. (Retd.) Sona Ram Chowdhary regarding need to allocate adequate funds for early completion of Indira Gandhi Nahar Project in Rajasthan.
- (8) Shri Adhir Ranjan Chowdhary regarding need to include 'Chain Community' of West Bengal in the list of Scheduled Castes.
- (9) Shri A.P. Abdullakutty regarding need to allocate adequate funds for proper maintenance of National

Highway No. 17 passing through Kannur district, Kerala.

(10) Prof. Umareddy Venkateswarlu regarding need to construct cement-concrete embankment to check soil erosion caused by tidal waves in 'Diviseema' area of Krishna district, Andhra Pradesh.

(11) Shri Chandra Bhushan Singh regarding need to open computerized booking office at Fatehgarh and Kayamganj Stations in Farrukhabad Parliamentary Constituency, Uttar Pradesh.

(12) Shri Anant Gudhe regarding need to authorize State Government of Maharashtra to export surplus agricultural produce.

(13) Shri Ram Sajiwan regarding need to provide financial assistance to Government of U.P. for free bore-well scheme for the benefit of poor people.

(14) Shri Trilochan Kanungo regarding need to provide adequate funds to Orissa Government for reconstruction of cattle sheds in flood hit areas of the State.

(15) Dr. Sushil Indora regarding need to formulate a Fuel Policy.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd August, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 3, 2001/ Sravana 12, 1923 (Saka)

No.153

11 A.M.

1. Starred Questions

Starred Question Nos. 181 – 185 were orally answered. Replies to Starred Question Nos. 186 – 200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1857 – 2086 were laid on the Table.

3. Papers Laid on the Table

The following papers laid on the Table:-

(1) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 2001 (Hindi and English versions) published in Notification No.E.P.2 (5)/91-Vol.II in Gazette of India dated the 4th May, 2001, under sub-section (5) of section 45 of the Food Corporation Act, 1964.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2001-2002.

(3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government -(No.6 of 2001) – (Post and Telecommunications) for the year ended the March, 2000, under article 151(1) of the Constitution.

(4) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1999-2000 (Hindi and English versions).

(5) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1999-2000 (Hindi and English versions).

(6) A copy each of the following Notifications (Hindi and English versions) issued under section 16 of the General Insurance Business (Nationalisation) Act, 1972: -

(i) S.O.333 (E) published in Gazette of India dated the 17th April, 2001 containing corrigendum to the Notification No.S.O.926 (E) dated the 16th October, 2000.

(ii) S.O.334 (E) published in Gazette of India dated the 17th April, 2001 containing corrigendum to the Notification No.S.O.927 (E) dated the 16th October, 2000.

(iii) S.O.335 (E) published in Gazette of India dated the 17th April, 2001 containing corrigendum to the Notification No.S.O.928 (E) dated the 16th October, 2000.

(iv) S.O.336 (E) published in Gazette of India dated the 17th April, 2001 containing corrigendum to the Notification No.S.O.929 (E) dated the 16th October, 2000.

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962: -

(i) The Bill of Entry (Forms) Amendment Regulations, 2001 published in Notification No. G.S.R. 403 (E) in Gazette of India dated the 31st May, 2001 together with an explanatory memorandum.

(ii) The Shipping Bill and Bill of Export (Form) Amendment Regulations, 2001 published in Notification No. G.S.R. 404 (E) in Gazette of India dated the 31st May, 2001 together with an explanatory memorandum.

(iii) G.S.R. 536 (E) in Gazette of India dated the 17th July, 2001 together with an explanatory memorandum seeking to extend the validity of the Notification No. 7/2001-Cus., dated the 27th January, 2001 upto 31st March, 2002.

(iv) G.S.R. 546 (E) in Gazette of India dated the 20th July, 2001 together with an explanatory memorandum seeking to extend the validity of the Notification No. 39/96-Cus., dated the 23rd July, 1996 upto 31st July, 2002.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975: -

(i) G.S.R. 537 (E) in Gazette of India dated the 17th July, 2001 together with an explanatory memorandum seeking to impose final anti-dumping duty on seamless pipes and tubes of specified grades originating in or exported from Russia, Romania, Austria and Czech Republic and imported into India.

(ii) G.S.R. 542 (E) in Gazette of India dated the 17th July, 2001 together with an explanatory memorandum seeking to impose final anti-dumping duty on seamless pipes and tubes of specified grades originating in or exported from Russia, Romania, Austria and Czech Republic and imported into India.

(iii) G.S.R. 545(E) in Gazette of India dated the 20th July, 2001 together with an explanatory memorandum seeking to impose provisionally, anti-dumping duty on ferro silicoon originating in or exported from Ukraine and imported into India as recommended by the Designated Authority.

(9) A copy of the Notification No.G.S.R.533 (E) (Hindi and English versions) published in Gazette of India dated the 16th July, 2001 together with an explanatory memorandum making certain amendments in the Notification No.6/99-Service Tax dated the 9th April, 1999, under sub-section (4) of section 94 of the Finance Act, 1994.

(10) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st March, 2001, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944: -

(i) G.S.R. 538(E) in Gazette of India dated the 17th July, 2001 together with an explanatory memorandum seeking to extend the validity of the Notification No.43/2000/CE upto the 31st July, 2003.

(ii) G.S.R. 539(E) in Gazette of India dated the 17th July, 2001 together with an explanatory memorandum seeking to extend the scope of exemption from excise duty to industries located in the State of Arunachal Pradesh.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 2nd August, 2001, Rajya Sabha passed the Trade Unions (Amendment)

Bill, 2001.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Trade Unions (Amendment) Bill, 2001.

6. Study Tour Reports of Committee on Public Undertakings

SMT.SANGEETA KUMARI SINGH DEO laid on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings on :-

- (1) Paradeep Phosphate Ltd.; and
- (2) Oil India Ltd..

12.02 P.M.

7. Statement By Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 6th August, 2001.

12.11 P.M.

8. Submissions by Members regarding US-64 Scheme Unit Trust of India.

The following members made submissions regarding US-64 Scheme Unit Trust of India :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Somnath Chatterjee
- (3) Shri Madhavrao Scindia
- (4) Shri Vijay Goel
- (5) Shri Pramod Mahajan

(Lok Sabha adjourned at 1 P.M. and re-assmebled at 2.11 P.M.)

2.11 P.M.

9. Government Bill – Passed

Time taken : 2 hrs. 53 mts.

The Inter-State Water Disputes (Amendment) Bill, 2001.

Discussion on the motion for consideration of the Bill moved by Shri Arjun Charan Sethi on the 24th July, 2001, continued.

The following members took part in the debate :-

- (1) Dr. Raghuvansh Prasad Singh
- (2) Dr. Laxminarayan Pandeya
- (3) Shri Ramji Lal Suman
- (4) Shri G. Puttaswamy Gowda
- (5) Shri Girdhari Lal Bhargava
- (6) Shri Sudarsana E.M. Natchiappan
- (7) Shri Prabodh Panda
- (8) Shri K.P. Singh Deo
- (9) Shri Jagmeet Singh Brar

Shri Arjun Charan Sethi replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Arjun Charan Sethi.

The motion was adopted and the Bill was passed.

2. 33 P.M.

10. Announcement by the Speaker

The Speaker made the following announcement :-

“Hon’ble Members, I had called a meeting of the Leaders of different parties in my Chamber today to discuss the matters relating to UTI. The Chairman of the JPC on ‘Stock Market Scam and Matters relating thereto’ was also present. After hearing the views of all parties, particularly, the statement of the Chairman, it was decided that all issues relating to UTI, including the issues discussed in the House, would be considered by the JPC. The JPC will now proceed accordingly”.

3.30 P.M.

11. Private Member’s Resolution – Under Consideration

Shri Ramanand Singh concluded his speech on the following Resolution moved by him on 2nd March, 2001 :-

“This House urges upon the Government to formulate a programme with allocation of adequate funds for time bound completion of all projects which have been pending for the last several years and to ensure that new schemes are launched only

after arrangements for adequate funds have been made so as to enable their completion within a stipulated period.”

The following members took part in the debate :-

- (1) Shri Anadicharan Sahu
- (2) Shri Sudarsana E.M. Natchiappan
- (3) Shri Kharabela Swain
- (4) Smt. Shyama Singh
- (5) Shri Manjaylal
- (6) Shri Giridhari Lal Bhargava
- (7) Shri Bal Krishna Chauhan
- (8) Shri Prahlad Singh Patel
- (9) Shri Adhi Shankar
- (10) Shri K.P. Singh Deo
- (11) Shri Haribhau Shankar Mahale
- (12) Shri Arun Shourie (Speech unfinished)

The discussion was not concluded.

6 P.M.

12. Half-an-Hour Discussion

Shri Adhir Chowdhury raised a discussion on points arising out of the answer given by the Minister of State in the Ministry of Planning, Statistics and Programme Implementation on 25.7.2001 to Starred Question No. 41 regarding Identification of most backward areas.

Shri Arun Shourie replied to the debate.

6.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th August, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 6, 2001/ Sravana 15, 1923 (Saka)

No.154

11 A.M.

1. Starred Questions

Starred Question Nos. 201, 203 and 204 were orally answered. Replies to Starred Question Nos. 202 and 205 – 220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2087 – 2316 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Zinc Limited and the Ministry of Mines for the year 2001-2002.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (I) Limited and the Ministry of Water Resources for the year 2001-2002.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1997-98, along with Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1997-98.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1186 (E) published in Gazette of India dated the 26th November, 1999 seeking to appoint Arbitrator for the purpose of acquisition of land for the proposed Second Vivekananda Bridge across river Hooghly near Calcutta on National Highway No.2.

(ii) S.O. 461 (E) published in Gazette of India dated the 12th May, 2000 Notifying the land to be acquired for widening of existing National Highway No.6 in West Bengal.

(iii) S.O. 488 (E) published in Gazette of India dated the 23rd May, 2000 authorising the Deputy General Manager, National Highways Authority of India as the competent authority to perform the functions of such authority under the Act.

(iv) S.O. 965 (E) published in Gazette of India dated the 1st November, 2000 authorising the Deputy General Manager, National Highways Authority of India, New Delhi. to perform the functions of competent authority under the Act.

(v) S.O. 493 (E) published in Gazette of India dated the 2nd June, 2001 authorising Additional District Magistrate, District Howrah, West Bengal, as competent authority to perform the functions of such authority under the Act.

(vi) S.O. 531 (E) published in Gazette of India dated the 18th June, 2001 notifying the land to be acquired for widening of National Highway No.6 (Kolaghat to Kharagpur Section) in the State of West Bengal.

(vii) S.O. 438 (E) published in Gazette of India dated the 18th May , 2001 regarding land acquisition for building four laning of National Highway No.8 between Jaipur to Kishangarh in the State of Rajasthan by constructing Grade separated intersections and Toll Plaza.

(viii) S.O. 591 (E) published in Gazette of India dated the 27th June, 2001 regarding land acquisition for public purposes for widening of National Highway No.60 from Govindpur Brahman Sasan to Rupnarayanpur in the State of West Bengal.

(ix) S.O. 592 (E) published in Gazette of India dated the 27th June, 2001 regarding land acquisition for widening of National Highway No. 6 from Dankuni-Kolaghat Section in the State of West Bengal.

(x) S.O. 593 (E) published in Gazette of India dated the 27th June, 2001 regarding widening of existing National Highway No.60 –Laxmannath to Kharagpur Section in the State of West Bengal.

(xi) S.O. 620 (E) published in Gazette of India dated the 29th June, 2001 regarding land acquisition for public purposes of building ,maintenance management or operation of National Highway No.5 from Bhubaneswar-Calcutta Section in the State of Orissa.

(xii) S.O. 629 (E) published in Gazette of India dated the 2nd July, 2001 regarding Development of Jaipur Bypass Phase-II in the State of Rajasthan.

(6) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) to (iv) of item No.(5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952:-

(i) The Employees' Provident Fund (Amendment) Scheme, 2001 published in Notification No.G.S.R.326(E) in Gazette of India dated the 4th May, 2001.

(ii) The Employees' Pension (Amendment) Scheme, 2001 published in Notification No.G.S.R.383 (E) in Gazette of India dated the 24th May, 2001.

(iii) The Employees' Deposit –Linked Insurance (Amendment) Scheme, 2001 published in Notification No.G.S.R.398 (E) in Gazette of India dated the 30th May, 2001.

(8) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997 :-

(i) The Regulation on Guidelines for Registration of Consumer Organisations/Non-Government Organisations (NGOs) and their interaction with TRAI, 2001 published in Notification No.F.No.108-4/98-TRAI (Tech.) in Gazette of India dated the 16th January, 2001.

(ii) The Regulation on Guidelines for Registration of Consumer Organisations/Non-Government Organisations (NGOs) and their interaction with TRAI (First Amendment) 2001 published in Notification No.F.No.108-4/98-TRAI (Tech.) in Gazette of India dated the 17th April, 2001.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Statement By Minister

The Minister of Water Resources laid on the Table a copy of the statement (Hindi and English versions) regarding 'management of floods'.

(Due to interruptions in the House, Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.04 P.M.)

2.07 P.M.

5. Government Bill – Introduced

The Competition Bill, 2001.

The motion for leave to introduce the Bill moved by Shri Arun Jaitley was opposed. The motion was adopted and the Bill was introduced.

2.11 P.M.

6. Matters Under Rule 377

(1) Shri Thawar Chand Gehlot raised a matter regarding need for proper maintenance of National Highway No. 3 between Sarangpur and Dewas in Madhya Pradesh.

(2) Shri Radha Mohan Singh raised a matter regarding need to review transfer policy in Kendriya Vidyalaya Sangathan particularly in Bihar.

(3) Shir M.A. Kharabela Swain raised a matter regarding need to provide financial assistance to Government of Orissa to solve water-logging in Bhogra block of Balasore district, Orissa.

(4) Shri Vishno Datt Sharma raised a matter regarding need to write-off loans of farmers taken from Nationalised Banks in J & K.

(5) Shri Virendra Kumar raised a matter regarding need for construction of a railway over bridge at railway gate at Makronia station in Sagar Parliamentary constituency, Madhya Pradesh.

(6) Shri Vilas Muttemwar raised a matter regarding need to declare Nagpur city as an embarkation point for Haj Yattris.

(7) Shri Pawan Kumar Bansal raised a matter regarding need to look into the problems being faced by allottees of Chandigarh Housing Board flats.

(8) Shir T. Govindan raised a matter regarding need to withdraw 10% reduction in import duty on agricultural products and oils.

(9) Shri Ramji Lal Suman raised a matter regarding need to take stringent measures to check irregularities in financial institutions in the country.

(10) Shri Holkhomang Haokip raised a matter regarding need to suitably amend the Anti-Defection Law.

7. Government Bills – Passed

2.25 P.M.

Time taken : 9 mts.

(i) The Hyderabad Export Duties (Validation) Repeal Bill, 2001.

The motion for consideration of the Bill was moved by Shri Balasaheb Vikhe Patil on behalf of Shri Yashwant Sinha.

Dr. Raghuvansh Prasad Singh took part in the debate.

Shri Balasaheb Vikhe Patil replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balasaheb Vikhe Patil.

The motion was adopted and the Bill was passed.

2.34 P.M.

Time taken : 1 hrs. 42 mts.

(ii) The Advocates' Welfare Fund Bill, 2001.

The motion for consideration of the Bill was moved by Shri Arun Jaitley

The following members took part in the debate:-

- (1) Shri Vijay Kumar Khandelwal
- (2) Shri Pawan Kumar Bansal
- (3) Shri Varkala Radhakrishnan
- (4) Shri Dharam Raj Singh Patel
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri Sudarsana E.M. Natchiappan
- (7) Shri Somnath Chatterjee
- (8) Shri A.C. Jose
- (9) Shri Ajoy Chakraborty

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 38 were adopted.

The Schedules I and II were adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.16 P.M.

8. Discussion Under Rule 193

Time taken : 11 hrs. 58 mts.

Discussion on the statement made by the Prime Minister regarding 'recent Summit-level talks held between India and Pakistan in Agra' raised by Shri Mulayam Singh Yadav on the 24th July, 2001, continued.

The following members took part in the debate :-

- (1) Shri Ali Mohmad Naik
- (2) Shri R. L. Bhatia
- (3) Shri Prabhunath Singh
- (4) Shri Jaswant Singh
- (5) Shri Amar Roypradhan
- (6) Shri Prakash Yashwant Ambedkar
- (7) Dr. Girija Vyas
- (8) Shri Haribhau Shankar Mahale
- (9) Shri Jagmeet Singh Brar

The discussion was not concluded.

5.31 P.M.

9. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sittings held on the 3rd August, 2001, Rajya Sabha adopted a motion recommending to Lok Sabha to agree to leave being granted by Rajya Sabha to withdraw the Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected herewith, which was passed by Lok Sabha on the 18th December, 2000 and laid on the Table of Rajya Sabha on the 18th December, 2000."

8. 26 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the
7th August, 2001)*

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 7, 2001/ Sravana 16, 1923 (Saka)

No.155

11 A.M.

1. Starred Questions

Starred Question Nos. 221, 222, 224 and 225 were orally answered. Replies to Starred Question Nos. 223 and 226 – 240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2317-2518 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Steel Authority of India Limited and the Ministry of Steel for the year 2001-2002.

(2) A copy of the Notification No.G.S.R. 248 (E) (Hindi and English versions) published in Gazette of India dated the 9th April, 2001 containing corrigendum to the Notification No.G.S.R. 689(E), dated the 29th August, 2000 issued under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

(3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution: -

(i) Report of the Comptroller and Auditor General of India – Union Government (Defence Services) (No.7 of 2001) - Army and Ordnance Factories for the year ended the 31st March 2000.

(ii) Report of the Comptroller and Auditor General of India – Union Government (Defence Services) (No.8 of 2001) - Air Force and Navy for the year ended the 31st March 2000.

(iii) Report of the Comptroller and Auditor General of India – Union Government (No.10 of 2001)

(Indirect Taxes- Customs) for the year ended the 31st March, 2000.

(4) A copy of the Appropriation Accounts– Union Government of the Defence Services for the year 1999-2000 (Hindi and English versions).

(5) A copy of the Technology Development Board (Equity Capital) Amendment Regulations, 2000 (Hindi and English versions) published in Notification No.G.S.R.370 (E) in Gazette of India dated the 18th May, 2001, under sub-section (2) of section 22 of the Technology Development Board Act, 1995.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 1999-2000.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals for the year 2001-2002.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 6th August, 2001, Rajya Sabha passed the Motor Vehicles (Amendment) Bill, 2001.
- (ii) That at its sitting held on the 6th August, 2001, Rajya Sabha passed the Indian Railway Companies (Repeal) Bill, 2001.
- (iii) That at its sitting held on the 6th August, 2001, Rajya Sabha passed the Railway Companies (Substitution of Parties in Civil Proceedings) Repeal Bill, 2001.
- (iv) That at its sitting held on the 6th August, 2001, Rajya Sabha passed the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2001.
- (v) That at its sitting held on the 6th August, 2001, Rajya Sabha passed the Indian Medical Council

(Amendment) Bill, 2001.

(vi) That at its sitting held on the 6th August, 2001, Rajya Sabha passed the Influx from Pakistan (Control) Repealing (Repeal) Bill, 2001.

(vii) That at its sitting held on the 6th August, 2001, Rajya Sabha agreed without any amendment to the Banking Companies (Legal Practitioners' Clients' Accounts) Repeal Bill, 2001, passed by Lok Sabha on the 7th March, 2001.

5. Bills as passed by Rajya Sabha – Laid on the Table

(i) The Motor Vehicles (Amendment) Bill, 2001.

(ii) The Indian Railway Companies (Repeal) Bill, 2001.

(iii) The Railway Companies (Substitution of Parties in Civil Proceedings) Repeal Bill, 2001.

(iv) the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2001.

(v) The Indian Medical Council (Amendment) Bill, 2001.

(vi) The Influx from Pakistan (Control) Repealing (Repeal) Bill, 2001.

6. Report of the Standing Committee on Home Affairs

SHRIMATI JAYASHREE BANERJEE laid the Seventy-ninth Report (Hindi and English versions) of Standing Committee on Home Affairs on the Registration and Other Related Laws (Amendment) Bill, 2000.

7. Evidence Tender before the Standing Committee on Home Affairs

SHRIMATI JAYASHREE BANERJEE laid on the Table the Evidence tendered before the Standing Committee on Home Affairs on the Registration and Other Related Laws (Amendment) Bill, 2000.

12.08 P.M.

8. Discussion Under Rule 193

Time taken : 12 hrs. 33 mts.

Discussion on the statement made by the Prime Minister regarding 'recent Summit-level talks held between India and Pakistan in Agra' raised by Shri Mulayam Singh Yadav on the 24th July, 2001, continued.

Shri Atal Bihari Vajpayee replied to the debate.
The discussion was concluded.

9. Submissions by Members

12.43 P.M.

(i) Difficulties being faced by public and transporters in Delhi due to shortage of CNG.

The following members made submissions regarding difficulties being faced by public and transporters in Delhi due to shortage of CNG:-

- (1) Shri Madan Lal Khurana
- (2) Shri Vijay Goel
- (3) Shri Ram Naik

12.52 P.M.

(ii) Reported killing of some persons in Bihar in Police firing while demonstrating for flood relief

The following members made submissions regarding reported killing of some persons in Bihar in Police firing while demonstrating for flood relief

- (1) Shri Raghunath Jha
- (2) Shri Prabhunath Singh
- (3) Smt. Renu Kumari
- (4) Shri Devendra Prasad Yadav
- (5) Shri Ram Jeewan Singh
- (6) Shri Lal Muni Chaubey
- (7) Prof. Dukha Bhagat
- (8) Shri Brahmanand Mandal
- (9) Shri Santosh Gangwar

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.01 P.M.)

2.02.M.

10. Statement By Minister

The Minister of Defence made a statement ‘
Ammunition accident at Central Ordnance Depot,
Jabalpur on 6th August, 2001.

2.03 P.M.

11. Matters Under Rule 377

- (1) Shrimati Jayashree Banerjee raised a matter regarding need to improve mobile Phone service of Mahanagar Telephone Nigam Limited.
- (2) Shri Dilipkumar Mansukhlal Gandhi raised a matter regarding need to review procedure for calling

tenders for execution of work under Pradhan Mantri Gram Sarak Yojna.

(3) Dr. Jaswant Singh Yadav raised a matter regarding need to set up a Labour Court in Alwar district, Rajasthan.

(4) Smt. Jas Kaur Meena raised a matter regarding need to accord sanction to the proposal of the Government of Rajasthan for construction of Indira Canal Project at Rameshwar Ghat.

(5) Dr. N. Venktaswamy raised a matter regarding need to takeover Fruit Research Stations in Rayalseema region in Andhra Pradesh.

(6) Shri Bijoy Krishna Handique raised a matter regarding need to formulate a policy to overcome water scarcity in the country.

(7) Shri Vinay Kumar Sorake raised a matter regarding need to review Coastal Regulation Zone code particularly in Udupi district, Kerala.

(8) Shri Iqbal Ahmad Saradgi raised a matter regarding need to review the decision of clearing three irrigation projects of Andhra Pradesh for utilization of surplus water in the Krishna Basin.

(9) Shri Abul Hasnat Khan raised a matter regarding need for desilting of Farakka barrage on the river Ganga in West Bengal.

(10) Dr. Jagannath Manda raised a matter regarding need to release adequate funds to Government of Andhra Pradesh for purchase of latest equipments to meet the challenge of terrorists.

(11) Shri V. Vetrivelvan raised a matter regarding need to effectively implement drinking water schemes in Tamil Nadu under Accelerated Rural Water Supply Programme.

(12) Shri S. Murugesan raised a matter regarding need for construction of a railway over bridge on highway between Tenksai and Madurai in Tamil Nadu.

(13) Shri G.M. Banatwalla raised a matter regarding need to ban reported arms training being imparted by certain anti-minority organisations in different parts of the country.

2.48 P.M.

***12. Statutory Resolution – Negative**

Time taken: 3 hrs. 06 mts.

Shri Basudeb Acharia move the following resolution:-

“That this House disapproves of the Food Corporations (Amendment) Ordinance, 2001 (No. 4 of 2001) promulgated by the President on 22 May, 2001.”

After discussion as indicated in para below, the Resolution was Negative.

***13. Government Bill - Passed**

The Food Corporations (Amendment) Ordinance, 2001.

The motion for consideration of the Bill was moved by Shri Shanta Kumar.

The following members took part in the combined debate on the Resolution (vide para above) and the motion for consideration of the Bill:-

- (1) Swami Chinmayanand
- (2) Shri G. Putta Swamy Gowda
- (3) Shri Bajju Ban Riyan
- (4) Shri T. M. Selvaganapathi
- (5) Shri Anadicharan Sahu
- (6) Shri Rajo Singh
- (7) Shri Ratan Lal Kataria
- (8) Shri Akhilesh Kumar Singh
- (9) Prof. Ummareddy Venkateswarlu
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Bhan Singh Bhaura
- (12) Shri Devender Prasad Yadav
- (13) Smt. Margaret Alva

Shri Shanta Kumar replied to the debate.

Shri Basudeb Acharia spoke (by way of reply to his Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Shanta Kumar.

The motion was adopted and the Bill was passed.

6.01 PM

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th August, 2001)

G.C. MALHOTRA,
Secretary-General

* Discussed together

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, August 8, 2001/ Sravana 17, 1923 (Saka)

No.156

11 A.M.

1. Starred Questions

Starred Question Nos. 241 - 245 were orally answered. Replies to Starred Question Nos. 246 – 260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2519 – 2613 and 2615 – 2704 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Papers (Hindi and English versions) :-

(i) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 2001-2002.

(ii) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of item No.1 above.

(3) A copy of the Annual Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 1998, under sub-section (4) of section 21 of the said Act.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically

Handicapped, New Delhi, for the year, 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year, 1999-2000.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the Years 1995-96 and 1996-97 (Till 31.7.1996).

(ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the Advises tendered by the National Commission for Backward Classes.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Indian Police Service (Probationers' Final Examination) Amendment Rules, 2001 (Hindi and English versions) published in Notification NO.G.S.R.367 in Gazette of India dated the 14th July, 2001 under sub-section (2) of section 3 of the All India Services Act, 1951.

(10) A copy of the Passport (Amendment) Rules, 2001 (Hindi and English Versions) published in Notification No.G.S.R.482 (E) in Gazette of India dated the 28th June, 2001, under sub-section (3) of section 24 of the Passports Act, 1967.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year, 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year, 1999-2000.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, New Delhi, for the year, 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, New Delhi, for the year, 1999-2000.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 7th August, 2001, Rajya Sabha agreed without any amendment to the Electricity Regulatory Commissions (Amendment) Bill, 2001, passed by Lok Sabha on the 2nd March, 2001.

(ii) That at its sitting held on the 7th August, 2001, Rajya Sabha passed the Warehousing Corporations (Amendment) Bill, 2001.

(iii) That at its sitting held on the 7th August, 2001, Rajya Sabha passed the Sugarcane Cess (Validation) Repeal Bill, 2001.

5. Bills as passed by Rajya Sabha – Laid on the Table

(i) The Warehousing Corporations (Amendment) Bill, 2001.

(ii) The Sugarcane Cess (Validation) Repeal Bill, 2001.

6. Report of the Committee on Private Members' Bills and Resolutions

SHRI M.O.H. FAROOK presented the Sixteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of the Standing Committee on Industry

DR. BOLLA BULLI RAMAIAH laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Industry: -

*(1) 45th Report on the Action Taken by Government on the Recommendations/observations contained in the 36th Report on PSUs of Heavy Industry- Disinvestment, Sickness and Revival.

* (2) 46th Report on the MOU system under Telecom. Sector, Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

* (3) 47th Report on the Demands for Grants (2001-02), Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

* (4) 48th Report on the Demands for Grants (2001-02), Department of Public enterprises, Ministry of Heavy Industries and Public Enterprises.

* (5) 49th Report on the Demands for Grants (2001-02), Ministry of Small Scale Industries and Agro & Rural Industries.

* (6) 50th Report on the Demands for Grants (2001-02), Ministry of Mines.

* (7) 51st Report on the Demands for Grants (2001-02), Ministry of Steel; and

(8) 52nd Report on the Action Taken by Government on the Recommendations/Observations contained in the 35th Report on the working of Rural Employment Generation Programme and Prime Minister's Rozgar Yojana.

12.03 P.M.

8. Statement By Minister

The Minister of State in the Department of Atomic Energy and Department of Space made a statement regarding 'Remote Sensing Data Policy'.

12.05 P.M.

9. Government Bill – Motion for Withdrawal

The Indian Council of World Affairs Bill, 2001.

Shri Jagmohan on behalf of Shri Jaswant Singh moved the following motion :-

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporations and matters connected therewith, which was passed by the Lok Sabha on the 18th of December, 2000, and laid on the Table of the Rajya Sabha on the 18th of December, 2000."

The motion was adopted.

12.06 P.M.

10. Submissions by Members regarding killing of innocent people in Jammu and Kashmir.

The following members made submissions regarding killing of innocent people in Jammu and Kashmir:-

- (1) Shri S. Jaipal Reddy
- (2) Shri Madan Lal Khurana
- (3) Shri L.K. Advani

(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.47 P.M.)

2.47 P.M.

11. Matters Under Rule 377

- (1) Shri Prahlad Singh Patel raised a matter regarding need for construction of bridges on rivers in Balaghat district of Madhya Pradesh under Pradhan Mantri Gram Sarak Yojna.
- (2) Shri Padam Sen Chaudhary raised a matter regarding need to provide halt of Vaishali or Gorakhpur Express at Jarwal railway station in Bahraich district, U.P.
- (3) Prof. Dukha Bhagat Raised a matter regarding need to implement Malaria Eradication Programme in Lohardaga Parliamentary Constituency, Jharkhand effectively.
- (4) Shri Uttamrao Patil raised a matter regarding need to review Crop Insurance Scheme particularly in Maharashtra.
- (5) Shri K. Yerrannaaidu raised a matter regarding need to accord approval to Rural Poverty Reduction Project of Andhra Pradesh.
- (6) Shri Bal Krishna Chauhan raised a matter regarding need to develop a commercial complex at surplus land at Mau railway Junction, U.P.
- (7) Smt. Renu Kumari raised a matter regarding need to restart Hate-Bajare Express via Barauni in Bihar.
- (8) Shri Sanat Kumar Mandal raised a matter regarding need for early commissioning of T.V. Relay Centre at Basanti (Sundarban) 24 Parganas, West Bengal.
- (9) Shri Anadicharan Sahu raised a matter regarding need to expedite the work for construction of National Highway between Gopalpur on sea in Orissa and Raipur in Chhatisgarh.

(10) Shri Priya Ranjan Dasmunsi raised a matter regarding need for all-round development of North Bengal.

3.00 PM

****12. Statutory Resolution - Negatived**

Time taken: 1 hrs 35 mts.

Shri Varkala Radhakrishnan moved the following resolution:-

“That this House disapproves of the Live-Stock Importation (Amendment) Ordinance, 2001 (No. 5 of 2001) promulgated by the President on 5 July, 2001.

After discussion as indicated in para below, the Resolution was Negatived.

****13. Government Bill – Passed.**

The Live-Stock Imporation (Amendment) Bill, 2001)

The motion for consideration of the Bill was moved by Dr. Debendra Pradhan on behalf of Shri Ajit Singh.

The following members took part in the combined debate on the Resolution (vide para above) and the motion for consideration of the Bill:-

1. Shri Adhir Ranjan Chowdhary
2. Shri Anadicharan Sahu
3. Shri Mahboob Zahedi
4. Prof. Ummareddy Venkateswarlu
5. Shri P. Kumarasamy
6. Shri Arun Kumar
7. Shri Adhi Shankar
8. Dr. Raghuvansh Prasad Singh
9. Shri Ramji Lal Suman
10. Shri Haribahu Shanker Mahale

Dr. Debendra Pradhan replied to the debate.

Shri Varkala Radhakrishnan spoke (by way of reply to his Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Debendra Pradhan.

The motion was adopted and the Bill was passed.

4.35 P.M.

14. Report of Business Advisory Committee:

Shri Santosh Gangwar presented the Twenty-third Report of the Business Advisory Committee.

4.35 PM

15. Discussion under Rule 193

Time Available: 4 hrs.

Time taken : 4 hrs 23 mts.

Balance : 1 hrs. 37 mts.

Kunwar Akhilesh Singh raised a discussion regarding loss of lives and property due to floods, drought and other natural calamities in various parts of the country.

The following members took part in the debate:-

- (1) Shri Maheshwar Singh
- (2) Shri Ramesh Chennithala
- (3) Shri Suresh Kurup
- (4) Shri Kalava Srinivasulu
- (5) Shri Raghunath Jha
- (6) Smt. Shyama Singh
- (7) Shri Radha Mohan Singh
- (8) Dr. Raghuvansh Prasad Singh
- (9) Shri Trilochan Kanungo
- (10) Shri S. Bangarappa

The discussion was not concluded.

7 PM

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th August, 2001)

G.C. MALHOTRA,
Secretary-General

* The 45th to 51st Reports were presented to the Chairman, Rajya Sabha on the 24th May, 2001 when the House was not in session.

**Discussed together

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, August 9, 2001/Sravana 18, 1923 (Saka)

NO. 157

11 A.M.

1. Reference by Speaker

The Speaker made a reference to the 59th anniversary of the 'Quit India Movement' launched on 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the martyrs who sacrificed their lives for the freedom of the motherland.

He also made reference to the 56th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in memory of the martyrs of freedom movement and victims of the atomic holocaust.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 261, 262, 264 and 245 were orally answered. Replies to Starred Question Nos. 263 and 266 – 280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2705 – 2934 were laid on the Table.

12.02 P.M.

4. Papers Laid on the Table

The Following papers were laid on the Table-

1) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2001 (Hindi and English versions) published in Notification No.G.S.R. 386(E) in Gazette of India dated the 25th May, 2001, under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.

(2) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2001-2002.

(ii) Memorandum of Understanding between the Ircan International Limited and the Ministry of Railways for the year 2001-2002.

(iii) Memorandum of Understanding between the Rail India Technical and Economic Services Limited and the Ministry of Railways for the year 2001-2002.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956: -

(i) The Companies (Passing of the Resolution by Postal (Ballot) Rules, 2001 published in Notification No.G.S.R.337 (E) in Gazette of India dated the 10th May, 2001.

(ii) The Companies (Acceptance of Deposits) Amendment Rules, 2001 published in Notification No.G.S.R.385 (E) in Gazette of India dated the 24th May, 2001.

(4) A copy each of the following papers (Hindi and English versions): -

(1) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.

(2) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.

(3) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.

(4) Memorandum of Understanding between the Balmer Lawrie and Company limited and the Ministry of Petroleum and Natural Gas for the year 2001-2002.

(5) A copy of the Notification No.S.O.622 (E) (Hindi and English versions) published in Gazette of India dated the 30th June, 2001 directing that the commodities specified in the notification shall be packed in jute packaging material, for supply or distribution, in such minimum percentage as mentioned t herein till the 31st July, 2001 or until further orders, issued under sub-section (1) of section 3 of the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Ministry of Power for the year 2001-2002.

(7) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1999-2000.

(ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9)

(i) A copy of the Annual Report (Hindi and English versions) of the J & K Sheep and Sheep Products Development Board, Srinagar, for the years 1996-97 to 1998-1999, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the J & K Sheep and Sheep Products Development Board, Srinagar, for the years 1996-97 to 1998-1999.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963: -

(i) G.S.R.179 (E) published in Gazette of India dated the 13th March, 2001 approving the Jawaharlal Nehru Port Trust (Retirement) Amendment Regulation, 2001.

(ii) G.S.R.180 (E) published in Gazette of India dated the 13th March, 2001 containing corrigendum to the Notification No. G.S.R. 22 (E) dated the 12th January, 2001.

(iii) G.S.R.192 (E) published in Gazette of India dated the 16th March, 2001 approving the Madras Port Trust Employees' (Grant of Advances for

Festivals and Natural Calamities) Amendment Regulation, 2001.

(iv) G.S.R.193 (E) published in Gazette of India dated the 16th March, 2001 approving the Mormugao Port Trust Employees (Superannuation and Age of Retirement) Amendment Regulations, 2001.

(v) G.S.R.194 (E) published in Gazette of India dated the 16th March, 2001 approving the Tuticorin Port Trust (Recruitment of Heads of Department) Amendment Regulation, 2000.

(vi) G.S.R.204 (E) published in Gazette of India dated the 21st March, 2001 approving the Paradip Port Trust Employees' (Contributory Outdoor and Indoor Medical Benefit after Retirement) Amendment Regulations, 2000.

(vii) G.S.R.232 (E) published in Gazette of India dated the 30th March, 2001 approving the Jawaharlal Nehru Port Trust Employees' (Grant of Advance in connection with Festivals) Amendment Regulation, 2001.

(viii) G.S.R.233 (E) published in Gazette of India dated the 30th March, 2001 approving the Jawaharlal Nehru Port Trust Employees' (Recruitment of Heads of Department) Amendment Regulations, 2001.

(ix) G.S.R. 234 (E) published in Gazette of India dated the 30th March, 2001 approving the Tuticorin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulation, 2001.

(x) G.S.R.246 (E) published in Gazette of India dated the 4th April, 2001 approving the Mumbai Port Trust Employees' (Classification, Control and Appeal) Amendment Regulation, 2001.

(xi) G.S.R.247 (E) published in Gazette of India dated the 4th April, 2001 approving the Madras Port Trust Employees' (Recruitment of Heads of Departments) Amendment Regulation, 2001.

(xii) G.S.R. 264 (E) published in Gazette of India dated the 19th April, 2001 approving the Tuticorin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulation, 2001.

(xiii) G.S.R. 283 (E) published in Gazette of India dated the 24th April, 2001 approving the Mumbai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2001.

(xiv) The Mormugao Port Employees' (Grant of Advances for Building of Houses (Amendment)

Regulations, 2001 published in Notification
No.G.S.R.287 (E) dated the 24th April, 2001.

(xv) G.S.R.288 (E) published in Gazette of India
dated the 24th April, 2001 containing corrigendum to
the Notification No. G.S.R. 72 (E) dated the 27th
January, 2000.

(xvi) The Mormugao Port Employees' (General
Provident Fund) (Amendment) Regulations, 1999
published in Notification No.G.S.R.289 (E) dated the
24th April, 2001.

(xvii) G.S.R. 305 (E) published in Gazette of India
dated the 30th April, 2001 approving the
Visakhapatnam Port Trust Employees' (Recruitment
of Heads of Departments) Amendment Regulation,
2001.

(xviii) G.S.R. 325 (E) published in Gazette of India
dated the 3rd May, 2001 approving the Mormugao
Port Trust Employees' (Recruitment of Heads of
Departments) Amendment Regulations, 2001.

(xix) G.S.R. 361 (E) published in Gazette of India
dated the 16th May, 2001 approving the Mormugao
Port Trust Employees' (Pension Fund) Amendment
Regulations, 2001.

(xx) G.S.R. 362 (E) published in Gazette of India
dated the 16th May, 2001 approving the New
Mangalore Port Trust Employees' (Contributory,
Outdoor and Indoor Medical Benefits after
Retirement) Sixth Amendment Regulations, 2001.

(xxi) G.S.R. 363 (E) published in Gazette of India
dated the 16th May, 2001 approving the Mormugao
Port Trust Employees' (Grant of Advance for
purchase of Conveyances) Amendment Regulation,
2001.

(xxii) G.S.R. 364 (E) published in Gazette of India
dated the 16th May, 2001 approving the New
Mangalore Port Trust Employees' (Allotment of
Residences) Amendment Regulations, 2001.

(xxiii) G.S.R. 365 (E) published in Gazette of India
dated the 16th May, 2001 approving the New
Mangalore Port Trust Employees' (Recruitment,
Seniority and Promotion) Amendment Regulations,
2001.

(xxiv) G.S.R. 366 (E) published in Gazette of India
dated the 16th May, 2001 approving the New
Mangalore Port Trust Employees' (Festival
Advances) First Amendment Regulations, 2001.

(xxv) G.S.R. 367 (E) published in Gazette of India dated the 16th May, 2001 approving the Madras Port Trust Employees' (Licensing of Pilots) Amendment Regulation, 2001.

(xxvi) G.S.R. 379 (E) published in Gazette of India dated the 18th May, 2001 approving the Madras Port Trust Employees' (Appointment, Promotion etc.) Amendment Regulations, 2001.

(xxvii) G.S.R. 417 (E) published in Gazette of India dated the 7th June, 2001 approving the Mumbai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulation, 2001.

(xxviii) G.S.R. 431 (E) published in Gazette of India dated the 13th June, 2001 approving the Calcutta Port Trust Employees' (Medical Attendance and Treatment) Amendment Regulations, 2001.

(xxix) G.S.R. 432 (E) published in Gazette of India dated the 13th June, 2001 approving the Cochin Port Employees' (Allotment of Residence) First Amendment Regulations, 2001.

(xxx) G.S.R. 433 (E) published in Gazette of India dated the 13th June, 2001 approving the Visakhapatnam Port Trust Employees' (Festival Advance) Amendment Regulations, 2001.

(xxxi) G.S.R. 442 (E) published in Gazette of India dated the 21st June 2001 approving the Cochin Port Trust Employees' (Contributory, Outdoor and Indoor Medical Benefits after Retirement) Amendment Regulation, 2001.

(xxxii) G.S.R.443 (E) published in Gazette of India dated the 21st June, 2001 approving the Jawaharlal Nehru Port Trust Employees' (Pay and Allowances) Amendment Regulations, 2001.

(xxxiii) G.S.R. 458 (E) published in Gazette of India dated the 25th June, 2001 approving the Mormugao Port Trust Employees' (Recruitment of Heads of Departments) Amendment Regulations, 2001.

(xxxiv) G.S.R. 495 (E) published in Gazette of India dated the 29th June, 2001 approving the Chennai Port Trust Employees' (Appointment, Promotion, etc.) Amendment Regulation, 2001.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th August, 2001, Rajya Sabha passed the Repealing and Amending Bill, 2001.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Repealing and Amending Bill, 2001

7. Report of the Joint Committee on Offices of Profit

Shri Virendra Kumar presented the Third Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Thirteenth Lok Sabha).

12.04 P.M.

8. Motion regarding Twenty-third Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion :-

“That this House do agree with the Twenty-third Report of the Business

Advisory Committee presented to the House on the 8th August, 2001.”

The motion was adopted.

12.05 P.M.

9. Calling Attention

Shri Pawan Kumar Bansal called the attention of Minister of Home Affairs to the situation arising out of recent killings of members of minority community in Doda, Jammu and Kashmir and steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.57 P.M. and re-assembled at 2.37 P.M.)

2.37 P.M.

10. Matters Under Rule 377

- (1) Shri Haribhai Chaudhary raised a matter regarding need to ensure smooth functioning of telephones in Banaskantha Parliamentary Constituency, Gujarat.
- (2) Dr. Laxminarayan Pandeya raised a matter regarding need to establish a separate Directorate for Ayurvedic Branch of Medicine.
- (3) Dr. Sanjay Paswan raised a matter regarding need to provide more railway facilities in Nawada district, Bihar.
- (4) Shri Ram Tahal Chaudhary raised a matter regarding need to run proposed Rajdhani Express between Ranchi and Delhi twice a week.
- (5) Shri Prakash V. Patil raised a matter regarding need to provide financial assistance to the Government of Maharashtra for providing relief to the people affected by drought in the State.
- (6) Shri R.S. Patil raised a matter regarding need to expedite gauge conversion work between Bijapur and Gadag via Bagalkot in Karnataka.
- (7) Shri Tara Chand Bhagora raised a matter regarding need to review Jute Packaging (Compulsory Packaging of Commodities) Materials Act, 1987 for allowing non-jute packaging.
- (8) Shri S. Ajaya Kumar raised a matter regarding need to accord status of deemed University to Kalamandalam Institute in Kerala.
- (9) Shri Y.V. Rao raised a matter regarding need to allocate more funds to Andhra Pradesh under National Rural Road Programme.
- (10) Shri Brahma Nand Mandal raised a matter regarding need to clear the proposal of Government of Bihar for setting up a 'Leechi Consortium'.
- (11) Shri Dinesh Chandra Yadav raised a matter regarding need to lay rail line between Nirmali and Bhaptiyahi in Bihar.
- (12) Shri Rajo Singh raised a matter regarding need to open Regional Institute of Technology in Bihar.

2.55 P.M.

11. Government Bill – Passed

Time taken : 2 hrs. 58 mts.

The Protection of Plant Varieties and Farmers' Rights Bill, 2000, as reported by the Joint Committee.

Discussion on the motion for consideration of the
Bill moved by Shri Nitish
Kumar on the 12th March, 2001, continued :-

The following members took part in the debate :-

- (1) Shri Giridhari Lal Bhargava
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Shankersinh Vaghela
- (4) Smt. Jas Kaur Meena
- (5) Shri Bir Singh Mahato
- (6) Shri Mahboob Zahedi
- (7) Shri Bal Krishna Chauhan
- (8) Shri Haribhau Shankar Mahale
- (9) Shri S.S. Palanimanickam
- (10) Shri Prabodh Panda

Shri Shripad Yesso Naik replied to the debate.

The motion for consideration was adopted and
Clause-by-Clause consideration of
the Bill was taken up.

- Clauses 2 and 3 were adopted, as amended.
Clauses 4 and 5 were adopted.
Clause 6 was adopted, as amended.
Clause 7 was adopted.
Clause 8 was adopted, as amended.
Clauses 9 to 14 were adopted.
Clause 15 was adopted, as amended.
Clause 16 was adopted.
Clauses 17 to 19 were adopted, as amended.
Clause 20 was adopted.
Clause 21 was adopted, as amended.
Clauses 22 and 23 were adopted.
Clause 24 was adopted, as amended.
Clause 25 was adopted.
Clause 26 was adopted, as amended.
Clauses 27 and 28 were adopted.
Clause 29 was adopted, as amended.
Clause 30 was adopted.
Clause 31 was adopted, as amended.
Clauses 32 and 33 were adopted.
Clauses 34 and 35 were adopted, as amended.
Clause 36 was adopted.
Clause 37 was adopted, as amended.
Clause 38 was adopted.
Clause 39 was adopted, as amended.
Clauses 40 to 42 were adopted.
Clause 43 was adopted, as amended.
Clause 44 was adopted.
Clause 45 was adopted, as amended.
Clause 46 was adopted.
Clause 47 was adopted, as amended.
Clauses 48 to 54 were adopted.
Clauses 55 and 56 were adopted, as amended.
Clause 57 was adopted.

Clause 58 was adopted, as amended.
Clauses 59 to 61 were adopted.
Clause 62 was adopted, as amended.
Clauses 63 to 66 were adopted.
Clause 67 was adopted, as amended.
Clauses 68 to 70 were adopted.
Clause 71 was adopted, as amended.
Clauses 72 to 81 were adopted.
Clause 82 was adopted, as amended.
Clauses 83 to 87 were adopted.
Clause 88 was adopted, as amended.
Clauses 89 to 92 were adopted.
Shri Shripad Yesso Naik moved the following motion under rule 388 :-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 53 to the Protection of Plant Varieties and Farmers’ Rights Bill, 2000 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New clauses 92 (A) was adopted.

New Clause 92 (A) was also adopted.

Clause 93 was adopted.
Clauses 94 and 95 were adopted, as amended.
Clause 96 was adopted.
Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble was adopted.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri Shripad Yesso Naik.

The motion was adopted and the Bill, as amended, was passed.

4.43 P.M.

12. Discussion Under Rule 193

Time taken : 8 hrs. 16 mts.

Discussion regarding loss of lives and property due to floods, drought and other natural calamities in various parts of the country raised by Kunwar

Akhilesh Singh on the 8th August, 2001, continued

:-

The following members took part in the debate:-

- (1) Shrimati Hema Gamang
- (2) Shri Bikram Keshari Deo
- (3) Kumari Mayawati
- (4) Shri Rajesh Ranjan
- (5) Shri A. Krishnaswamy
- (6) Smt. Nivedita Mane
- (7) Shri Kirti Jha Azad
- (8) Shri N. Janardhana Reddy
- (9) Shri Devendra Prasad Yadav
- (10) Shri K.P. Singh Deo
- (11) Shri Basangouda R. Patil
- (12) Shri Amar Roypradhan
- (13) Shri Prabhunath Singh
- (14) Shri Rajo Singh
- (15) Dr. Jagannath Manda
- (16) Shri Kharabela Swain
- (17) Shri Sushil Kumar Shinde
- (18) Shri Prasanna Acharya
- (19) Shri Subodh Roy
- (20) Shri Rajiv Pratap Rudi
- (21) Shri Joachim Baxla
- (22) Shri P.S. Gadhavi
- (23) Shri Haribhau Shankar Mahale
- (24) Shri Ramdas Athawale
- (25) Shri K.H. Muniyappa
- (26) Shri Prabhat Samantray
- (27) Shri Arjun Charan Sethi

Shri Ajit Singh replied to the discussion.

The discussion was concluded.

9.36 PM

*(Lok Sabha adjourned till 11 A.M. on Friday, the
10th August, 2001)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, August 10, 2001/Sravana 19, 1923 (Saka)

No. 158

11 A.M.

1. Starred Questions

Starred Question Nos. 281-285 were orally answered. Replies to Starred Question Nos. 286 – 300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2935 – 3164 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Yantra Nigam Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2001-2002.

(2) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India - Union Government –
(Civil) (No.1 of 2001) – Accounts of the Union Government for the year ended the 31st March, 2000.

(ii) Report of the Comptroller and Auditor General of India - Union Government –
(Civil) (No.2 of 2001) – Transaction of Audit Observation for the year ended the 31st March, 2000.

(iii) Report of the Comptroller and Auditor General of India - Union Government –
(No.5 of 2001) (Scientific Departments) for the year ended the 31st March, 2000.

(iv) Report of the Comptroller and Auditor General of India - Union Government –

(No.11 of 2001) – (Indirect Taxes- Central Excise and Service Tax) for the year ended the 31st March, 2000.

(3) A copy of the Union Government Finance Accounts for the year 1999-2000 (Hindi and English versions).

(4) A copy of the Union Government Appropriation Accounts (Civil) for the year 1999-2000 (Hindi and English versions).

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 293 (E) published in Gazette of India dated the 25th April, 2001 together with an explanatory memorandum seeking to amend Notification No. 17/2001-Cus., dated the 1st March, 2001.

(ii) G.S.R. 399 (E) published in Gazette of India dated the 30th May, 2001 together with an explanatory memorandum seeking to amend Notification No. 29/7-Cus., dated the 1st April, 1997.

(iii) G.S.R. 400 (E) published in Gazette of India dated the 30th May, 2001 together with an explanatory memorandum seeking to amend Notification No. 48/99-Cus., dated the 29th April, 1999.

(iv) G.S.R. 401 (E) published in Gazette of India dated the 30th May, 2001 together with an explanatory memorandum seeking to amend Notification No. 50/2000-Cus., dated the 27th April, 2000.

(6) A copy of the Notification No. G.S.R. 396 (E) (Hindi and English versions) published in Gazette of India dated the 29th May, 2001 notifying the changes in the location of the Debts Recovery Tribunal, Aurangabad, under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institution Act, 1993.

(7) A copy of the Agricultural and Processed Food Products Export Development Authority Recruitment Regulations, 2001 (Hindi and English versions) published in Notification NO., APEDA/SEC/GENL/30 in Gazette of India dated the 4th May, 2001 under section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985. .

4. Assent to Bills

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the Current Session and assented to by the President since a report was last made to the House on the 24th July, 2001:-

- (1) The Vaccination (Repeal) Bill, 2001.
- (2) The U.P. Sugarcane Cess (Validation) Repeal Bill, 2001.
- (3) The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2001.
- (4) The Industrial Disputes (Banking Companies) Decision (Repeal) Bill, 2001.

12.02 PM

5. Statement by Minister

The Minister of Parliamentary Affairs needed a statement regarding Government Business for the week commencing the 13th August, 2001.

12.09 PM

6. Government Bill - Introduced

The Central Sales Tax (Amendment) Bill, 2001.

(Due to interruptions in the House, Lok Sabha adjourned at 12.21 PM and re-assembled at 2.03 PM)

7. Report of Business Advisory Committee

Shri Rupchand Pal presented the Twenty – fourth Report of the Business Advisory Committee.

8. Submissions by Members:

(i) In response to submission made by Shri Raj Kumar Wangcha regarding closure of the Oil Indai Ltd.'s oilfields at Manabhom in Arunachal Pradesh due to extortion notice served by NSCN, Shri C. Vidyasagar Rao responded.

(ii) In response to submission made by Shri Basudeb Acharia regarding crisis in wagon manufacturing units of West Bengal, Shri Digvijay Singh responded.

(iii) In response to submission made by Shri Vijay Goel regarding ban on anti- social organisation 'SIMI', Shri C. Vidyasagar Rao responded.

9. Motion regarding Sixteenth Report of the Committee on Private Members' Bills and Resolutions

Shri Prahlad Singh Patel moved the following motion:-

“That this House do agree with the Sixteenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 8th August, 2001.”

The motion was adopted.

10. Private Members’ Bills – Introduced

- (1) The Street Children (Protection of Rights) Bill, 2000 by Smt. Renuka Choudhury.
- (2) The Constitution (Amendment) Bill, 2000 (Amendment of article 15, etc.) by Shri Vaiko.
- (3) The Constitution (Amendment) Bill, 2000 (Substitution of new article for article 120, etc.) Shri Vaiko.
- (4) The Constitution (Amendment) Bill, 2000 (Amendment of article 130) by Shri Vaiko.
- (5) The Constitution (Amendment) Bill, 2000 (Substitution of new Schedule for Seventh Schedule) by Shri Vaiko.
- (6) The Women and Girls (Protection of Property Rights) Bill, 2000 Shrimati Renuka Chowdhury
- (7) The Unit Trust of India (Amendment) Bill, 2000 (Amendment of section 10) Shri Kirit Somaiya.
- (8) The Unit Trust of India (Amendment) Bill, 2000 (Insertion of new section 21A) Shri Kirit Somaiya.
- (9) The Unit Trust of India (Amendment) Bill, 2000 (Insertion of new Chapter IIIA) by Shri Kirit Somaiya.
- (10) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2001 (Amendment of the Schedule) by Shri Adhir Chowdhary.
- (11) The Prevention of Sexual Abuse of Women at Work-Place Bill, 2001 by Shrimati Renuka Chowdhury.
- (12) National Commission for Disaster Management Bill, 2001 by Shri Sushil Kumar Shinde.
- (13) The Rapid Action Force Bill, 2001 by Iqbal Ahmed Saradgi.
- (14) The Adoption of Children (Regulation) Bill, 2001 by Shri Iqbal Ahmed Saradgi.
- (15) The Computer Training Centres (regulation) Bill, 2001 by Shri Iqbal Ahmed Saradgi.
- (16) The Reservation in Educational Institutions (For Children of Parents Living Below Poverty Line) Bill, 2001 by Shri Iqbal Ahmed Saradgi.

- (17) The Women (Reservation in Service) Bill, 2001 by Shrimati Renuka Chowdhury.
(18) The National Commission for Persons with Disabilities Bill, 2001 by Shri Sushil Kumar Shinde.

11. Private Member's Bill – Motion for Introduction withdrawn

The Jute Packaging Materials (Compulsory Use in Packing Commodities) (Repeal) Bill, 2001 by Shri C.N. Singh.

The motion for leave to introduce the Bill moved by Shri C.N. Singh was opposed.

After some discussion, the motion for introduction of the Bill was withdrawn by leave of the House.

12. Private Members' Bill – Withdrawn

- (i) The Official Languages (Repeal) Bill, 2000 by Dr. Laxminarayan Pandey.
(ii) The Use of Indian Languages in Commercial Advertisements and on packages of consumer goods Bill, 2000 by Dr. Laxminarayan Pandey.

13. Private Members' Bill – Under Consideration

The Scheduled Castes and the Scheduled Tribes (Reservation in Services) Bill, 2000 by Shri Pravin Rashtrapal.

Shri Pravin Rashtrapal concluded his speech on the motion for consideration of the Bill moved by him on the 27th July, 2001.

The following members took part in the debate:-

- (1) Shri Ratilal Kalidas Varma
- (2) Shri Basudeb Acharia
- (3) Shri Manikrao Hodlya Gavit
- (4) Shri Thawar Chand Gehlot
- (5) Shri Ramji Lal Suman
- (6) Smt. Jaskaur Meena (speech unfinished)

The discussion was not concluded.

14. Message From Rajya Sabha

Secretary – General reported the following message from the Rajya Sabha :-

“ I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 10th August, 2001 adopted the following motion in regard

to the Indian Council of World Affairs Bill, 2000 which was passed by the Lok Sabha on the 18th December, 2000 and laid on the Table of Rajya Sabha on the 18th December, 2000 :-

MOTION

“That leave be granted to withdraw the Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matter connected therewith which was passed by the Lok Sabha on the 18th December, 2000 and laid on the Table of the Rajya Sabha on the 18th December, 2000.”

2. Thereafter, the Bill was withdrawn.’ ”

6 PM

*(Lok Sabha adjourned till 11 A.M. on Monday, the
13th August, 2001)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, August 13, 2001/Sravana 22, 1923 (Saka)

No. 159

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 301-320 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3165 - 3394 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 2 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Batteries (Management and Handling) Rules, 2001 (Hindi and English versions) published in Notification No.S.O.432(E) in Gazette of India dated the 16th May,2001, under section 26 of the Environment (Protection)Act, 1986.

(2) A copy each of the following Notification (Hindi and English versions) issued under section 23 of the Environment (Protection)Act,1986 :-

(i) S.O. 327 (E) published in Gazette of India dated the 12th April,2001 delegating the powers vested under section 5 of the Environment (Protection)Act,1986 to the Chairman, State Pollution Control Board/Committee to issue directions to any Industry or any local or other authority for the violation of standards and rules relating to bio-medical waste, hazardous chemicals, industrial solid waste and municipal solid waste including plastic waste.

(ii) S.O. 352(E) published in Gazette of India dated the 25th April, 2001 delegating the powers vested under section 5 of the Environment (Protection

)Act,1986 to the State Governments of Chattisgarh, Jharkhand and Uttaranchal.

(3) A copy of the Notification No.S.O.241 (E) (Hindi and English versions) published in Gazette of India dated the 19th March, 2001 authorising a Member of the National Environment Appellate Authority to exercise the financial and administrative powers in the absence of Chairperson or Vice-Chairperson, issued under sub-section(2) of section 22 of the National Environment Appellate Authority Act,1997.

(4) A copy of the Recognition of Zoo (Amendment) Rules,2001 (Hindi and English versions) published in Notification No.G.S.R.520 (E) in Gazette of India dated the 11th July,2001, under sub-section (2) of section 63 of the Wild Life (Protection) Act,1972.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Andaman and Nicobar Islands forest and plantation development corporation limited and the Ministry of environment and Forests for the year 2001-2002.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1998-99.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers entioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1999-2000.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1999-2000.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the National Environment Appellate Authority (Procedure for Conducting Inquiry against the Chairperson or the Vice-Chairperson or a Member) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.450(E) in Gazette of India dated the 22nd June, 2001, under sub-section (3) of section 22 of the National Environment Appellate Authority Act, 1997.

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Authority of India Act, 1988:-

(i) S.O.350 (E) published in Gazette of India dated the 24th April, 2001 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(ii) S.O.394 (E) published in Gazette of India dated the 8th May, 2001 omitting the National Highway No.101 from the Schedule to the National Highways Act,1956.

(iii) S.O.395 (E) published in Gazette of India dated the 8th May, 2001 declaring the National Highway No. 101 with a new alignment.

(iv) S.O.465 (E) published in Gazette of India dated the 25th May, 2001 entrusting National Highway No.2 (Sikandra-Akbarpur-BaraSection) to the National Highways Authority of India.

(v) S.O.580 (E) published in Gazette of India dated the 21st June, 2001 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(vi) S.O.581 (E) published in Gazette of India dated the 21st June, 2001 entrusting Stretches of the National Highway mentioned therein to the National Highways Authority of India.

(vii) S.O.591 (E) published in Gazette of India dated the 22nd June, 2000 Seeking to acquire land on Jaipur –Ajmer Road on National Highway No.8. in the State of Rajasthan

(viii) S.O.939 (E) published in Gazette of India dated the 19th October, 2000 Seeking to acquire land on

Udaipur-Ratanpur section of the National Highway No.8 from 278.000 to 317.500 (Km.'0' at Ajmer) in the State of Rajasthan.

(ix) S.O.940 (E) published in Gazette of India dated the 19th October, 2000 Seeking to acquire land on Udaipur-Ratanpur section of the National Highway No.8 from 317.500 to 315.0 (Km.0'0' at Ajmer) in the State of Rajasthan

(x) S.O.1009 (E) published in Gazette of India dated the 10th November, 2000 regarding levy of fees on mechanical vehicles for use of existing and new bridges across river Narmada at Zadeshwar in concession area from Km.192/0 to Km.198/0 on National Highway. No.8.

(xi) S.O.1017 (E) published in Gazette of India dated the 14th November, 2000 Seeking to acquire land Harmada to Chandwaji, Jaipur Bypass Phase II Zone'D' Jaipur on the National Highway No.8 in the State of Rajasthan .

(xii) S.O.1018 (E) published in Gazette of India dated the 14th November, 2000 making certain amendments in the Notification No. S..O. 591(E) dated the 22nd June, 2000.

(xiii) S.O.694 (E) published in Gazette of India dated the 20 July, 2001 making certain amendments in the Notification No. S..O. 602(E) dated the 28th June, 2001.

(xiv) S.O. 673 (E) published in Gazette of India dated the 16th July, 2001 Seeking to acquire land on Pune –Satara Road, on the National Highway No.4 in the State of Maharashtra.

(xv) S.O. 674 (E) published in Gazette of India dated the 16th July, 2001 Seeking to acquire land for public purpose for four laning of stretch on the National Highway No.8 (Surat-Manor Tollway Road Project) in State of Gujarat.

(xvi) S.O. 675 (E) published in Gazette of India dated the 16th July, 2001 Seeking to acquire land for public purpose for four laning of Chengalpattu-Tindivanam Section of National Highway No.45 in State of Tamil Nadu.

(xvii) S.O. 671 (E) published in Gazette of India dated the 16th July, 2001 Seeking to authorise District Magistrate (Land Acquisition) West Bengal as the competent authority to perform the functions of such authority under the National Highways Act, 1956.

(xviii) S.O. 666 (E) published in Gazette of India dated the 12th July, 2001 Seeking to acquire land for public purpose for widening of National Highway No.5 in State of Andhra Pradesh.

(xix) S.O. 657 (E) published in Gazette of India dated the 10th July, 2001 Seeking to acquire land for public purpose for four laning of National Highway No.4 in the District of Dharwad and Belgaum in the State of Karnataka.

(xx) S.O. 621 (E) published in Gazette of India dated the 29th June , 2001 regarding widening of existing National Highway No.5 from Sunakhala to Khurda in the State of Orissa.

(xxi) S.O.601 (E) published in Gazette of India dated the 28th June, 2001 making certain amendments in the Notification No. S..O. 492(E) dated the 30th May, 2001.

(xxii) S.O. 602 (E) published in Gazette of India dated the 28th June, 2001 Seeking to authorise Officers mentioned therein as the competent authority to perform the functions of such authority under the National Highways Act, 1956.

(xxiii) S.O. 594 (E) published in Gazette of India dated the 27th June, 2001 Seeking to authorise Land Acquisition Officer, Bhubaneswar, Orissa, as the competent authority to perform the functions of such authority under the National Highways Act, 1956.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Sl. No. (vii) to (xii) of item No.1 above.

(15) A copy of the Indian Post Office (Second Amendment) Rules, 2001(Hindi and English versions) published in Notification No.G.S.R.387 (E) in Gazette of India dated the 25th May, 2001 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

(16) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications, for the year 2001-2002.

(ii) Memorandum of Understanding between the Videsh Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 2001-2002.

(iii) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 2001-2002.

3. Departmentally Related Standing Committees- A Review

SECRETARY-GENERAL to laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (1999-2000) – A Review'.

4. Report of the Standing Committee on Information Technology

Shri Somnath Chatterjee presented the Twenty-Fifth Report (Hindi and English versions) of the Standing Committee on Information Technology on Working of Prasar Bharati relating to the Ministry of Information and Broadcasting.

5. Motion regarding Twenty-Fourth Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion: -
"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 8th August, 2001."

The motion was adopted.

6. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

(1) Shri Chintaman Wanaga regarding need to provide financial assistance to Government of Maharashtra for smooth conduct of Kumbh Mela at Nasik and Ankaleshwar.

(2) Shri Danve Raosaheb Patil regarding need to improve functioning of telephones in Jalna Parliamentary Constituency, Maharashtra.

(3) Shri Ravindra Kumar Pandey regarding need to open retail outlets of coal in every block of Jharkhand State.

(4) Shri Chinmayanand Swamy regarding need to strengthen Zafra-Janghai railway line in Jaunpur Parliamentary Constituency, U.P.

(5) Prof. Rasa Singh Rawat regarding need to make cotton mills, under N.T.C. at Byawar and Vijaynagar in district Ajmer, Rajasthan, viable.

(6) Shri Pawan Kumar Bansal regarding need to clear the proposal of paying bonus to the employees of Union Territory of Chandigarh for the year 1997-98.

(7) Shri Vinay Kumar Sorake regarding need for revival of the Kudremukh Iron Ore Co. Ltd. Mangalore, Karnataka.

(8) Shri Rajo Singh regarding need to set up an Indian Institute of Technology in Bihar.

(9) Shri Abul Hasnat Khan regarding need to strengthen Farakka-Azimganj section of Eastern Railway and provide halt of Mail trains at Dhuliyen, Nimitita and Jangipur, district Murshidabad, West Bengal.

(10) Shri K. Yerrannaidu regarding need to amend Income Tax Act, 1961 to allow adjustment of capital gains arising from the disposal of the assets of the Public Enterprises particularly in Andhra Pradesh.

(11) Shri C.N. Singh regarding need to ensure that the aerodrom at Prithviganj in Pratapgarh district, U.P. is not used as godown by the Food Corporation of India.

(12) Adv. Suresh Ramrao Jadhav (Patil) regarding need to provide financial assistance to Government of Maharashtra for providing relief to the people affected by drought in Marathwada region.

(13) Shri Padmanava Behera regarding need to include Kandhamal and Baud districts of Orissa under KBK districts Improvement Scheme.

(14) Shri S.D. Mandlik regarding need to rescind the order imposing restriction on the Urban Cooperative Banks to increase the proportion of Statutory Liquid Ratio holding particularly in Maharashtra.

(15) Shri N.T. Shanmugam regarding need for early construction of overbridges on Chennai- Bangalore National Highway No. 46 passing through Vellore Parliamentary Constituency, Tamil Nadu.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.07 PM

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the
14th August, 2001)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)
Tuesday, August 14, 2001/Sravana 23, 1923 (Saka)

No. 160

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Begum Aizaz Rasul, who was a member of Constituent Assembly.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 321 - 340 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3395 - 3563 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and reassembled at 12 Noon)

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre, Group 'A' Posts Recruitment (Amendment) Rules, 2001 (Hindi and English versions) published in Notification No.G.S.R.526 (E) in Gazette of India dated the 12th July, 2001, under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968: -

(i) The Border Security Force (General Duty Officers) Recruitment Rules, 2001 published in Notification No. G.S.R. 351 (E) in Gazette of India dated the 30th June, 2001.

(ii) The Border Security Force Medical Cadre, Group 'D' Posts (Combatised) Recruitment Rules, 2001 published in Notification No. G.S.R. 363 (E) in Gazette of India dated the 14th July, 2001.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development and Poverty Alleviation for the year 2001-2002.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1999-2000 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year, 1999-2000.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year, 1998-99.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission, (District Primary Education Programme) Bhopal, for the year, 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission, (District Primary Education Programme) Bhopal, for the year, 1999-2000.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1997-98.

(11) A copy of the Audit Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1997-98.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) and (8) above.

(13) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1998-99.

(14) A copy of the Audit Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1998-99.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) and (11) above.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Ministry of Human Resource Development for the year 2001-2002.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1999-2000.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1999-2000.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1999-2000.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1999-2000.

(22) Statement (Hindi and English versions) showing reasons for delay in

laying the papers
mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 1999-2000.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 1999-2000.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2001-2002.

(28) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution: -

(i) Report of the Comptroller and Auditor General of India - Union Government – (Civil) (No.4 of 2001) –Autonomous Bodies for the year ended the 31st March, 2000.

(ii) Report of the Comptroller and Auditor General of India - Union Government – (Railways) - (No.9 of 2001) – for the year ended the 31st March, 2000.

(iii) Report of the Comptroller and Auditor General of India - Union Government –(Direct Taxes)- (No.12 of 2001) for the year ended the 31st March, 2000.

(iv) Report of the Comptroller and Auditor General of India - Union Government –(Direct Taxes)- (No.12A of 2001) System Appraisals for the year ended the 31st March, 2000.

(29) A copy of the Appropriation Accounts, Indian Railways, for the year 1999-2000, Part-I – Review (Hindi and English versions).

(30) A copy of the Appropriation Accounts, Indian Railways, for the year 1999-2000, Part-II– Detailed Appropriation Accounts (Hindi and English versions).

(31) A copy of the Appropriation Accounts, Indian Railways, for the year 1999-2000, Part-II– Detailed Appropriation Accounts (Annexure-G) (Hindi and English versions).

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 40of the Protection of Human Rights Act, 1993: -

(1) The National Human Rights Commission (Group ‘A’ and Group ‘B’ Posts) Recruitment (Amendment) Rules, 2001 published in Notification No.G.S.R.421 (E) in Gazette of India dated the 8th June, 2001.

(2) The National Human Rights Commission (Group ‘C’ and Group ‘D’ Posts) Recruitment (Amendment) Rules, 2001 published in Notification No.G.S.R.422 (E) in Gazette of India dated the 8th June, 2001.

4. Presentation of Petition

Shri Ramakant S. Angle presented a petition signed by Shri Antonio Gauncar of Goa regarding inclusion of Gowada, Kunbi, Velip and Dhangar communities of Goa in the List of Scheduled Tribes.

5. Government Bill - Introduced

The Indian Council of World Affairs Bill, 2001 (Bill No. 59 of 2001)

The motion for leave to introduce the Bill moved by Shri Jagmohan on behalf of Shri Jaswant Singh was opposed. The motion was adopted and the Bill was introduced.

6. Statement regarding Ordinance - Laid on the Table

An explanatory statement (Hindi and English versions) showing the reasons for immediate legislation by the Indian Council of World Affairs (Second Ordinance, 2001, was laid on the Table.

12.05 P.M.

7. Government Bill – Introduced

The Lokpal Bill, 2001

12.08 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

(1) Shri Ram Pal Singh regarding need for early gauge conversion of Gonda – Gorakhpur Loop line in U.P.

(2) Shri Virendra Kumar regarding need to run Bhopal – Rajkot Express train via Katni –damoh Sagar, Bina (Madhya Pradesh) and Rajkot (Gujarat).

(3) Dr. Laxminarayan Pandeya regarding need to effectively implement the Central Schemes for the benefit of

the rural poor particularly in Madhya Pradesh.

(4) Shri Mansinh Patel regarding need to provide basic amenities to the people living within ten kilometers of Kankarpara Atomic Project in Mandvi Parliamentary Constituency, Gujarat.

(5) Shri Jaswant Singh Bishnoi regarding need to provide more train services in Jodhpur Parliamentary Constituency, Rajasthan.

(6) Shri Vilas Muttemwar regarding need to accord sanction to the proposal of Government of Maharashtra for Western Freeway Sea-link from Worli to Nariman Point, Mumbai.

(7) Shri Iqbal Ahmed Saradgi regarding need to accord sanction to the proposal of Government of Karnataka for widening of link road between Jigani and Bommasandra Industrial Areas under Critical Infrastructure Balance Scheme and provide funds for it.

(8) Shri Priya Ranjan Dasmunsi regarding need to draw a comprehensive plan to protect revenue blocks of Uttar Dinajpur and Malda districts in West Bengal from devastating floods.

(9) Shri Varkala Radhakrishnan regarding need to restrict import of palm oil.

(10) Shri Chada Suresh Reddy regarding need to review the decision to allow import of parent level breeding stock into poultry industry.

(11) Shri Ravi Prakash Verma regarding need to declare 'Tarai region' of U.P. as a Special Export zone.

(12) Shri Uttamrao Dhikale regarding need to lift the ban imposed on export of onion.

(13) Dr. Baliram regarding need to provide financial assistance to Government of Uttar Pradesh for construction of bridges on river Kunwar at Towa and Binapara in Azamgarh district.

(14) Shri D. Venugopal regarding need to continue functioning of Central State farm at Melchanganam in Tiruvannamalai district, Tamil Nadu.

(15) Shri P. Kumarsamy regarding need to construct over bridges on railway crossings between Dindigul and Madathukulam in Dindigul district, Tamil Nadu.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

12.08 PM

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th August, 2001)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 17, 2001/ Sravana 26, 1923 (Saka)

No.162

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Rampal Upadhyay, who was a member of Twelfth Lok Sabha. Thereafter, members stood in silence for a short while as a mark of respect to the memory of deceased.

2. Starred Questions

Starred Question Nos. 361-365 were orally answered. Replies to Starred Question Nos. 366-380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3794-3974 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2001-2002.
- (2) A copy of the Designs Rules, 2001 (Hindi and English versions) published in Notification No. S.O. 414 (E) in Gazette of India dated the 11th May, 2001 under sub-section (4) of section 47 of the Design Act, 2000, together with a corrigendum thereto published in Notification No. S.O. 475 (E) dated the 29th May, 2001.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of the section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980: -

- (i) The Central Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2001 published in Notification No. CO: PRS: LEGAL: MISC: 3513:SAK: 2K-01: in Gazette of India dated the 3rd March, 2001.
- (ii) The Oriental Bank of Commerce Officer Employees' (Discipline and Appeal) Amendment Regulations, 2001 published in Notification No.3932 in Gazette of India dated the 31st March, 2001.
- (iii) The Punjab National Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2001 published in Notification No. PNB/DAC/P-2/2001 in Gazette of India dated the 7th April, 2001.
- (iv) The Punjab National Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2001 published in Notification No. PL/DAC/P-2/2001 in Gazette of India dated the 7th April, 2001.
- (v) The Bank of Maharashtra Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. F.AXI/ST/DM/2001 in Gazette of India dated the 28th April, 2001.
- (vi) The Indian Overseas Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. IRD/184/06 in Gazette of India dated the 5th May, 2001.
- (vii) The Allahabad Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. H.O./LEGAL/0053 in Gazette of India dated the 12th May, 2001.
- (viii) The Bank of India (Employees') Pension (Amendment) Regulations, 2001 published in Notification No. TBD: PC: 2000-01 in Gazette of India dated the 12th May, 2001.
- (ix) The Allahabad Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. H.O./Legal/0091 in Gazette of India dated the 19th May, 2001.
- (x) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. 1384/PD:IRD (O)/0089/Reg./18 in Gazette of India dated the 2nd June, 2001.

(xi) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. F.1385/PD: IRD/(O)/0089/Reg.6 in Gazette of India dated the 2nd June, 2001.

(xii) The UCO Bank (Officer) Service (Amendment) Regulations, 2001 published in Notification No. OSR/1/2001 in Gazette of India dated the 2nd June, 2001.

(xiii) The Corporation Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. PAD: IR: OSR: Amend 47:2001-2002 in Gazette of India dated the 2nd June, 2001.

(xiv) The Corporation Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. PAD: IR: OSR: Amend 48:2001-2002 in Gazette of India dated the 2nd June, 2001.

(xv) The Vijaya Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. PER/IRD/975/2001 in Gazette of India dated the 9th June, 2001.

(xvi) The Canara Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. IRS:124(C):1101:NAK in Gazette of India dated the 16th June, 2001.

(xvii) The Indian Overseas Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. F.IRD/184/29 in Gazette of India dated the 16th June, 2001.

(xviii) The Indian Overseas Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. IRD/184/32 in Gazette of India dated the 16th June, 2001.

(xix) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 2001 published in Notification No. AXI/ST/OSR/3169 in Gazette of India dated the 16th June, 2001.

(xx) The Bank of India Officers Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. IL: 2000-3 in Gazette of India dated the 23rd June, 2001.

(xxi) The Union Bank of India Officers Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. F.3 (b)/17.5.2001 in Gazette of India dated the 7th July, 2001.

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962: -

(i) S.O. 73 (E) published in Gazette of India dated the 25th January, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.

(ii) S.O. 74 (E) published in Gazette of India dated the 25th January, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

(iii) S.O. 159 (E) published in Gazette of India dated the 23rd February, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.

(iv) S.O. 160(E) published in Gazette of India dated the 23rd February, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

(v) S.O. 278 (E) published in Gazette of India dated the 27th March, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.

(vi) S.O. 279 (E) published in Gazette of India dated the 27th March, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

(vii) S.O. 353 (E) published in Gazette of India dated the 25th April, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.

(viii) S.O. 354 (E) published in Gazette of India dated the 25th April, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

(ix) S.O. 469 (E) published in Gazette of India dated the 28th May, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.

(x) S.O. 470 (E) published in Gazette of India dated the 28th May, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

(xi) S.O. 587 (E) published in Gazette of India dated the 26th June, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.

(xii) S.O. 588 (E) published in Gazette of India dated the 26th June, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

(xiii) S.O. 709 (E) published in Gazette of India dated the 26th July, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.

(xiv) S.O. 710 (E) published in Gazette of India dated the 26th July, 2001 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

(xv) S.O. 748 (E) published in Gazette of India dated the 3rd August, 2001 together with an explanatory memorandum laying down the tariff values for three specified products mentioned therein for the purposes of determining their value for assessment of customs duties leviable on advalorem basis on their import.

(5) A copy each of the following Notifications (Hindi and English versions) under sub Section (7) of section 9A of the Customs Tariff Act, 1975: -

(i) G.S.R. 562 (E) published in Gazette of India dated the 30th July, 2001 together with an explanatory memorandum seeking to impose final anti-dumping duty on theophylline and caffeine, originating in or exported from the European Union at the rates recommended by the designated authority.

(ii) G.S.R. 563 (E) published in Gazette of India dated the 30th July, 2001 together with an explanatory memorandum seeking to rescind Notification No. 9/2001-Cus., dated the 31st July, 2001.

(iii) G.S.R. 570 (E) published in Gazette of India dated the 2nd August, 2001 together with an explanatory memorandum seeking to impose anti-dumping duty on specified dry batteries exported from the Peoples Republic of China, imported into India.

(iv) G.S.R. 571 (E) published in Gazette of India dated the 2nd August, 2001 together with an explanatory memorandum seeking to rescind Notification No. 14/2001-Cus., dated the 6th February, 2001.

(6) A copy each of the following Notifications (Hindi and English versions) under section 27 of the Insurance Regulatory and Development Authority Act, 1999: -

(i) The Insurance Regulatory and Development Authority (Life Insurance – Reinsurance) Regulations, 2000 published in Notification No. F.No.IRDA/REG/12/2000 in Gazette of India dated the 23rd December, 2000.

(ii) The Insurance Regulatory and Development Authority (Investment) (Amendment) Regulations, 2001 published in Notification No. F.No.IRDA/REG/5/2001 in Gazette of India dated the 31st May, 2001.

(iii) The Insurance Regulatory and Development Authority (Form of Annual Statement of Accounts and Records) Rules, 2001 published in Notification No. G.S.R. 459 (E) in Gazette of India dated the 26th June, 2001.

(7) A copy of the Notification No. G.S. R. 534 (E) (Hindi and English versions) published in Gazette of India dated the 16th July, 2001 together with an

explanatory memorandum seeking to amend the Notification No. 5/2001-CE (NT), dated the 1st March, 2001, under sub-section (2) of section 38 of the Central Excise Act, 1944.

(8) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992: -

(i) The Securities and Exchange Board of India (Investment Advice by Intermediaries) (Amendment) Regulations, 2001 published in Notification No. S.O.476 (E) in Gazette of India dated the 29th May, 2001.

(ii) The Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2001 published in Notification No. S.O.501 (E) in Gazette of India dated the 7th June, 2001.

(iii) The Securities and Exchange Board of India (Procedure for Board Meetings) Regulations, 2001 published in Notification NO. S.O.515 (E) in Gazette of India dated the 12th June, 2001.

(iv) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2001 published in Notification NO. S.O.698 (E) in Gazette of India dated the 23rd July, 2001.

(9) A copy of the Thirty First Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended on the 31st March, 2001, under section 29 of the Life Insurance Corporation Act, 1956.

(10) A copy of the Tea Warehouses (Licensing) Amendment Order, 2001 (Hindi and English versions) published in Notification No. S.O.697 (E) in Gazette of India dated the 23rd July, 2001, issued under sub-sections (3) and (5) of section 30 of the Tea Act, 1953.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 2000-2001.

(ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 2000-2001 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 1999-2000.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy of the Corrigendum (Hindi and English versions) to the *Annual Report and Audit Accounts of the Export Credit Guarantee Corporation India Limited for the year 1999-2000.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited New Delhi, for the year 1999-2000.

(ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited New Delhi, for the year 1999-2000 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

5. Report of Business Advisory Committee

Shri Pramod Mahajan presented the Twenty-fifth Report of the Business Advisory Committee.

6. Statements by Ministers

12.02 PM

(i) The Minister of Petroleum and Natural Gas made a statement regarding 'no purchase-no sale' of Petroleum Products Campaign announced by the Federation of All India Petroleum Traders.

12.06 PM

(ii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 20th August, 2001.

3.13 PM

(iii) The Minister of Railways made a statement regarding collision of 132 Dn Muzaffarpur-Sealdah Passenger with pulled down wagons at Jammu Station on Danapur Division of Eastern Railway on 16.08.2001.

7. Submissions by Members

(i) Role of Special Advisors in the Ministry of Defence

To the submission made by Shri Priya Ranjan Dasmunsi regarding role of Special Advisors in the Ministry of Defence, Shri Pramod Mahajan responded.

12.21 PM

(ii) Problems being faced by the fishermen in the Country

The following members made submissions regarding Problems being faced by the fishermen in the Country:-

- (1) Shri K. Yerrannaaidu
- (2) Shri Sudarsana E.M. Natchiappan
- (3) Shri Pramod Mahajan

12.27 PM

(iii) Economic package to Bihar

The following members made submissions regarding economic package to Bihar:

- (1) Dr. Raghuvansh Prasad Singh
- (2) Shri Rajiv Pratap Rudi
- (3) Shri Devendra Prasad Yadav
- (4) Shri Pramod Mahajan

12.54 PM

(iv) Wrong feeding of answers in computer for pre-medical examination in Maharashtra.

In response to submission made by Shri Mohan Rawale regarding wrong feeding of answers in computer for pre-medical examination in Maharashtra, Shri Pramod Mahajan responded.

(Lok Sabha adjourned at 1.16 PM and re-assembled at 2.06 PM)

2.06 P.M.

8. Government Bill – Passed

Time taken: 2 Hrs. 09 Mts.

The Energy Conservation Bill, 2000

Discussion on the motion for consideration of the Bill moved by Shri Suresh P. Prabhu on the 16th August, 2001, continued:-

The following members took part in the debate:-

- (1) Shri Basudeb Acharia
- (2) Shri T.M. Selvaganapathi
- (3) Shri Pawan Kumar Bansal
- (4) Smt. Margaret Alva

Shri Suresh P. Prabhu replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clauses 7 to 9 were adopted, as amended.

Clauses 10 to 12 were adopted.

Clauses 13 and 14 adopted, as amended.

Clauses 15 and 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 25 were adopted.

Clause 26 was adopted, as amended.

Clauses 27 and 28 were adopted.

Clauses 29 and 30 were adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 37 were adopted.

Clauses 38 and 39 were adopted, as amended.

Clause 40 was adopted.

Clause 41 was adopted, as amended.

Clauses 42 to 45 were amended.

Shri Shri Suresh P. Prabhu moved the following motion under rule 388 :-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 37 to the Energy Conservation Bill, 2000 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New clause 45 A was adopted.

New Clause 45 A was also adopted.
The Clause 46 was adopted.
The Schedule was adopted, as amended.
Clause 1 was adopted, as amended.
The Enacting Formula was adopted, as amended.
The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Suresh P. Prabhu.

The motion was adopted and the Bill, as amended, was passed.

3.17 P.M.

9. Private Members Resolution – Withdrawn

Further discussion on the following Resolutions moved by Shri Ramanand Singh on the 2nd March, 2001 continued:-

“This House urges upon the Government to formulate a programme with allocation of adequate funds for time bound completion of all projects which have been pending for the last several years and to ensure that new schemes are launched only after arrangements for adequate funds have been made so as to enable their completion within a stipulated period.”

Shri Arun Shourie took part in the debate.
Shri Ramanand Singh replied to the debate.
The Resolution was withdrawn by leave of the House.

3.51 P.M.

10. Private Members Resolution – Under consideration

Shri Sunil Khan moved the following Resolution:-

“As the decision to withdraw the quantitative restrictions with effect from 1st April, 2001 will seriously affect Indian economy and result in closure of domestic industries and severe unemployment, this House urges upon the Government to review its decision and to renegotiate the terms of General Agreement on Trade and Tariffs (GATT) in order to protect the industrial and agricultural sector.”

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Adhir Chowdhary
- (3) Shri Anadicharan Sahu
- (4) Shri Varkala Radhakrishnan
- (5) Prof. Rasa Singh Rawat

- (6) Shri Jagmeet Singh Brar
- (7) Shri Haribhau Shankar Mahale
- (8) Shri Lakshman Seth (speech unfinished)

The discussion was not concluded.

5.47 PM

11. Half – an – Hour Discussion

Shri G. Putta Swamy Gowda raised a discussion on points arising out of the answer given by the Minister of Tribal Affairs on 7.8.2001 to Starred Question No. 222 regarding Welfare of Tribals.

Shri Jual Oram replied to the debate.

6.19 PM

*(Lok Sabha adjourned till 11 A.M. on Monday,
the 18th August, 2001)*

G.C. MALHOTRA,
Secretary-General

* Annual Report and Audited Accounts were laid on the Table of the House on the 22nd December, 2000.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 20, 2001/ Sravana 29, 1923 (Saka)

No.163

11 A.M.

1. Starred Questions

Starred Question Nos. 383, 386, 387 and 389 were orally answered. Replies to Starred Question Nos. 381, 382, 384, 385, 388 and 390 – 400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3975 - 4204 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Environment (Protection) Amendment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 407 (E) in Gazette of India dated the 31st May, 2001 under section 26 of the Environment (Protection) Act, 1986.
- (2) A copy of the Notification No.S.O.687 (E) (Hindi and English versions) published in Gazette of India dated the 19th July, 2001 authorising National Highways Authority of India for collection of fees from the users of stretch between Bhubaneswar-Cuttack-Jagatpur section of National Highway No.5 in Orissa, issued under section 11 of the National Highways Authority of India Act, 1988.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 8A of the National Highways Act, 1956:-
 - (i) S.O. 382 (E) published in Gazette of India dated the 3rd May, 2001 notifying the levy of fees on mechanical vehicles for the use of bridges across river Koratalaiyar in Tamil Nadu State.

(ii) S.O. 383 (E) published in Gazette of India dated the 3rd May, 2001 making certain amendments in the Notification No. 716 (E) dated the 21st August, 1998.

(iii) S.O. 384 (E) published in Gazette of India dated the 3rd May, 2001 making certain amendments in the Notification No. 717 (E) dated the 21st August, 1998.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a)(i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1998-1999.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2001-2002.

4. Motion regarding Twenty-fifth Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion :-

“That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 17th August, 2001”.

The motion was adopted.

12.08 P.M.

5. Submissions by Members

Reported statement made by Prime Minister about Christians and missionaries.

The following members made submissions regarding reported statement made by Prime Minister about Christians and missionaries :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Somnath Chatterjee
- (3) Prof. Vijay Kumar Malhotra
- (4) Shri Pramod Mahajan

(Due to interruptions in the House, Lok Sabha adjourned at 12.31 P.M. and re-assembled 2.02 P.M.)

2.02 P.M.

6. Matters Under Rule 377

- (1) Dr. N. Venkataswamy raised a matter regarding need to solve unemployment problem particularly in rural areas.
- (2) Shri Adhir Chowdhary raised a matter regarding need to take steps to protect Murshidabad district in West Bengal from recurring floods.
- (3) Shri K.P. Singh Deo raised a matter regarding need to direct NALCO to ensure timely supply raw material to small scale industries in Orissa.
- (4) Shri Lakshman Seth raised a matter regarding need to provide more railway facilities at Haldia railway station, West Bengal.
- (5) Dr. Jagannath Manda raised a matter regarding need to restore allocation of funds under Employment Assurance Scheme to Andhra Pradesh at the level of 1998-99.
- (6) Shri Akhilesh Yadav raised a matter regarding need for early completion of construction work of Navodaya Vidyalaya in Auraiya district, Uttar Pradesh.
- (7) Dr. Ranjit Kumar Panja raised a matter regarding need for fencing along the Tripura-Bangladesh border to check the menace of terrorist outfits in the State.
- (8) Shri Bhartruhari Mahtab raised a matter regarding need to formulate a National Scheme to dredge all major river beds particularly in Orissa.
- (9) Smt. Kanti Singh raised a matter regarding need to declare certain State roads in Bihar as National Highways.
- (10) Shri Bir Singh Mahato raised a matter regarding need to take up construction of new railway line between Jhargram and Purulia, West Bengal during next financial year.

2.17 P.M.

***7. Statutory Resolution – Consideration
Postponed**

Time taken : 25 mts.

Shri Varkala Radhakrishnan moved the following Resolution

“That this House disapproves of the Indian Council of World Affairs (Second) Ordinance 2001 (No. 3 of 2001) promulgated by the President on 8 May 2001”.

***8. Government Bill – Consideration Postponed.**

The Indian Council of World Affairs Bill, 2001 (Bill No. 59 of 2001)

The motion for consideration of the Bill was moved by Shri Jagmohan on behalf of Shri Jaswant Singh.

Shri Shivraj V. Patil raising a point of order submitted inter-alia that the Bill should have been referred to the Standing Committee. After hearing Sarvashri Jagmohan and Arun Jaitely, the Speaker observed that he would give his ruling on the issue later. The consideration of the Statutory Resolution and the Bill was accordingly postponed.

@ 2. Thereafter, the Speaker made the following observation :-

“Shri Shivraj V. Patil has raised three points.
(1) He has said that ordinance making power is undemocratic. While I agree that the Government should resort to the ordinance making power as sparingly as possible, situations cannot be ruled out where the Government may need to promulgate ordinances.

(2) Shri Patil has said, “Can a Bill which has been withdrawn be reintroduced?” Withdrawal was necessitated in the present case. There have been three ordinances on the subject. The first ordinance replacing Bill, as we are all aware, was passed in Lok Sabha but could not be passed in Rajya Sabha. Consequently, the first ordinance lapsed. In order to give continuing effect to the provisions of the first ordinance, the second and third ordinances were promulgated. When the Bill to replace the third ordinance was introduced, the reintroduction of the Bill necessitated the withdrawal of the earlier Bill with the same title to avoid confusion.

(3) He said that under rule 331(E) (1)(b), almost all Bills are to be referred by the Presiding Officer to the Standing Committee.

I agree that almost all Bills need to be referred to the Standing Committees after introduction. There are, however, two exceptions. First the Bills of technical nature, to which Shri Patil himself made a reference, need not be referred to the Standing Committees. Secondly, Bills seeking to replace ordinances are not normally referred to the Departmentally Related Standing Committees since these Bills have to be enacted before the expiration of six weeks from the re-assembly of Parliament in terms of article 123 of the Constitution.

As the present Bill before the House is almost similar to a Bill already passed by this House and since this Bill needs to be enacted by 3rd September, 2001, I am not inclined to refer it to the Standing Committee.”

2.45 P.M.

9. Government Bills– Passed

Time taken : 15 mts.

(i) The Indian Railway Companies (Repeal) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri O. Rajagopal on behalf of Shri Nitish Kumar.

The following members took part in the debate :-

- (1) Shri Giridhari Lal Bhargava
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Ambati Brahmanaiiah
- (4) Shri C. Sreenivaasan

Shri O. Rajagopal replied to the debate. The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up. Clause 2 was adopted. Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed, was moved by Shri O. Rajagopal. The motion was adopted and the Bill was passed

Time taken : 07 mts.

(ii) The Railway Companies (Substitution of Parties in Civil Proceedings) Repeal Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri O. Rajagopal on behalf of Shri Nitish Kumar.

The following members took part in the debate.

- (1) Shri Ambati Brahmanaiiah
- (2) Dr. Raghuvansh Prasad Singh

Shri O. Rajagopal replied to the debate. The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up. Clause 2 was adopted. Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed, was moved by Shri O. Rajagopal. The motion was adopted and the Bill was passed.

(iii) The Sugarcane Cess (Validation) Repeal Bill, 2001, as passed by Rajya Sabha.

The motion for consideration moved by Shri Shanta Kumar was adopted and clause-by-clause consideration of the Bill was taken up. Clause 2 was adopted. Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed, was moved by Shri Shanta Kumar. The motion was adopted and the Bill was passed.

Time taken : 1 hrs. 41 mts.

(iv) The Warehousing Corporations (Amendment) Bill, 2001, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Shanta Kumar.

The following members took part in the debate: -

- (1) Shri Vishno Datt Sharma
- (2) Shri Adhir Chowdhary
- (3) Prof. U. Venkateswarlu
- (4) Shri Dharam Raj Singh Patel
- (5) Shri Shankar Prasad Jaiswal
- (6) Shri Sudarshan E.M. Natchiappan
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Varkala Radhakrishnan
- (9) Shri Devendra Prasad Yadav
- (10) Adv. Suresh Ramrao Jadhav (Patil)
- (11) Shri Sudip Bandyopadhyay

Shri Shanta Kumar replied to the debate.
The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.
Clauses 2 to 6 were adopted.
Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed, was moved by Shri Shanta Kumar.
The motion was adopted and the Bill was passed

Time taken : 37 mts.

(v) The Repealing and Amending Bill, 2001, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate: -

- (1) Shri G.M. Banatwalla
- (2) Dr. Raghuvansh Prasad Singh

Shri Arun Jaitley replied to the debate.
The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.
Clauses 2 to 6 were adopted.
The First and Second Schedules were adopted.
Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The following members took part in the debate: -

- (1) Shri Shivraj V. Patil
- (2) Shri Arun Jaitley

The motion was adopted and the Bill was passed.

5.30 P.M.

10. Half-an-Hour Discussion

Shri Naresh Puglia raised a discussion on points arising out of the answer given by the Minister of State in the Ministry of Small Scale Industries, Agro and Rural Industries on 8.8.2001 to Starred Question No. 245 regarding Dereservation in the Small Scale Sector.

Smt. Vasundhara Raje replied to the debate.

6.04 P.M.

11. Discussion Under Rule 193

Time taken: 8 hrs. 21 mts.

Discussion regarding 'Saffronisation' of Education raised by Shri Somnath Chatterjee on the 16th August, 2001 continued.

The following members took part in the debate:-

- (1) Shri S.S. Palanimanickam
- (2) Dr. Raghuvansh Prasad Singh
- (3) Dr. (Mrs.) Beatrix D'souza
- (4) Shri Joachim Baxla
- (5) Shri Devendra Prasad Yadav
- (6) Shri Ajoy Chakraborty
- (7) Shri Bhartruhari Mahtab
- (8) Shri C. Sreenivaasan
- (9) Smt. Krishna Bose
- (10) Shri Pawan Kumar Bansal
- (11) Shri Rajesh Ranjan
- (12) Prof. (Smt.) A.K. Premajam
- (13) Shri Mohan Rawale
- (14) Shri Haribhau Shankar Mahale

Dr. Murli Manohar Joshi replied to the debate.

The discussion was concluded.

10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st August, 2001)

G.C. MALHOTRA,
Secretary-General

* Discussed together
@ At 4.50 P.M.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 21, 2001/ Sravana 30, 1923 (Saka)

No.164

11 A.M.

1. Questions

Starred Question No. 402 was orally answered. Due to interruptions in the House, Starred Question Nos. 401 and 403-420 put down in the order paper for the day could not be called for oral answer. These were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4205-4339 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 P.M. and re-assembled at 2 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1999-2000, together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 1999-2000.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Foreign Contribution (Regulation) (Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.557 (E) in Gazette of India dated the 26th July, 2001,

under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.

(4) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission for the year 1998-99, together with Audit Report thereon, under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

2.03 P.M.

3. Minutes of Committee on Absence of Members' From the Sitting of the House

SHRI RAM SAJIVAN SHRI RAJO SINGH laid on the Table minutes (Hindi and English versions) of the 6th sitting of the Committee on Absence of Members from the sittings of the House held on 20 March, 2001.

4. The Manipur Budget

Shri Yashwant Sinha presented a statement of estimated receipts and expenditure of the State of Manipur for the year 2001-2002.

2.04 P.M.

5. Submissions by Members

(i) Reported investments in certain companies by Unit Trust of India.

To submission made by Shri Chandra Shekhar regarding reported investments in certain companies by Unit Trust of India, Shri Yashwant Sinha responded.

(ii) Loosing of Basmati Rice Patent Case in USA by the Government of India.

To submission made by Kunwar Akhilesh Singh and other members regarding loosing of Basmati Rice Patent Case in USA by the Government of India, Shri Pramod Mahajan responded.

2.26 P.M.

6. Statement by Minister

The Minister of External Affairs made a statement regarding 'his recent visit to Nepal'.

7. Observation by the Deputy Speaker

The Deputy Speaker made the following observation:-

“Hon’ble members, today when Shri Jaswant Singh, Minister of External Affairs stood up to make the statement regarding his recent visit to Nepal, Shri Priya Ranjan Dasmunsi and some other members demanded that copies of the statement should have been circulated to members in advance. Thereupon I had observed that copies of the statement would be circulated after it was made by the Minister. But Sarvashri Priya Ranjan Dasmunsi, Madhavrao Scindia and Shivraj V. Patil submitted that as per convention, copies of the statement should have been circulated in advance.

I have since gone through the past practice and procedure in this regard. Copies of the Statements received from the Ministry are treated as confidential till the Statement is actually made in the House. Minister may also alter the text of the Statement before it is actually made in the House. Further, in Lok Sabha no clarificatory questions are allowed on the statement of the Minister. Therefore, copies of the statement proposed to be made by Ministers are not circulated to members in advance. They are supplied later to the Members through the Publications Counter.

This has been a well established convention of the House.”

2.31 P.M.

8. Government Bill – Introduced

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2001

The motion for leave to introduce the Bill moved by Shri Pramod Mahajan was opposed. The motion was adopted and the Bill was introduced.

2.35 P.M.

9. Matters Under Rule 377

(1) Dr. Lakshminarayan Pandeya raised a matter regarding need to enhance the capacity of Alkaloid factory producing life-saving drugs at Neemuch in Madhya Pradesh.

(2) Shri Y.G. Mahajan raised a matter regarding need to improve telephone services in Jalgaon

Parliamentary Constituency, Maharashtra.

(3) Shri Jashwant Singh Bishnoi raised a matter regarding need to provide special economic package for Rajasthan for all-round development of desert distts. of the State.

(4) Shri Saiduzzama raised a matter regarding need to expedite completion of pending marketing plans of Oil Companies.

(5) Shri Priya Ranjan Dasmunsi raised a matter regarding need to take steps for all round development of Malda district in West Bengal.

(6) Shri Sunil Khan raised a matter regarding need to revamp urea manufacturing unit at Durgapur, West Bengal.

(7) Shri Ramji Lal Suman raised a matter regarding need to provide more railway facilities at Ferozabad railway station in U.P.

(8) Shri Bal Krishna Chauhan raised a matter regarding need to provide reservation to backward classes in allotment of dealership of petroleum products.

(9) Dr. S. Jagathrakshakan raised a matter regarding need to upgrade Railway Engineering Workshop at Arakkonam, Tamil Nadu and also to open a new sub-urban rail terminal there.

(10) Shri K. Francis George raised a matter regarding need for implementation of the decision to provide concession to silk exporters under Duty Entitlement Pass Book Scheme.

(11) Smt. Jayashree Banerjee raised a matter regarding need to run Mahakaushal Express between Jabalpur (Madhya Pradesh) and Jammu Tawi.

(12) Shri G. Putta Swamy Gowda raised a matter regarding need to strengthen Public Sector Banks.

(13) Dr. (Col. Retd.) Dhani Ram Shandil raised a matter regarding need railway line between Parwanu and Darlaghat via Kunihar in Himachal Pradesh.

2.53 P.M.

10. Government Bills – Passed

Time taken : 32 mts.

(i) The Influx from Pakistan (Control) Repealing (Repeal) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri C. Vidyasagar Rao on behalf of Shri L.K. Advani.

The following members took part in the debate :-

- (1) Shri Priya Ranjan Dasmunshi
- (2) Dr. Raghuvansh Prasad Singh
- (3) Kum. Mamata Banerjee
- (4) Shri Rupchand Pal
- (5) Shri Ramji Lal Suman
- (6) Shri Naresh Puglia
- (7) Shri Ramdas Athawale

Shri C. Vidyasagar Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri C. Vidyasagar Rao.

The motion was adopted and the Bill was passed

3.25 P.M.

Time taken : 26 mts.

***(ii) The Pre-Natal Diagnostic Techniques
(Regulation and Prevention of Misuse)
Amendment Bill, 2001, as passed by Rajya Sabha.***

The motion for consideration of the Bill was moved by Dr. C.P. Thakur.

The following members took part in the debate.

- (1) Shri Adhir Chowdhary
- (2) Dr. (Smt.) V. Saroja
- (3) Dr. Raghuvansh Prasad Singh
- (4) Smt. Minati Sen

Shri Dr. C.P. Thakur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. C.P. Thakur

The motion was adopted and the Bill was passed

3.51 P.M.

Time taken : 56 mts.

(iii) The Indian Medical Council (Amendment) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. C.P. Thakur.

The following members took part in the debate :-

- (1) Shri Sudershana E.M. Natchiappan
- (2) Dr. Madan Prasad Jaiswal
- (3) Prof. (Smt.) A.K. Premajam
- (4) Dr. Ranjit Panja
- (5) Shri A.C. Jose
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Buta Singh
- (8) Dr.(Smt.) V. Saroja
- (9) Dr. Ram Chandra Dome

Shri Dr. C.P. Thakur replied to the debate. The motion for consideration moved by Dr. C.P. Thakur was adopted and clause-by-clause consideration of the Bill was taken up. Clause 2 and 3 were adopted. Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed, was moved by Shri Dr. C.P. Thakur. The motion was adopted and the Bill was passed

4.50 P.M.

Time taken: 3 hrs 28 mts

(iv) The Constitution (Ninty-first Amendment) Bill, 2000 (Amendment of Articles 55, 81, 82, 170, 330 and 332)

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri Anadicharan Sahu
- (3) Shri Somnath Chatterjee
- (4) Shri K. Yerrannaidu
- (5) Shri Anandrao Vithoba Adsul
- (6) Shri A. Krishnaswamy
- (7) Shri T.M. Selvaganapati
- (8) Shri Santosh Mohan Dev
- (9) Shri Thawar Chand Gehlot
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Prabhunath Singh
- (12) Shri Raashid Alvi
- (13) Shri Chhatrapal Singh
- (14) Shri K.H. Muniyappa
- (15) Shri Ram Nagina Mishra
- (16) Shri K.A. Sangtam

- (17) Shri Bhartruhari Mahtab
- (18) Shri Ananda Mohan Biswas
- (19) Shri Avtar Singh Bhadana
- (20) Shri S. Jaipal Reddy
- (21) Shri Haribhau Shankar Mahale
- (22) Shri Ramdas Athawale

Shri Arun Jaitley replied to the debate.

On the motion for consideration of the Bill, the House divided, *Ayes- 302; Noes- 02 . The motion was adopted by a majority of the total membership of the House and by a majority of not less than two- thirds of the members present and voting.

On the motion for adoption of clauses 2 to 7, the House divided: *Ayes- 303; Noes- 01 .

Clauses 2 to 7 were adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

On the motion, the House divided: * Ayes-303; Noes -02 .

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two – thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

8. 18 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22 August, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, August 22, 2001/ Sravana 31, 1923 (Saka)

No.165

11 A.M.

1. Starred Questions

Starred Question Nos. 421 – 423 were orally answered. Replies to Starred Question Nos. 424 - 440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question No. 4340 - 4525 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table: -

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 2001-2002.

(2) A copy each of the following papers (Hindi and English versions): -

(1) Memorandum of Understanding between the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2000-2001.

(2) Memorandum of Understanding between the National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2001-2002.

(3) A copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2001 (Hindi and English versions) published in Notification NO.G.S.R.554 (E) in Gazette of India dated the 25th July, 2001 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951: -

(i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2001 published in Notification No. G.S.R.355 (E) in Gazette of India dated the 14th May, 2001.

(ii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2001 published in Notification No. G.S.R.524 (E) in Gazette of India dated the 11th July , 2001

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Review by the Government of the working of the Delhi State Industrial Development Corporation Limited , New Delhi, for the year 1999-2000.

(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1999-2000 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli, Limited, for the year 2000-2001.

(ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli, Limited, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1999-2000.

(ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (c) of item No. (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council,

New Delhi, for the year, 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year, 1999-2000.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Patna, for the year, 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Patna, for the year, 1999-2000.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1999-2000.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 1999-2000.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 20th August, 2001, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Patents (Second Amendment) Bill, 1999 upto the last day of the second week of the 194th Session of the Rajya Sabha.

(2) That at its sitting held on the 21st August, 2001, Rajya Sabha agreed without any amendment to the Ford Corporations (Amendment) Bill, 2001, passed by Lok Sabha on the 7th August, 2001.

(3) That at its sitting held on the 21st August, 2001, Rajya Sabha agreed without any amendment to the Live-Stock Importation (Amendment) Bill, 2001, passed by Lok Sabha on the 8th August, 2001.

(4) That at its sitting held on the 21st August, 2001, Rajya Sabha agreed without any amendment to the Auroville (Emergency Provisions) Repeal Bill, 2001, passed by Lok Sabha on the 2nd March, 2001.

(5) That at its sitting held on the 21st August, 2001, Rajya Sabha agreed to the amendments made by Lok Sabha on the 22nd February, 2001 in the Indian Universities (Repeal) Bill, 2000.

5. Report of the Committee on Private Members' Bills and Resolutions

SHRI P.M. SAYEED presented the Seventeenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Absence of Members from the Sitting of the House

SHRI RAM SAJIVAN presented the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

7. Motion regarding Joint Committee

Shri Prakash Mani Tripathi moved the following motion:-

" That this House do appoint Shri Raashid Alvi to the Joint Committee on Stock Market Scam and

Matters Relating Thereto in the vacancy caused by the resignation of Dr. Baliram.”

The motion was adopted.

***8. Motion regarding Report of Joint Committee on Stock Market Scam and Matters Relating Thereto - Extension of Time.**

Shri Prakash Mani Tripathi moved the following motion :-

“That this House do extend upto the end of the Winter Session, the time for presentation of the Report of the Joint Committee on Stock Market Scam and Matters Relating Thereto”

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.09 P.M. and re- assembled at 2 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.15 PM and re-assembled at 2.30 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd August, 2001).

**G.C. MALHOTRA,
Secretary-General**

* Memorandum giving reasons for extension of time circulated separately.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August 23, 2001/ Bhadra 1, 1923 (Saka)

No.166

11 A.M.

1. Starred Questions

Starred Question Nos. 441 – 443 were orally answered. Replies to Starred Question Nos. 444 – 460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question No. 4526 - 4755 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1999-2000.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Calcutta Metro Railway General Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 682(E) in Gazette of India dated the 28 th August, 2000, under section 199 of the Indian Railways Act, 1989.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 1999-2000.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Notaries Act, 1952: -

(i) The Notaries (Amendment) Rules, 2001 published in Notification No.G.S.R. 172 (E) in Gazette of India dated the 12 th March 2001.

(ii) The Notaries (Second Amendment) Rules, 2001 published in Notification No.G.S.R. 330 (E) in Gazette of India dated the 10th May, 2001.

(iii) The Notaries (Third Amendment) Rules, 2001 published in Notification No.G.S.R.460 (E) in Gazette of India dated the 26th June, 2001.

(iv) The Notaries (Third Amendment) Rules, 2000 published in Notification No.G.S.R. 630 (E) in Gazette of India dated the 21st July, 2000.

(8) A copy of the Appellate Tribunal for Foreign Exchange (Recruitment, Salary and Allowances and other Conditions of Service of Chairperson and Members) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 677(E) in Gazette of India dated the 28th August, 2000, under section 48 of the Foreign Exchange Management Act, 1999.

(9) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2000-01.

(10) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1999-2000, along with Audited Accounts.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(12) A copy of the Notification No. S.O. 112 (E) (Hindi and English versions) published in Gazette of India dated the 8th February, 2001, constituting an Advisory Committee showing the names of the Members, issued under section 4 of the Handlooms (Reservation of Articles for Production) Act, 1985.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory use in packing Commodities) Act, 1987.

(i) S.O. 729 (E) published in Gazette of India dated the 31 st July, 2001 extending the validity of the order upto the 6th August, 2001 specifying mandatory packaging of certain commodities in jute packaging materials.

(ii) S.O. 749 (E) published in Gazette of India dated the 6 th August, 2001 extending the validity of the order upto the 31st August, 2001 specifying mandatory packaging of certain commodities in jute packaging materials.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1999-2000.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(16) A copy of the Notification No. S.O.505 (E) (Hindi and English versions) published in Gazette of India dated the 8th June, 2001 delegating the powers exercisable by the Central Registrar under the Multi-State Cooperative Societies Act, 1984 to the officers of the Government of Maharashtra, issued under sub-section (2) of section 4 of the said Act.

(17) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(a)(i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1994-95.

(ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year

1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b)(i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1991-92.

(ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c)(i) Review by the Government of the working of the J & K Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1990-91.

(ii) Annual Report of the J & K Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1990-91, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 543 (E) published in Gazette of India dated the 18 th July, 2001 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2001.

(ii) G.S.R. 547 (E) published in Gazette of India dated the 23 rd July, 2001 approving the Mumbai Port Trust Employees' (Housing Loans) Amendment Regulations, 2001.

(iii) G.S.R. 548 (E) published in Gazette of India dated the 23 rd July, 2001 approving the Madras Port Trust Employees' (Pay and Allowances) Regulation, 2001.

(iv) G.S.R. 573 (E) published in Gazette of India dated the 2 nd August, 2001 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2001.

(v) G.S.R. 574 (E) published in Gazette of India dated the 2 nd August, 2001 approving the Mumbai

Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulation, 2001.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 22nd August, 2001, Rajya Sabha passed the Marriage Laws (Amendment) Bill, 2001.

(2) That at its sitting held on the 22nd August, 2001, Rajya Sabha agreed to the amendments made by Lok Sabha on the 2nd March, 2001 in the Judicial Administration Laws (Repeal) Bill, 2000.

(3) That at its sitting held on the 22nd August, 2001, Rajya Sabha agreed without any amendment to the Hyderabad Export Duties (Validation) Repeal Bill, 2001, passed by Lok Sabha on the 6th August, 2001.

(4) That at its sitting held on the 22nd August, 2001, Rajya Sabha agreed without any amendment to the Advocates' Welfare Fund Bill, 2001, passed by Lok Sabha on the 6th August, 2001.

5. Bill as passed by Rajya Sabha - Laid on the Table

The Marriage Laws (Amendment) Bill, 2001

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1) Shri Laxman Gilua 16 December, 2000 to 17 December, 2000, 19 February, 2001 to 23 March, 2001 and 16 April, 2001.

(2) Shri Ashok Kumar Singh Chandel 19 February, 2001 to 23 March, 2001, 16 April, 2001 to 27 April, 2001 and 23 July, 2001 to 5 August, 2001.

(3) Shri M.V. Chandrashekhara Murthy 19 February, 2001 to 23 March, 2001.

(4) Shri Sadashivrao D. Mandlik 9 March, 2001 to 23 March, 2001 and 16 April, 2001 to 19 April, 2001.

(5) Kumari Mamata Banerjee 17 March, 2001 to 23 March, 2001 and 16 April, 2001 to 27 April, 2001.

(6) Shri Akbor Ali Khandoker 16 March, 2001 to 23 March, 2001 and 16 April, 2001 to 27 April, 2001.

(7) Shri Sudip Bandyopadhyay 16 March, 2001 to 23 March, 2001 and 16 April, 2001 to 27 April, 2001.

(8) Shri Sunil Dutt 23 July, 2001 to 31 August, 2001.

(9) Shri Nikhil Kumar Choudhary 27 July, 2001 to 31 August, 2001

(10) Shri Samar Choudhury 23 July, 2001 to 31 August, 2001.

7. Report of the Standing Committee on Agriculture

SHRI S.S. PALANIMANICKAM presented the Twenty Third Report (Hindi and English Versions) of the Standing Committee on Agriculture on 'National Agriculture Policy'.

8. Report of the Standing Committee on External Affairs

SMT. KRISHNA BOSE presented a copy each of the following Reports (in English & Hindi) of the Standing Committee on External Affairs (2000-2001) :-

(1) Sixth Report on Action Taken by the Government on the recommendations/ observations contained in the Third Report (Thirteenth Lok Sabha) of the Committee on "India's role in the United Nations with particular reference to her claim for Permanent Membership of the Security Council".

(2) Seventh Report on "Haj Committee Bill, 2000".

12.05 P.M.

9. Statement By Minister

The Minister of State in the Ministry of Commerce and Industry made a statement regarding 'Patent on Basmati Ricelines and Grains to Ricetec Inc. USA.'

12.10 P.M.

10. Government Bill – Introduced

The Two-Member Constituencies (Abolition) and Other Laws Repeal Bill, 2001.

11. Submissions by Members

12.11 P.M.

(i) Disclosure in Newspapers about Tehelka.Com.

The following members made submissions regarding disclosure in Newspapers about Tehelka.Com.:-

- (1) Shri Chandra Shekhar
- (2) Shri Madhavrao Scindia
- (3) Shri Prabhunath Singh
- (4) Shri Somnath Chatterjee
- (5) Shri Brahma Nand Mandal
- (6) Prof. Vijay Kumar Malhotra
- (7) Shri Pramod Mahajan

12.54 P.M.

(ii) Reservation in promotions for Scheduled Castes and Scheduled Tribes in Government Service.

The following members made submissions regarding reservation in promotions for Scheduled Castes and Scheduled Tribes in Government Service:-

- (1) Shri Buta Singh
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.04 P.M.)

12. Matter Under Rule 377

- (1) Shri Ananta Nayak raised a matter regarding need to provide funds to Government of Orissa for proper maintenance of the Baldevjiu temple at Keonjharh.
- (2) Shri Braj Mohan Ram raised a matter regarding need to provide financial assistance to Government of Jharkhand to check the spread of malaria in Palamu Commissionary.
- (3) Smt. Jaskaur Meena raised a matter regarding need to effectively implement the welfare schemes meant for SC/STs in Rajasthan.
- (4) Shri Ratilal Kalidas Varma raised a matter regarding need to improve telephone services in Ahmedabad and Bhavnagar districts, Gujarat.
- (5) Prof. Rasa Singh Rawat raised a matter regarding need to lay broad gauge rail line between Ajmer and Pushkar and also take up gauge conversion work of Ajmer-Bhilwara Chittor-Udaipur line in Rajasthan.
- (6) Shri Ramesh Chennithala raised a matter regarding need to waive Excise/Custom duties on Naptha to reduce the prize of power in Kerala.

(7) Rajkumari Ratna Singh raised a matter regarding need to review the working of Pradhan Mantri Sarak Project particularly in U.P.

(8) Shri Varkala Radhakrishnan raised a matter regarding need to safeguard the interests of coir industry in the country.

(9) Dr. (Smt.) Rajeswaramma Vukkala raised a matter regarding need to accord sanction to Integrated Water and Sanitation Project of Andhra Pradesh for providing water and sanitation facilities in schools throughout the State.

(10) Shri Ravi Prakash Verma raised a matter regarding need for early gauge conversion of rail line between Bareilly and Lucknow, U.P.

(11) Shri Prabhunath Singh raised a matter regarding need to open a Central school at Mashrakh (Saran) in Bihar at the earliest.

(12) Shri Dinesh Chandra Yadav raised a matter regarding need for computerization of ticket reservation office at Supaul station in District Saharsa, Bihar.

(13) Shri Haribhau Shankar Mahale raised a matter regarding need to amend forest laws for development of undeveloped areas in the country.

2.26 PM

***13. Statutory Resolution – Negatived.**

Time taken: 1 hrs 43 mts

Discussion on the following Resolution moved by Shri Varkala Radhakrishnan on the 20th August, 2001 continued:-

“That this House disapproves of the Indian Council of World Affairs (Second) Ordinance, 2001 (No. 3 of 2001) promulgated by the President on 8 May, 2001.”

After discussion as indicated in para 14 below, the Resolution was negatived.

***14. Government Bill - Passed.**

The Indian Council of World Affairs Bill, 2001 (Bill No. 59 of 2001)

Combined discussion on the motion for consideration of the Bill moved by Shri Jagmohan and the

Resolution on 20th August, 2001 (vide para 13 above) continued.

The following members took part in the debate:-

1. Shri R.L. Bhatia
2. Prof. Rasa Singh Rawat
3. Shri Roopchand Pal
4. Shri M.V.V.S. Murthi
5. Dr. Raghuvansh Prasad Singh

Shri Jagmohan replied to the debate.

Shri Varkala Radhakrishnan spoke (by way of reply to his Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 29 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Jagmohan.

The motion was adopted and the Bill was passed

4.07 PM

15. Resolution - Adopted

Shri Nitish Kumar moved the following Resolution:-

“ That this House approves the recommendations contained in Paragraphs 40, 41, 43, 45, 46, 47, 48 and 49 of the Second Report of the Railway Convention Committee, (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to Lok Sabha on 23rd February, 2001.”

The Resolution was adopted.

4.08 PM

16. Discussion under Rule 193

Time taken: 6 hrs 09 mts

Shri Basudeb Acharia raised a discussion regarding disinvestment of Public Sector Undertakings.

The following members took part in the debate:-

- (1) Shri M. Venkaiah Naidu
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri M.V.V.S. Murthi
- (4) Shri Somnath Chatterjee
- (5) Shri Kirit Somaiya

- (6) Shri Akhilesh Yadav
- (7) Shri Prabhat Samantray
- (8) Shri T.M. Selvaganapathi
- (9) Dr. Suguna Kumari Chellamella
- (10) Shri Pawan Kumar Bansal
- (11) Dr. Nitish Sengupta
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Anadicharan Sahu
- (14) Shri Ajoy Chakraborty
- (15) Shri Haribhau Shankar Mahale
- (16) Shri Ravi Prakash Verma

Shri Arun Shourie replied to the debate.

The discussion was concluded.

10.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th August, 2001).

G.C. MALHOTRA,
Secretary-General

* Discussed together

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 24, 2001/ Bhadra 2, 1923 (Saka)

No.167

11 A.M.

1. Starred Questions

Starred Question Nos. 461 – 464 were orally answered.
Replies to Starred Question Nos. 465 – 480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question No. 4756 - 4950 were laid on the Table.

Statements by the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution correcting the replies given on August 10, 2001 to Unstarred Question Nos. 2942 and 2977 regarding Consumer Welfare Fund, Bihar and Consumer Organisations respectively were also laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Prasar Bharati (Broadcasting Corporation of India) Director General (Akashvani) and Director General (Doordarshan) (Recruitment) Regulations, 2001 (Hindi and English versions) published in Notification No. F.No.N-10/4/2000-PB Cell in Gazette of India dated the 5th July, 2001, under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1999-2000.

(ii) Annual Report of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2001-2002.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 1999-2000.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the State Bank of India Employees' Pension Fund (Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. CDO/PM/SPL/1244 in Gazette of India dated the 31st March, 2001, under sub-section (4) of section 50 of the State Bank of India Act, 1955.

(8) A copy of the Notification No. SBD.No.2/2001 (Hindi and English versions) published in Gazette of India dated the 28th April, 2001 making certain amendments to State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore Officers' Service Regulation, 1979, under sub-section (4) of section 63 of the State Bank of India (Subsidiary Bank) Act, 1959.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of the section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Vijaya Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No.F.PER:IRD:974:2001 in Gazette of India dated the 26th May, 2001.

(ii) The Central Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No.F.CO:PRS:LEGAL:MISC:--2869-A 3:SAK:01-02:234 in Gazette of India dated the 30th June, 2001.

(10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income – tax Act, 1961: -

(i) The Income Tax (Second Amendment) Rules, 2001 published in Notification No. S.O. 179 (E) in Gazette of India

dated the 28th February, 2001 together with an explanatory memorandum.

(ii) The Income Tax (Third Amendment) Rules, 2001 published in Notification No. S.O. 311 (E) in Gazette of India dated the 3rd April, 2001 together with an explanatory memorandum.

(iii) The Income Tax (Fourth Amendment) Rules, 2001 published in Notification No. S.O. 386 (E) in Gazette of India dated the 4th May, 2001 together with an explanatory memorandum.

(iv) The Income Tax (Fifth Amendment) Rules, 2001 published in Notification No. S.O. 387 (E) in Gazette of India dated the 4th May, 2001 together with an explanatory memorandum.

(v) The Income Tax (Sixth Amendment) Rules, 2001 published in Notification No. S.O. 388 (E) in Gazette of India dated the 4th May, 2001 together with an explanatory memorandum.

(vi) The Income Tax (Seventh Amendment) Rules, 2001 published in Notification No. S.O. 389 (E) in Gazette of India dated the 4th May, 2001 together with an explanatory memorandum.

(vii) The Income Tax (Thirteenth Amendment) Rules, 2001 published in Notification No. S.O. 702 (E) in Gazette of India dated the 25th July, 2001 together with an explanatory memorandum.

(viii) The Income Tax (Fourteenth Amendment) Rules, 2001 published in Notification No. S.O. 703 (E) in Gazette of India dated the 25th July, 2001 together with an explanatory memorandum.

(ix) The Income Tax (Seventeenth Amendment) Rules, 2001 published in Notification No. S.O. 744 (E) in Gazette of India dated the 3rd August, 2001 together with an explanatory memorandum.

(11) A copy of the Notification No. S.O. 385 (E) (Hindi and English versions) published in Gazette of India dated the 4th May, 2001 notifying the profession of information technology for the purposes of the Income Tax Act, 1961 issued under sub-section (1) of Section 44AA of the said Act.

(12) A copy of the Notification No. G.S.R.582 (E) (Hindi and English versions) published in Gazette of India dated the 7th August 2001 together with an explanatory memorandum seeking to exempt gold/silver/platinum and its findings/mountings/solders from the whole of the duty of customs and additional duty leviable thereon when imported into India under Replenishment Licence under section 159 of the Customs Act, 1962.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of the section 30 of the

Securities Contracts (Regulation) Act, 1956:-

(i) The Securities Contracts (Regulation) Amendment Rules, 2001 published in Notification No. G.S.R.415 (E) in Gazette of India dated the 7th June, 2001.

(ii) G.S.R. 559 (E) published in Gazette of India dated the 27th July, 2001 making certain amendments in the Securities Contracts (Regulation) (Appeal to Securities Appellate Tribunal) Rules, 2000.

(14) A copy of the Notification No. G.S.R. 558(E) (Hindi and English versions) published in Gazette of India dated the 27th July, 2001 making certain amendments in the Depositories (Appeal to Securities Appellate Tribunal) Rules, 2000, under section 27 of the Depositories Act, 1996.

(15) A copy of the Notification No. G.S.R. 560 (E) (Hindi and English versions) published in Gazette of India dated the 27th July, 2001 making certain amendments in the Securities Appellate Tribunal(Procedure) Rules, 2000, under section 31 of the Securities and Exchange Board of India Act, 1991.

(16) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Civil) – (No.3 of 2001) – Performance Appraisals for the year ended the 31st March, 2000, under article 151(1) of the Constitution.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act. 1975:-

(i) S.O.15 (E) published in Gazette of India dated the 8th January, 2001 authorising the sale of Flue Cured Virginia tobacco produced in the Sate of Karnataka in the 2000 season.

(ii) S.O.16 (E) published in Gazette of India dated the 8th January, 2001 authorising regular and registered traders and dealers of the Tobacco Board to purchase at its auction platforms the production of unauthorized tobacco produced by registered and unregistered farmers in the State of Karnataka subject to certain conditions..

(iii) S.O.243 (E) published in Gazette of India dated the 20th March, 2001 authorising regular and registered traders and dealers of the Tobacco Board to purchase at its auction platforms the unauthorized tobacco produced by farmers in the State of Andhra Pradesh subject to certain conditions.

(iv) S.O. 244 (E) published in Gazette of India dated the 20th March, 2001 authorising the sale of unauthorised Flue Cured Virginia tobacco crops at the auction platforms authorised by the Tobacco Board in the Sate of Andhra Pradesh.

(v) S.O. 461 (E) published in Gazette of India dated the 25th May, 2001 authorising the Tobacco Board to purchase the unauthorised Flue Cured Virginia tobacco crops at its auction platforms in Andhra Pradesh and to dispose of the same in India or abroad.

(vi) S.O. 462 (E) published in Gazette of India dated the 25th May, 2001 authorising the Tobacco Board to procure at MSP the unauthorised crops produced in the 2000-2001 season by the unregistered growers in the State of Andhra Pradesh and to dispose of the same in India or abroad.

(18) A copy of the Notification No. S.O.708 (E) (Hindi and English versions) published in Gazette of India dated the 26th May, 2001 appointing the members as members of Tobacco Board for a period of 3 years issued under section 4 of the Tobacco Board Act, 1975.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1999-2000.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) The Vegetable Oil Products (Regulation) (Amendment) Order, 2000 published in Notification No. G.S.R. 268(E) in Gazette of India dated the 29th March, 2000.

(ii) The Vegetable Oil Products (Regulation) Second Amendment Order, 2000 published in Notification No. G.S.R. 621(E) in Gazette of India dated the 19th July, 2000.

(iii) The Edible Oils Packaging (Regulation) (Amendment) Order, 2000 published in Notification No. G.S.R. 97(E) in Gazette of India dated the 9th February, 2000.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 23rd August, 2001, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-first Amendment) Bill, 2000, passed by Lok Sabha on the 21st August, 2001.

(2) That at its sitting held on the 23rd August, 2001, Rajya Sabha passed the Code of Criminal Procedure (Amendment)

Bill, 2001.

5. Bill as passed by Rajya Sabha – Laid on the table office

The Code of Criminal Procedure (Amendment) Bill, 2001.

6. Report of Business Advisory Committee

Shri Rupchand Pal presented the Twenty-sixth Report of Business Advisory Committee.

7. Motion Regarding Joint Committee on Offices of Profit

SHRI VIRENDRA KUMAR moved the following motion:

“That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote to serve as a member for the remaining term of the Joint Committee on Offices of Profit vice
Shri Braja Kishore Treaty resigned.

8. Report of the Committee on Empowerment of Women

Smt. Margaret Alva presented the Third Report (Hindi and English versions) of the Committee on Empowerment of Women on 'Women in Detention'.

9. Report of the Standing Committee on Defence

Dr. Laxminarayan Pandeya presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Defence on Manpower Planning and Management Policy in Defence.

10. Statements of Standing Committee on Railways

DR NITISH SENGUPTA to lay on the Table a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Railways:

(1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the 8th Action Taken Report (Eleventh Lok Sabha) on 4th Report (Eleventh Lok Sabha) on 'Demands for Grants 1996-97'.

(2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the 11th Action Taken Report (Eleventh Lok Sabha) on 5th Report (Eleventh Lok Sabha) on 'Re-organisation of Zonal Offices in Indian Railways'.

(3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the 2nd Action Taken Report (Twelfth

Lok Sabha) on 6th Report (Eleventh Lok Sabha) on 'Demands for Grants (1997-98)'.

(4) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the 3rd Action Taken Report (Thirteenth Lok Sabha) on 14th Report (Eleventh Lok Sabha) on 'Modernisation & Capacity Utilisation of Workshops in Indian Railways'.

(5) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the 4th Action Taken Report (Thirteenth Lok Sabha) on 1st Report (Twelfth Lok Sabha) on 'Demands for Grants (1998-99)'.

(6) Statement showing action taken by Government on the recommendations contained in Chapter I of the 5th Action Taken Report (Thirteenth Lok Sabha) on 12th Report (Eleventh Lok Sabha) on 'Procurement of Wagons by Railways'.

(7) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the 7th Action Taken Report (Thirteenth Lok Sabha) on 3rd Report (Twelfth Lok Sabha) on Demands for Grants (1999-2000)'.

11. Report of the Committee on Information Technology

Shri Somnath Chatterjee presented the Twenty-Sixth Report (Hindi and English versions) of the Standing Committee on Information Technology on Complaints/Grievances Redressal Machinery in Dot/BSNL/MTNL relating to the Department of Telecommunications (Dot)

12.04 PM

12. Calling Attention

Shri Basudeb Acharia called the attention of Minister of Textiles to the situation arising out of difficulties being faced by Jute growers and Jute industry in the country and steps taken by the Government in regard thereto.

The Minister of Textiles made a statement in regard thereto.

12.40 PM

13. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the current Session.

(Lok Sabha adjourned at 1.37 PM and re-assembled at 2. 04 PM)

2.05 P.M.

14. Government Bill - Passed.

Time Taken : 1 hr. 56 mts.

The Trade Unions (Amendment) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Satyanarayan Jatiya.

The following members took part in the debate:-

1. Shri Paban Singh Ghatowar
2. Shri Thawar Chand Gehlot
3. Shri Basudeb Acharia
4. Shri Anandrao Vithoba Adsul
5. Shri Sunder Lal Tiwari
6. Shri A.K.S. Vijayan
7. Shri C. Sreenivasan
8. Shri M.V.V.S. Murthi
9. Dr. Raghuvansh Prasad Singh
10. Shri P.C. Thomas
11. Shri Bal Krishna Chauhan

Dr. Satyanarayan Jatiya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Satyanarayan Jatiya

The motion was adopted and the Bill was passed

4.01 P.M.

15. Motion regarding Seventeenth Report of the Committee on Private Members' Bills and Resolutions

Shri Prahlad Singh Patel moved the following motion :-

“That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 2001”.

The motion was adopted.

16. Private Members' Bills - Introduced

(1) The Constitution (Amendment) Bill, 2000 (Amendment of article 177) by Shri Basavanagoud Kolar.

(2) The Constitution (Amendment) Bill, 2001 (Amendment of article 130) by Shri Suresh Kurup.

(3) The Constitution (Amendment) Bill, 2001 (Amendment of article 217) by Shri Basavanagoud Kolar.

(4) The Forest (Conservation) Amendment Bill, 2001 (Amendment of section 2) by Shri Ramanand Singh

(5) The Consumer Protection (Amendment) Bill, 2001 (Amendment of section 2, etc.) by Shri Anandrao Vithoba Adsul.

(6) The Cinematograph (Amendment) Bill, 2001 (Amendment of section 2, etc) by Shri Anandrao Vithoba Adsul.

(7) The Indian Penal Code (Amendment) Bill, 2001 (Insertion of new sections 298A to 298C) by Shri G.M. Banatwalla.

(8) The Constitution (Amendment) Bill, 2001 (Amendment of article 85, etc.) by Shri Pawan Kumar Bansal.

(9) The Constitution (Amendment) Bill, 2001 (Amendment of article 189) by Shri Basavanagoud Kolar.

(10) The Code of Criminal Procedure (Amendment) Bill, 2001 (Amendment of first Schedule) by Shri Anandrao Vithoba Adsul.

(11) The Constitution (Amendment) Bill, 2001 (Amendment of article 117, etc.) by Shri Anandrao Vithoba Adsul.

4.09 P.M.

17. Private Member's Bill - Under Consideration

The Scheduled Castes and the Scheduled Tribes (Reservation in Services) Bill, 2000 by Shri Pravin Rashtrapal.

Further discussion on the motion for consideration of the Bill moved by Shri Pravin Rashtrapal on the 27th July, 2001, continued.

The following members took part in the debate:-

- (1) Shri Adhir Chowdhary
- (2) Shri Kharabela Swain
- (3) Shri Sukdeo Paswan
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Anadicharan Sahu
- (6) Shri Buta Singh
- (7) Shri Varkala Radhakrishnan
- (8) Shri Ramdas Athawale
- (9) Prof. Rasa Singh Rawat (Speech unfinished)

The discussion was not concluded.

6.32 PM

*(Lok Sabha adjourned till 11.00 AM on Monday, the 27th
August, 2001)*

**G.C. MALHOTRA,
Secretary-General**

* Discussed together

LOK SABHA
Bulletin-Part I
(Brief Record of Proceedings)

Monday, August 27, 2001/Bhadra 5, 1923 (Saka)

No. 168

11 A.M.

1. Starred Questions

Starred Question Nos. 481 – 484 were orally answered. Replies to Starred Question Nos. 485 – 500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question No. 4951 – 5180 were laid on the Table.

Statements by the Minister of Civil Aviation correcting the replies given on July 30, 2001 to Unstarred Question Nos. 1117 and 1163 regarding purchasing of Small Aircraft for Indian Airlines and taking of 50 Seater Aircraft on Lease by Indian Airlines respectively were also laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Notification No. S.O.583 (E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 2001 constituting an authority to be known as “Water Quality assessment Authority” consisting of 12 members for a period of three years issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986.

(2) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1999-2000 under section 10 of the Railways Act, 1989.

(3) A copy each of the following Notification (Hindi and English versions) under section 10 of the National Highways Act, 1956: -

(i) S.O. 650 (E) published in Gazette of India dated the 6th July, 2001 omitting National Highway Nos. 24A, 56A and 56B specified against serial Numbers 59, 45A and 45AA of the Schedule and declaration

of the above mentioned National Highways with new alignments.

(ii) S.O. 651 (E) published in Gazette of India dated the 6th July, 2001 declaring three highways mentioned therein to be a National Highway.

(iii) S.O. 688 (E) published in Gazette of India dated the 19th July, 2001 making certain amendments in the Notification No. S.O.387 (E) dated the 17th April, 2000.

(iv) S.O. 693 (E) published in Gazette of India dated the 20th July, 2001 regarding land acquisition for widening of National Highway NO.2 in the stretch (Panagarh Palsit-section) in the State of West Bengal.

(5) A copy of the Notification No. S.O. 747 (E) (Hindi and English versions) published in Gazette of India dated the 3rd August, 2001 authorising Chief Engineer (National Highway), Public Works Department, Bhopal or his authorised representative to collect and retain fees on mechanical vehicles for the use of permanent bridge across Kshipra river on Dewas-Indore Section of National Highway No.3 including 4 lane section of Dewas Section in Madhya Pradesh, issued under section 7 of the National Highway Act, 1956.

(6) A copy of the Employees State Insurance (Central) (Amendment) Rules, 2001 published in Notification No.G.S.R. 210 (in English version) and Notification No. G.S.R. 129 (in Hindi version) in Gazette of India dated the 7th April, 2001 under sub-section (4) of Section 95 of the Employees State Insurance Act, 1948 together with a corrigendum thereto in Hindi version only published in Notification No. G.S.R. 389 dated the 21st July, 2001 correcting G.S.R. No. 129 as G.S.R. No. 210.

(7) A copy of the Telecom Disputes Settlement and Appellate Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 575 (E) in Gazette of India dated the 2nd August, 2001 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

4. Report of the Committee on the Welfare of Scheduled castes and Scheduled Tribes

Shri Kariya Munda presented a copy of the Sixteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Personnel Public Grievances and Pensions (Department of

Personnel and Training (DOPT) – Examination of Orders Relating to Reservations for Scheduled Castes and Scheduled Tribes in services including Minuets (Hindi and English version) of the Sittings of the Committee relating thereto.

5. Report of the Standing Committee on Labour and Welfare

Shri Denzil B. Atkinson presented a copy of the Fourteenth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on 'The Cine Workers Welfare Fund (Amendment) Bill, 2000'.

12.02 P.M.

6. Motion regarding Twenty-sixth Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion :-

“That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 24th August, 2001.”

The motion was adopted.

7. Submissions by Members

12.04 P.M.

(i) Reported statement of Prime Minister regarding Ayodhya issue.

The following members made submissions regarding the reported statement of Prime Minister regarding Ayodhya issue.

- (1) Shri S. Jaipal Reddy
- (2) Shri Ramji Lal Suman
- (3) Shri Somnath Chatterjee
- (4) Shri Vinay Katiyar

The Prime Minister responded.

12.22 P.M.

(ii) Alleged forged letter of Cabinet Secretary on the Government's disinvestment policy.

The following members made submissions regarding alleged forged letter of Cabinet Secretary on the Government's disinvestment policy.

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Chandra Shekhar

- (3) Shri Somnath Chatterjee
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri Shivraj V. Patil
- (6) Kumari Mayawati
- (7) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.04 PM)

8. Matters Under Rule 377

- (1) Prof. Dukha Bhagat raised a matter regarding need to tackle naxalite problem in Jharkhand State.
- (2) Dr. Laxminarayan Pandeya raised a matter regarding need to review decision to import garlic.
- (3) Shri Sunder Lal Tiwari raised a matter regarding need to construct a bye-pass at Rewa, Madhya Pradesh.
- (4) Shri Abdul Hamid raised a matter regarding need to render assistance to Government of Assam for providing relief to the people affected by floods there.
- (5) Shri Priya Ranjan Dasmunsi raised a matter regarding need for all round development of North-Bengal region.
- (6) Shri Chandra Bhushan Singh raised a matter regarding need to release remaining funds for early completion of gauge conversion work between Kanpur and Hathras, U.P.
- (7) Dr. Raghuvansh Prasad Singh raised a matter regarding need to declare Ayodhya – Sitamarhi and Hazipur – Vaishali Dumariaghat roads as National Highways.
- (8) Shri P.C. Thomas raised a matter regarding need for decentralization of powers to strengthen federal set-up in the country.
- (9) Shri Kirit Somaiya raised a matter regarding need for early completion of construction work on railway over bridge at Ghatkopar railway station, Mumbai, Maharashtra.
- (10) Shri P. Mohan raised a matter regarding need to upgrade passport office at Madurai, Tamil Nadu.

2.15 P.M.

9. Government Bill – Passed

Time taken : 2 hrs. 22 mts.

The Salary, Allowances and Pension of Members of Parliament Amendment Bill, 2001.

The motion for consideration of the Bill was moved by Shri Pramod Mahajan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 3rd December, 2001 was moved by Shri Varkala Radhakrishnan.

The following members took part in the debate:-

1. Shri Priya Ranjan Dasmunsi
2. Shri Somnath Chatterjee
3. Kumari Mamata Banerjee
4. Kunwar Akhilesh Singh
5. Shri Raashid Alvi
6. Shri Prabhunath Singh
7. Shri M.V.V.S. Murthi
8. Dr. Raghuvansh Prasad Singh
9. Shri Ajoy Chakraborty
10. Shri Varkala Radhakrishnan
11. Dr. K. Malaisamy
12. Adv. Suresh Ramrao Jadhav(Patil)
13. Shri Amar Roypradhan

Shri Pramod Mahajan replied to the debate.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Shri Pramod Mahajan moved the following motion under rule 388 :-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 1 to the Salary, Allowances and Pension of Members of Parliament Amendment Bill, 2001 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New clause 4 was adopted.

New Clause 4 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Pramod Majahan

The motion was adopted and the Bill, as amended, was passed

4.38 P.M.

10. Supplementary Demands for Grants (General) for 2001-2002

Time allotted: 3 hrs.

Time taken : 1 hrs. 54 mts.

Balance: 1hr. 06 mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 4, 5, 6, 9, 11, 20, 21, 22, 25, 34, 36, 45, 48, 50, 51, 52, 58, 59, 61, 62, 64, 65, 69, 70, 73, 76, 78, 81, 83 and 84 in respect of Budget (General) for 2001-2002 commenced.

The following members took part in the debate:-

- (1) Shri N.D. Tiwari
- (2) Shri Kharabela Swain

(The discussion was held over and resume vide para 12 below).

5.33 P.M.

11. Half – an – Hour Discussion

Shri Prabhunath Singh raised a discussion on points arising out of the answer given by the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution on 3.8.2001 to Starred Question No. 184 regarding losses suffered by Super Bazar.

Shri Shanta Kumar replied to the debate.

12. Supplementary Demands for Grants (General) for 2001-2002

The discussion on the item of Business at para 10 was resumed.

- (1) Shri Rupchand Pal
- (2) Dr. Bolla Bulli Ramaiah
- (3) Shri C. N. Singh
- (4) Dr. Lakshminarayan Pandeya (Speech unfinished)

The discussion was not concluded and the House was adjourned for want of quorum.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th August, 2001).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 28, 2001/ Bhadra 6, 1923 (Saka)

No.169

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kanhu Charan Jena, who was a member of First to Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect of the memory of deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 501 – 504 were orally answered. Replies to Starred Question Nos. 505 – 520 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question No. 5181 – 5410 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 1999-2000.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Statement of Committee on Public Undertakings

PROF. VIJAY KUMAR MALHOTRA laid on the Table a Statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Sixth Report of the Committee on Public Undertakings (Eleventh Lok Sabha) on National Hydro-electric Power Corporation.

6. Study Tour Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI KARIYA MUNDA laid on the table a copy of the Study Tour Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Chennai, Pondicherry, Goa and Mumbai during January, 2001.

7. Reports of the Committee on Papers Laid on the Table

SHRI PRABHAT SAMANTRAY presented the Sixth and Seventh Reports (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

8. Report of the Standing Committee on Agriculture

SHRI S.S. PALANIMANICKAM presented the Twenty Fourth Report (Hindi and English versions) of the Standing Committee on Agriculture on 'The Multi State Co-operative Societies Bill, 2000'.

9. Submissions by Members

12.05 P.M.

(i) Strike by Doctors of All India Institute of Medical Sciences.

The following members made submissions regarding strike by Doctors of All India Institute of Medical Sciences:-

- (1) Shri Ramji Lal Suman
- (2) Shri C.N. Singh
- (3) Shri Ramesh Chennithala
- (4) Shri Pramod Mahajan

(ii) Financial assistance to the States affected by Natural Calamities.

The following members made submissions regarding financial assistance to the States affected by Natural Calamities :-

- (1) Shri K. Yerrannaidu
- (2) Shri Somnath Chatterjee
- (3) Shri S. Jaipal Reddy
- (4) Shri Vijay Goel
- (5) Shri A. Narendra
- (6) Shri N. Janardhana Reddy
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Raghunath Jha
- (9) Shri Priya Ranjan Dasmunsi
- (10) Kunwar Akhilesh Singh
- (11) Shri Haribhau Shankar Mahale
- (12) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 1.38 P.M.)

1.39 P.M.

10. Matters Under Rule 377

- (1) Shri Y.G. Mahajan raised a matter regarding need to accord sanction to the proposal of Government of Maharashtra for construction of overbridge on National Highway No. 6 near Phekri railway crossing in Jalgaon Parliamentary constituency.
- (2) Shri Maheshwar Singh raised a matter regarding need to provide financial assistance to Government of Himachal Pradesh to protect Manikarn from flood.
- (3) Smt. Jayashree Banerjee raised a matter regarding need to expedite setting up of Super Thermal Power Station at Maneri Growth Centre in Mandala district, Madhya Pradesh.
- (4) Shri Lal Bihari Tiwari raised a matter regarding need to implement scheme for plantation alongside Yamuna river in Delhi.
- (5) Shri Ram Naresh Tripathee raised a matter regarding need to release adequate funds for early completion of construction work on National Highway No. 12 between Jabalpur and Tendukhera, Madhya Pradesh.
- (6) Shri K.H. Muniyappa raised a matter regarding need to take steps to dispose off the surplus and unusable land at Turbe in Karnataka by Air India.

(7) Shri S. Ajaya Kumar raised a matter regarding need to look into the reasons for frequent occurrence of earthquake in some parts of Kerala.

(8) Shri Kalava Srinivasulu raised a matter regarding need to sanction more water sheds for Anantpur district in Andhra Pradesh under Desert Development Programme.

(9) Shri Ram Sajivan raised a matter regarding need to run Chambal Express between Hawrah-Gwalior daily and also extend it upto Nizamuddin, Delhi.

(10) Shri Prabhat Samantray raised a matter regarding need to shift Food Craft Institute from Bhubaneswar to Patharajpur, Prossa.

(11) Shri Sansuma Khungur Bwiswmuthiary raised a matter regarding need for creation of a separate State of Bodoland.

(12) Shri Avtar Singh Bhadana raised a matter regarding need for early completion of work on double line between Delhi and Meerut and provision for computerised ticket reservation office at Meerut railway station.

(13) Smt. Jas Kaur Meena raised a matter regarding need to provide telephone services in Karauli district, Rajasthan.

1.57 P.M.

11. Supplementary Demands for Grants (General) for 2001-2002

Time taken : 6 hrs. 5 mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 4, 5, 6, 9, 11, 20, 21, 22, 25, 34, 36, 45, 48, 50, 51, 52, 58, 59, 61, 62, 64, 65, 69, 70, 73, 76, 78, 80, 81, 83 and 84 in respect of Budget (General) for 2001-2002 continued.

The following members took part in the debate:-

- (1) Dr. Lakshminarayan Pandeya
- (2) Shri A.C. Jose
- (3) Shri P.H. Pandian
- (4) Shri Namdeo Harbaji Diwathe
- (5) Dr. Raghuvansh Prasad Singh
- (6) Dr. Nitish Sengupta
- (7) Shri Prabodh Panda
- (8) Shri Arun Kumar
- (9) Shri P.R. Kyndiah

Shri Yashwant Sinha replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 3, 4, 5, 6, 9, 11, 20, 21, 22, 25, 34, 36, 45, 48, 50, 51, 52, 58, 59, 61, 62, 64, 65, 69, 70, 73, 76, 78, 80, 81, 83 and 84 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2001-2002 were voted in full.

5.10 P.M.

12. Government Bill – Introduced

The Appropriation (No.3) Bill, 2001.

5.11 P.M.

13. Government Bill - Passed

The Appropriation (No.3) Bill, 2001.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Scheduled were adopted. Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

5.13 P.M.

14. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 27th August, 2001, Rajya Sabha passed the Indian Divorce (Amendment) Bill, 2001.

15. Bill as passed by Rajya Sabha – Laid on the Table

The Indian Divorce (Amendment) Bill, 2001.

5.14 P.M.

16. Statement by Minister

The Minister of Health & Family Welfare made a statement regarding 'situation in the All India Institute of Medical Sciences, New Delhi'.

5.16 P.M.

17. The Manipur Budget – 2001-2002

Time taken : 1 hrs. 33 mts.

The following items were taken up together :-

- (1) General discussion on the Budget for the State of Manipur for 2001-2002.
- (2) Demands for Grants on Account Nos. 1 to 47 in respect of Budget for the State of Manipur for 2001-2002.

The following members took part in the combined debate :-

- (1) Shri Sontosh Mohan Dev
- (2) Shri Holkhomang Hoakip
- (3) Prof. Rasa Singh Rawat
- (4) Shri C.N. Singh
- (5) Shri Mani Shankar Aiyar
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Rupchand Pal

Shri Yashwant Sinha replied to the combined debate.

All the Demands for Grants on Accounts Nos. 1 to 47 (both Revenue Account and Capital Account) in respect of the Budget for the State of Manipur for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Manipur) for 2001-2002 were voted in full.

18. Government Bill – Introduced

The Manipur Appropriation (Vote on Account) Bill, 2001.

19. Government Bills - Passed

(i) The Manipur Appropriation (Vote on Account) Bill, 2001.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

8

Clauses 2, 3 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

6.52 P.M.

Time taken : 19 mts.

(ii) The Central Sales Tax (Amendment) Bill, 2001

The motion for consideration of the Bill was moved by Shri Gingee N. Ramachandran on behalf of Shri Yashwant Sinha.

The following members took part in the debate :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Lakshman Seth
- (4) Shri C.N. Singh

Shri Gingee N. Ramachandran replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gingee N. Ramachandran.

The motion was adopted and the Bill was passed.

7.11 P.M.

(iii) The Two-Member Constituencies (Abolition) and Other Laws Repeal Bill, 2001.

The motion for consideration moved by Shri I.D. Swami on behalf of Shri L.K. Advani was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I.D. Swami

The motion was adopted and the Bill was passed.

7.16 P.M.

(iv) The Registration and Other Related Laws (Amendment) Bill, 2000.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate :-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Ravi Prakash Verma
- (3) Dr. Raghuvansh Prasad Singh
- (4) Shri Adhir Chowdhary

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 4 were adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

8.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th August, 2001).

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, August 29, 2001/ Bhadra 7, 1923 (Saka)

No.170

11 A.M.

1. Starred Questions

Starred Question Nos. 522 and 524 – 526 were orally answered. Replies to Starred Question Nos. 521, 523 and 527 – 540 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question No. 5411 – 5621 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No.G.S.R. 788(E) (Hindi and English versions) published in Gazette of India dated the 17th October, 2000 appointing 17th October, 2000 as the date on which the provisions of the Information Technology Act, 2000 to come into force issued under section (1) of the said Act.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:

-

(i) The Information Technology (Certifying Authorities) Rules, 2000 published in Notification No. G.S.R. 789 (E) in Gazette of India dated the 17th October, 2000.

(ii) The Cyber Regulations Appellate Tribunal (Procedure) Rules, 2000 published in Notification No. G.S.R. 791 (E) in Gazette of India dated the 17th October, 2000.

(3) A copy of the Notification No.G.S.R. 790(E) (Hindi and English versions) published in Gazette of India dated the 17th October, 2000 constituting the Cyber Regulation Advisory Committee consisting of 21 members issued under section 88 of the Information Technology Act, 2000.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 1999-2000.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and Ministry of Social Justice and Empowerment for the year 2001-2002.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1999-2000,

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1999-2000.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute for the Mentally Handicapped, Secunderabad, for the year 1999-2000.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(13) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:-

TENTH LOK SABHA

- | | |
|---|-------|
| 1. Statement No. XLII
Session, 1993 | Sixth |
| 2. Statement No. XXVIII
Thirteenth Session, 1995 | |

ELEVENTH LOK SABHA

- | | |
|---|--------|
| 3. Statement No. XXIII
Session, 1996 | Second |
| 4. Statement No. XXII
Session, 1996 | Third |
| 5. Statement No. XXII
Session, 1997 | Fourth |
| 6. Statement No. XIX
Session, 1997 | Fifth |

TWELFTH LOK SABHA

- | | |
|---|--------|
| 7. Statement No. XVIII
Session, 1998 | Second |
| 8. Statement No. XV
Session, 1998 | Third |

THIRTEENTH LOK SABHA

- | | |
|---|--------|
| 9. Statement No. XI
Session, 1999 | Second |
| 10. Statement No. X
Session, 2000 | Third |
| 11.. Statement No. VI
Session, 2000 | Fourth |
| 12. Statement No. IV
Session, 2000 | Fifth |
| 13. Statement No. III
Session, 2001. | Sixth |

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on 27th August, 2001, Rajya Sabha agreed without any amendment to the Government of Union Territories and the

Government of National Capital Territory of Delhi (Amendment) Bill, 2001, passed by Lok Sabha on the 16th August, 2001.

(2) That at its sitting held on 28th August, 2001, Rajya Sabha agreed without any amendment to the Energy Conservation Bill, 2001, passed by Lok Sabha on the 17th August, 2001.

(3) That at its sitting held on 16th August, 2001, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the unexpired portion of the term of the Committee vice Shri N. Thalavai Sundaram, resigned from the membership of Rajya Sabha and also communicated the name of Shri R. Kamaraj, Member of Rajya Sabha who had been duly elected to the said Committee.

@(4) That at its sitting held on 28th August, 2001, Rajya Sabha agreed without any amendment to the Protection of Plant Varieties and Farmers' Rights Bill, 2001, passed by Lok Sabha on the 9th August, 2001.

@(5) That at its sitting held on 29th August, 2001, Rajya Sabha passed the Inland Waterways Authority of India (Amendment) Bill, 2001.

@(6) That at its sitting held on 29th August, 2001, Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2001, passed by Lok Sabha on the 27th August, 2001.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Inland Waterways Authority of India (Amendment) Bill, 2001.

6. Report of the Committee on Private Members' Bills and Resolutions

SHRI M.O.H. FAROOK presented the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of the Public Accounts Committee

SHRI NARAYAN DATT TIWARI presented the Twenty Fourth Report (Hindi and English versions) of the Public Accounts Committee (Thirteenth Lok

Sabha) on “Undermining of Parliamentary Financial Control”.

8. Reports of the Committee on Government Assurances

DR. S. VENUGOPAL presented the Fifth and Sixth Reports (Hindi and English versions) of the Committee on Government Assurances.

9. Reports of the Standing Committee on Petroleum & Chemicals

SHRI MULAYAM SINGH YADAV presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:-

(1) Fifteenth Report on Pricing and Availability of Drugs/ Pharmaceuticals.

(2) Sixteenth Report on action taken by the Government on the recommendations contained in the Ninth Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (1999-2000) on ‘Krishak Bharati Cooperative Limited (KRIBHCO)’.

(3) Seventeenth Report on action taken by the Government on the recommendations contained in the Eleventh Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (1999-2000) on ‘Demand, Availability and Import of Potash/Potassic Fertilisers’.

(4) Eighteenth Report on action taken by the Government on the recommendations contained in the Thirteenth Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on ‘Demands for Grants-(2001-02) of the Ministry of Chemicals & Fertilisers, Department of Chemicals & Petrochemicals’.

(5) Nineteenth Report on action taken by the Government on the recommendations contained in the Fourteenth Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on ‘Demands for Grants – (2001-02) of the Ministry of Chemicals & Fertilisers, Department of Fertilisers.’

12.02 P.M.

10. Statement by Minister

The Minister of Railways made a statement regarding 'setting up of a non-lapsable Special Railway Safety Fund for Indian Railways'.

12.07 P.M.

11. Submissions by Members

(i) Reported deaths due to starvation in different parts of the country.

The following members made submissions regarding reported deaths due to starvation in different parts of the country:-

- (1) Shrimati Sonia Gandhi
- (2) Shri N.N. Krishnadas
- (3) Shri Mulayam Singh Yadav
- (4) Shri Somnath Chatterjee
- (5) Shri Bikram Keshari Deo
- (6) Prof. Vijay Kumar Malhotra
- (7) Shri Rajesh Ranjan
- (8) Shri K. Yerrannaidu
- (9) Shri Pramod Mahajan

12.59 P.M.

(ii) Strengthening of Local Bodies in Union Territories.

The following members made submissions regarding strengthening of Local Bodies in Union Territories.

- (1) Shri P.C. Thomas
- (2) Shri Mohan S. Delkar
- (3) Shri Bishnu Pada Ray
- (4) Shri Pramod Mahajan

(Lok Sabha adjourned at 1. 34 P.M. and re-assembled at 2.03 P.M.)

12. Matters Under Rule 377

(1) Shri Thawar Chand Gehlot raised a matter regarding need for extension of Currency Note Press at Devas, Madhya Pradesh at the earliest.

(2) Shri Yogi Adityanath raised a matter regarding need to develop Gorakhpur in U.P. as a tourist resort.

(3) Shri Varkala Radhakrishnan raised a matter regarding need to accord sanction to the proposals of Government of Kerala for development of Vizhinjam and Ponnai fishing harbours.

(4) Dr.(Smt.) C. Suguna Kumari raised a matter regarding need to formulate to policy for safeguarding women against HIV transmission.

(5) Shri Akhilesh Yadav raised a matter regarding need to provide financial assistance to Government of U.P. for construction of bridge on Kali river in Kannauj Parliamentary Constituency.

(6) Shri V. Vetriselvan raised a matter regarding need to provide more railway facilities at Hosur railway station, Tamil Nadu.

(7) Shri T.M. Selvaganapathi raised a matter regarding need to restore the customs duty and surcharge on high quality Read Burnt Magnesite to the pre-budget level of 25% to save Tamil Nadu magnesite Ltd.

(8) Shri N.T. Shanmugam raised a matter regarding need to check pollution caused by tanneries in Vellore district of Tamil Nadu.

(9) Shri Rajesh Ranjan raised a matter regarding need to provide special economic package to Bihar for all-round development of the State.

(10) Shri Ram Tahal Choudhary raised a matter regarding need to introduce air service between Kolkata, Ranchi and Delhi.

(11) Shri Rajo Singh raised a matter regarding need for construction of more National Highways in Bihar.

2.18 P.M.

13. Government Bill - Passed

The Motor Vehicles (Amendment) Bill, 2001.

Time taken : 1 hrs. 42 mts.

The motion for consideration of the Bill was moved by Maj. Gen. (Retd.) B.C. Khanduri, AVSM

The following members took part in the debate :-

- (1) Shri Ramesh Chennithala
- (2) Shri Kirti Jha Azad
- (3) Shri Sunil Khan
- (4) Shri M.V.V.S. Murthi
- (5) Shri Dharam Raj Singh Patel
- (6) Shri Ram Naik
- (7) Shri S. Murugesan
- (8) Shri Adi Shankar
- (9) Dr. Raghuvansh Prasad Singh

- (10) Adv. Suresh Ramrao Jadhav(Patil)
(11) Shri Surdarsana E.M. Natchiappan

Maj. Gen. (Retd.) B.C. Khanduri, AVSM replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Maj. Gen. (Retd.) B.C. Khanduri, AVSM.

The motion was adopted and the Bill was passed.

4 P.M.

14. Discussion Under Rule 193

Time taken : 4 hrs. 21 mts.

Shri Priya Ranjan Dasmunsi raised a discussion regarding New Telecom Policy, 1999 and its effect on the licences and revenue generation of Government of India in general and limited mobility issue in particular.

The following members took part in the debate.

- (1) Shri Maheshwar Singh
- (2) Shri Rupchand Pal
- (3) Shri M.V.V.S. Murthi
- (4) Shri Ramji Lal Suman
- (5) Dr. Baliram
- (6) Shri Mani Shankar Aiyar
- (7) Dr. V. Saroja
- (8) Adv. Suresh Ramrao Jadhav (Patil)
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Bikram Keshari Deo
- (11) Shri Prabodh Panda
- (12) Shri Haribhau Shankar Mahale
- (13) Shri Rajesh Ranjan
- (14) Shri Shriniwas Patil
- (15) Shri Tapan Sikdar

Shri Ram Vilas Paswan replied to the debate.

The discussion was concluded.

***15. Observation by the Speaker**

The Speaker made the following observation :-

“Hon’ble members, I have to inform the House that as per decision taken in the meeting of Leaders of Parties held with me today (29.8.2001), the discussion under rule 193 regarding acute problems

being faced by poor in rural and urban areas in various parts of the country due to non-availability of foodgrains may be taken up on Thursday, the 30th August, 2001 and the discussion regarding National security and matters related thereto, fixed for 30th August, 2001 may now be taken up during next Session.

The House may adjourn at 1 P.M. on Friday, the 31st August, 2001.

The consequent loss of the Private Members' Business on that day may be compensated during the next session.

I hope the House agrees.”

The House agreed.

8. 23 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th August, 2001).

**G.C. MALHOTRA,
Secretary-General**

@ At 7.35 P.M.

* At 7.26 P.M.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August 30, 2001/ Bhadra 8, 1923 (Saka)

No.171

11 A.M.

1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri G.K. Moopnar, a sitting member of Rajya Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 541, 542 and 544 were orally answered. Replies to Starred Question Nos. 543 and 545 – 560 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5622 – 5851 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1999-2000.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1999-2000.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 1999-2000.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Kolkata, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohan Roy Library Foundation, Kolkata, for the year 1999-2000.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1999-2000.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 1999-2000.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama , New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama , New Delhi, for the year 1999-2000.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1999-2000.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Hindustan Zinc Limited Udaipur, for the year 2000-2001.

(ii) Annual Report of the Hindustan Zinc Limited Udaipur, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) A copy of the Report (Hindi and English versions) of the Railway Safety Review Committee, 1998- Part-II. *

(19) A copy of the Statement (Hindi and English versions) (i) correcting the reply given on the 13th August, 2001 to Unstarred Question No. 3394 by S/Shri Rajaiah Malyala, Ramseth Thakur, A. Venkatesh Naik and Ashok N. Mohol regarding Construction of Cold Storage at International Airports (ii) the reasons for delay in correcting the reply.

(20) A copy of the Company Secretaries (Amendment) Regulations, 2001 (Hindi and English versions) published in Notification No. ICSI/710/2/M/26 in Gazette of India dated the 10th August, 2001, under sub-section (4) of section 39 of the Company Secretaries Act, 1980.

(21) A copy of the Chartered Accountants (Amendment) Regulations, 2001 (Hindi and English versions) published in Notification No. -CA (7)/51/2000 in Gazette of India dated the 17th August, 2001, under section 30 B of the Chartered Accountants Act, 1949.

(22) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the Appellate Tribunal for Foreign Exchange (Recruitment, Salary and Allowances and other conditions of Service of Chairperson and Members) Rules, 2000**.

(23) A copy of the One Hundred Seventy Fifth Report (Hindi and English versions) of the Law Commission of India on the Foreigners (Amendment) Bill, 2000.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1999-2000.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the Notaries (Third Amendment) Rules, 2000. * * *

(27) A copy of the Liquefied Petroleum Gas (Regulation of Use in Motor Vehicles) Order, 2001 (Hindi and English versions) published in Notification No. G.S.R. 569 (E) in Gazette of India dated the 1st August, 2001, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(28) A copy of Memorandum of Understanding (Hindi and English versions) between Rural Electrification Corporation Limited and Ministry of Power for the year 2001-2002.

(29) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Tamil Nadu Agro Industries Development Corporation Limited, Chennai, for the year 1999-2000.

(ii) Annual Report of the Tamil Nadu Agro Industries Development Corporation Limited, Chennai, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy of the Notification No.G.S.R. 296 (Hindi and English versions) published in Gazette of India dated the 28th February, 1964 appointing the 29th February, 1964, as the date on which the Major Port Trusts Act, 1963 to come into force issued under sub-section (2) of Section 1 of the said Act.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963: -

(i) The Cochin Port Employees (Leave) Regulations, 1978 published in Notification No. G.S.R.217 in Gazette of India dated the 10th February, 1979.

(ii) The Cochin Port Trust Employees (Family Welfare) Regulations, 1980 published in Notification No. G.S.R.769 in Gazette of India dated the 15th August, 1981.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31 and 32) above.

5. Study Tour Reports of Committee on Public Undertakings

PROF. VIJAY KUMAR MALHOTRA laid on the Table the Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings in respect of the following Undertakings:

- (1) Hindustan Photo Films Mfg. Co. Ltd.
- (2) Hindustan Antibiotics Ltd.
- (3) New India Assurance Company Ltd.
- (4) Bharat Earth Movers Ltd.
- (5) Semiconductor Complex Ltd.

6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI KARIYA MUNDA presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the Sittings of the Committee relating thereto: -

(1) Seventeenth Report on Ministry of Defence regarding Military Participation Ratio of Scheduled Castes and Scheduled Tribes in Defence Services-Policy and perspective.

(2) Eighteenth Report on Action Taken by Government on the recommendations contained in the First Report (Thirteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Reservation in services including reservation in admission and Employment of Scheduled Castes and Scheduled Tribes in Central Universities.

7. Report of the Committee on Petitions

SHRI BASUDEB ACHARIA presented the Tenth Report (Hindi and English versions) of the Committee on Petitions.

8. Report of the Committee on Empowerment of Women

SMT. MARGARET ALVA presented the Fourth Report (Hindi and English versions) of the Committee on Empowerment of Women on 'Health and Family Welfare Programmes for Women'.

9. Statements of the Standing Committee on Petroleum & Chemicals

15. SHRI MULAYAM SINGH YADAV laid on the Table a copy (Hindi and English versions) of the Statements on Action Taken by the Government on the recommendations contained in the 10th Report (13th Lok Sabha) on Action Taken by the

Government on the recommendations contained in the 4th Report (13th Lok Sabha) on Demands for Grants – 2000-2001 of the Ministry of Petroleum & Natural Gas.

10. Report of the Standing Committee on Information Technology

SHRI SOMNATH CHATTERJEE presented the Twenty-Seventh Report (Hindi and English versions) of the Standing Committee on Information Technology on “Implementation of New Telecom Policy ’1999” relating to Department of Telecommunications (DoT).

11. Report of the Standing Committee on Industry

SHRI SUNIL KHAN laid on the Table a copy each (Hindi and English versions) of the 53rd Report of the Standing Committee on Industry on Modernisation, Restructuring and Expansion Programmes of NALCO, Ministry of Mines.

12.11 P.M.

12. Submissions by Members

(i) Closure of some wagon manufacturing units of West Bengal due to non-placement of order by the Ministry of Railways.

To submission made by Shri Basudeb Acharia regarding closure of some wagon manufacturing units of West Bengal due to non-placement of order by the Ministry of Railways, Shri Nitish Kumar responded.

12.21 P.M.

(ii) Alleged appointment of functionary of a particular political party as Ambassador in United States.

The following members made submissions regarding alleged appointment of functionary of a particular political party as Ambassador in United States :-

- (1) Shri Somnath Chatterjee
- (2) Shri Mulayam Singh Yadav
- (3) Shri Chandra Shekhar
- (4) Shri Madhavrao Scindia
- (5) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 1.35 P.M.)

1.36 P.M.

13. Government Bills – Introduced

The Companies (Amendment) Bill, 2001.

The Sick Industrial Companies (Special Provisions) Repeal Bill, 2001.

The motion for leave to introduce the Bill moved by Shri Balasaheb Vikhe Patil was opposed. After some discussion, the motion was adopted and the Bill was introduced.

1.50 P.M.

The Electricity Bill, 2001.

The motion for leave to introduce the Bill moved by Shir Suresh P. Prabhu was opposed. The motion was adopted and the Bill was introduced.

#(iv) The Salaries and Allowances of Ministers (Amendment) Bill, 2001

2 P.M.

14. Observation by the Speaker

The Speaker made the following Observation:—

Hon'ble members, today I have received a notice of question of privilege from Shri Pawan Kumar Bansal against Shri Arun Shourie, Minister of State of the Department of Disinvestment for having allegedly sought verification of the authenticity of a letter purported to have been written by the Cabinet Secretary which was quoted by Shri Priya Ranjan Dasmunsi during discussion on Disinvestment of Public Sector Undertakings on 23 August, 2001. The member has also stated that the Minister of State of the Department of Disinvestment has since sought investigation by CBI in the matter.

Shri Bansal has contended that since the said letter was quoted by Shri Priya Ranjan Dasmunsi in the House, the same formed part of proceedings of the House and the matter regarding investigation with regard to the authenticity of the same should have been referred to Speaker, Lok Sabha instead of referring the same for investigation to CBI. Shri Bansal has contended that the Minister has committed a breach of privilege by seeking verification of the said letter and also referring the matter to the CBI for investigation.

It may be recalled that on 27 August, 2001, when Shri Dasmunsi sought to raise this matter in the House, several members expressing their views in the

matter, demanded that this matter may be referred to the Committee of Privileges.

I may like to inform the House that Shri Arun Shourie is a member of Rajya Sabha.

The Committee of Privileges of Lok Sabha and Rajya Sabha in the Report of their joint sitting in 1954 laid down the procedure to be followed in case where a member of one House is alleged to have committed a breach of privilege of the other House. In terms of that procedure when a question of breach of privilege is raised in any House in which a member of the other House is involved, the Presiding Officer of the House in which question of privilege is raised, has to refer the case to the Presiding Officer of the other House for appropriate action.

Since Shri Arun Shourie is a member of Rajya Sabha, I am referring this matter to the Hon'ble Chairman, Rajya Sabha for appropriate action in accordance with the above procedure.

2.02 P.M.

15. Matters Under Rule 377

(1) Shri Dilipkumar Mansukhlal Gandhi raised a matter regarding need to supply additional electricity to Maharashtra State to ensure uninterrupted supply to rural areas of the State.

(2) Shri Vinod Khanna raised a matter regarding need to patent Basmati rice produced in the basin of Rabi & Beas in Gurudaspur district, Punjab.

(3) Shri K. Yerrannaidu raised a matter regarding need to look into the problems being faced by fishing boat owners in Andhra Pradesh.

(4) Shri Shankarsinh Vaghela raised a matter regarding need to ensure early clearance of passport applications at Regional Passport Office, Ahmedabad, Gujarat.

(5) Shri Ramdas Rupala Gavit raised a matter regarding need to ensure loan to the raised a matter regarding needy people under Pradhan Mantri Rojgar Yojna in Dhule Parliamentary Constituency, Maharashtra.

(6) Shri Haribhai Chaudhary raised a matter regarding need to increase custom duty on import of Soyabean and Palm oil to safeguard interest of indigenous farmers.

(7) Shri Ananta Nayak raised a matter regarding need to allocate adequate funds for proper maintenance of National Highway No.215 in Orissa.

(8)Shri Dayabhai V. Patel raised a matter regarding need to include Daman district under category Coastal Regulation Zone (II) and instruct Administration of Daman & Diu for necessary amendment in the Coastal Zone Management Plan.

(9)Smt. Minati Sen raised a matter regarding need to take steps for setting up of an India – Bhutan Joint River Commission to check recurring floods in West Bengal.

(10)Shri Ramji Lal Suman raised a matter regarding need to improve telephone services in rural areas of the country particularly in Ferozabad Parliamentary Constituency, U.P.

(11)Shri Manjay Lal raised a matter regarding need to give special status to the road between Betia – Narkatiaganj and Bhitharwa in Bihar and provide funds for its proper maintenance.

(12)Dr. V. Saroja raised a matter regarding need to provide adequate funds for setting up of a Medicinal Plant Farm in Rasipuram Parliamentary Constituency in Tamil Nadu.

(13)Shri Bhartruhari Mehtab raised a matter regarding need to take stringent measures to check pollution in Mahanadi river in Orissa.

(14)Shri Sanat Kumar Mandal raised a matter regarding need to allocate funds for development of Sunderbans area of West Bengal.

(15)Shri Haribhau Shankar Mahale, JD(S) raised a matter regarding need to lift ban on export of onion.

16. Government Bills – Passed

Time taken : 40 mts.

2. 33 P.M.

The Inland Waterways Authority of India (Amendment) Bill, 2001, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate :-

Shri Sudarsana E.M. Natchiappan
Shri M.V.V.S. Murthi
Smt. Margaret Alva
Shri C. Sreenivaasan

Dr. Raghuvansh Prasad Singh
Shri Ravi Prakash Verma

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley

The motion was adopted and the Bill was passed.

Time Taken : 3 hrs.

+(ii) The Marriage Laws (Amendment) Bill, 2001, as passed by Rajya Sabha.

+(iii) The Indian Divorce (Amendment) Bill, 2001, as passed by Rajya Sabha.

+(iv) The Code of Criminal Procedure (Amendment) Bill, 2001, as passed by Rajya Sabha

The motions for consideration of the Bills viz (ii) The Marriage Laws (Amendment) Bill, 2001, as passed by Rajya Sabha (iii) The Indian Divorce (Amendment) Bill, 2001, as passed by Rajya Sabha and (iv) The Code of Criminal Procedure (Amendment) Bill, 2001, as passed by Rajya Sabha were moved by Shri Arun Jaitley.

The following members took part in the combined debate :-

- (1) Smt. Margaret Alva
- (2) Shri Virendra Prasad Singh Badnore
- (3) Shri Minati Sen
- (4) Shri M.V.V.S. Murthi
- (5) Shri Shivraj V. Patil
- (6) Shri Dharam Raj Singh Patel
- (7) Shri A.D.K. Jayaseelan
- (8) Shri S. Murugesan
- (9) Smt. Renu Kumari
- (10) Shri K.A. Sangatam
- (11) Shri Anadicharan Sahu
- (12) Smt. Kanti Singh
- (13) Dr. (Mrs.) Beatrix D'Souza
- (14) Smt. Abha Mahto
- (15) Prof. R.R. Pramanik
- (16) Shri A. Krishnaswamy
- (17) Shri P.C. Thomas
- (18) Shri K. Francis George
- (19) Shri Mohan Rawale
- (20) Shri Haribhau Shankar Mahale
- (21) Shri K.H. Muniyappa
- (22) Dr. Raghuvansh Prasad Singh

Shri Arun Jaitley replied to the combined debate.

(ii) The motion for consideration of the Marriage Laws (Amendment) Bill, 2001 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Indian Divorce (Amendment) Bill, 2001 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley

The motion was adopted and the Bill was passed.

(iv) The motion for consideration of the Code of Criminal Procedure (Amendment) Bill, 2001 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley

The motion was adopted and the Bill was passed.

§ (v) The Salaries and Allowances of Ministers (Amendment) Bill, 2001.

The motion for consideration moved by Shri C. Vidyasagar Rao on behalf of Shri L.K. Advani, was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Vidyasagar Rao.

The motion was adopted and the Bill was passed.

++ 17. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th August, 2001, Rajya Sabha passed the Indian Council of World Affairs Bill, 2001, passed by Lok Sabha on the 23rd August, 2001 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

18. Amendment made by Rajya Sabha to the Government Bill – Agreed to

The Indian Council of World Affairs Bill, 2001.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Jagmohan on behalf of Shri Jaswant Singh.

Clause-7

1. That at page 3 for lines 15 to 34, the following be substituted namely:—

"7(1) On and from the 1st Day of September, 2001 and until the appointment of date under sub section (2), the Council shall consist of the following members, namely:—

- (a) The Vice-President of India, who shall be President, ex-officio;
- (b) The Prime Minister of India;
- (c) The Speaker of the Lok Sabha;
- (d) The Leader of the House, Rajya Sabha;
- (e) The Leader of the Opposition of Lok Sabha;
- (f) The Leader of the Opposition, Rajya Sabha.

(2) On and from such date, as may be appointed by the Central Government by notification in the Official Gazette which shall not be later than three months from the date of assent by the President of the Indian Council of World Affairs Bill, 2001, the Council shall consist of the following members, namely:—

- (a) the Vice-President of India, who shall be the President, ex-officio,
- (b) three Vice-Presidents as may be nominated by the Council;

(c) a Director-General to be nominated by the Council;"

2. That at page 4 for lines 5 to 7. the following be substituted, namely:—

"(i) three members from the Ministry of External Affairs, ex-officio; Foreign Secretary, Financial Advisor, and Dean (Foreign Service Institute), to be nominated by the Chairperson of the Governing Body;"

3. That at page 4, line 11, to 13 be deleted.

4. That at page 4. line 14, for "4" substitute "3".

5. That at page 4. line 16, for "5" substitute "4".

6. That at page 4, line 29, for "(5)" Substitute "(4)".

7. That at page 4. line 37, for "(5)" Substitute "(4)".

Clause—14

8. That at page 5, for lines 24 to 25, the following be substituted, namely:-

"14(1) There shall be a Governing body of the Council which shall be constituted by the Council."

9. That at page 5, for lines 29 to 32. the following be substituted, namely:-

"14(3) On and from such date as may be appointed by the Central Government by notification in the Official Gazette, the Vice-President of India, ex-officio shall be the Chairperson of the Governing Body and shall exercise such powers and discharge such functions as may be prescribed by regulations."

Clause—15

10. That at page 5, for lines 42 to 43. the following be substituted namely:—

"15(I) There shall be a Chief Executive Officer of the Council who shall be designated as the Director-

General and shall be appointed by the Council."

Clause—26

11. That at page 7. line 44, the words "with the previous approval of the Central Government" be deleted
12. That at page 8. lines 6 to 7 be deleted.
13. That at page 8, line 8, for "(c)" substitute "(b)".
14. That at page 8, line 10, for "(d)" substitute "(c)".
15. That at page 8, line 14. for "(c)" substitute "(d)".
16. That at page 8. line 16. for "(f)" substitute "(e)".
17. That at page 8, line 18, for "(g)" substitute "(0)".
18. That at page 8. line 20, for "(h)" substitute "(g)".
19. That at page 8. line 22, for the words "Central Government" the words "Governing Body" be substituted.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Jagmohan.

The motion was adopted and the amendments were agreed to.

6. 11 P.M.

19. Discussion Under Rule 193

Time taken : 5 hrs. 34 mts.

Shri Bikram Keshari Deo raised a discussion regarding acute problems being faced by poor in rural and urban areas in various parts of the country due to non-availability of foodgrains.

The following members took part in the debate.

- (1) Shri Shivraj V. Patil
- (2) Shri Rupchand Pal
- (3) Shri M.V.V.S. Murthi
- (4) Shri C.N. Singh
- (5) Shri Kharabela Swain
- (6) Shri K.P. Singh Deo
- (7) Shri A.K.S. Vijayan
- (8) Shri Prabhunath Singh
- (9) Shri P.H. Pandian
- (10) Shri Prasanna Acharya
- (11) Shri Devendra Prasad Yadav
- (12) Shri Ram Prasad Singh

- (13) Shri Ramanand Singh
- (14) Shri Joachim Baxla
- (15) Shri Bhan Singh Bhaura
- (16) Shri K.H. Muniyappa
- (17) Shri Rajesh Ranjan
- (18) Shri Bishnu Pada Ray
- (19) Smt. Hema Gamang
- (20) Dr. V. Saroja
- (21) Shri Punnulal Mohale

Shri Shanta Kumar replied to the debate.

The discussion was concluded.

11.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st August, 2001).

G.C. MALHOTRA,
Secretary-General

* Part-I fo the Report fo the Railway Safety Review Committee was laid on the Table on 2.3.2000.

** The Appellate Tribunal for Foreign Exchange Rules and Notaries Rules were laid on the Table of the House on 23.8.2001

*** The Appellate Tribunal for Foreign Exchange Rules and Notaries Rules were laid on the Table of the House on 23.8.2001

At 6.07 P.M.

+ Discussed together

@ On behalf of Shri L.K. Advani

\$ At 6.08 P.M.

++ At 5.36 P.M.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 31, 2001/ Bhadra 9, 1923 (Saka)

No.172

11 A.M.

1. Starred Questions

Starred Question Nos. 561-563 were orally answered. Replies to Starred Question Nos. 564-580 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5862-6081 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:-

(1) Report of Justice Nanavati Commission of Enquiry set up to inquire into the facts, circumstances and events leading to use of force by the police on the lawyers' demonstration held at Parliament Street, New Delhi, on the 24th February, 2000 {Volume -I, Volume-II(Part-I and Part-II A&B) and Volume -III}

(2) Memorandum of Action taken on the above Report.

(2) (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 1999-2000.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of

Public Cooperation and Child Development, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1999-2000.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Mumbai, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Mumbai, for the year 1999-2000.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1999-2000.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Pradhamika Vidya Parishad, Hyderabad (District Primary Education Programme, Andhra Pradesh), for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Pradhamika Vidya Parishad, Hyderabad (District Primary Education Programme, Andhra Pradesh), for the year 1999-2000.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 1999-2000.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above

(14) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi , for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 1998-99.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi , for the year 1999-2000.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi , for the year 1999-2000

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1999-2000, together with Audit Report thereon, under

sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1999-2000.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the National Council for Teacher Education (Establishment and Territorial jurisdiction of the Regional Committee) (Amendment) Regulations, 2001 (Hindi and English versions) published in Notification No.23 in Gazette of India dated the 9th June, 2001 under sub-section 33 of the National Council for Teacher Education Act, 1993.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 1999-2000.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1999-2000.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 1999-2000.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima for the year 1996-1997 together with an Audit Report thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Annual Accounts (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the 1999-2000, together with an Audit Report thereon.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima for the year 1997-1998, together with an Audit Report thereon.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1998-99.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Shiksha Pariyojana Parishad, Patna, for the year 1999-2000 along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Shiksha Pariyojana Parishad, Patna, for the year 1999-2000

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (1) A copy of the Statement (Hindi and English versions) showing allotment and of take of rice from April, 2000 to March, 2001 under TPDS.

(2) A copy of the Statement (Hindi and English versions) showing allotment and of take of wheat from April, 2000 to March, 2001 under TPDS.

(36) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:-

(i) The Aircraft (Amendment) Rules, 2001 published in Notification No. G.S.R. 485(E) in Gazette of India dated the 28th June, 2001, together with an explanatory note.

(ii) The Aircraft (Second Amendment) Rules, 2001 published in Notification No. G.S.R. 383 in Gazette of India dated the 21st July, 2001, together with an explanatory note.

(iii) The Aircraft (Fourth Amendment) Rules, 2001 published in Notification No. G.S.R. 400 in Gazette of India dated the 28th July, 2001, together with an explanatory note.

(37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1996-97.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1996-97, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 719 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijaywada-Section) in the State of Andhra Pradesh.

(ii) S.O. 722 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijaywada-Section) in the State of Andhra Pradesh.

(iii) S.O. 723 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition

of land for widening of National Highway No. 5
(Vishakapatnam-Bhubneswar Section) in the
State of Andhra Pradesh.

(iv) S.O. 761 (E) published in Gazette of India dated the 7th
August, 2001 regarding
acquisition of land for widening of National Highway No. 5 (Madras-Vishakapatnam Section) in the State of Andhra Pradesh.

(v) S.O. 762 (E) published in Gazette of India dated the 7th
August, 2001 regarding
acquisition of land for widening of National Highway No. 5 (Madras-Vishakapatnam Section)
in Srikakulam District in the State of Andhra Pradesh.

(vi) S.O. 720 (E) published in Gazette of India dated the 28th
July, 2001 regarding acquisition
of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the State of
Andhra Pradesh.

(vii) S.O. 724 (E) published in Gazette of India dated the, 28th
July 2001 regarding acquisition
of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the State of
Andhra Pradesh.

(viii) S.O. 740 (E) published in Gazette of India dated the, 1st
August, 2001 regarding
acquisition of land for widening of National Highway No. 5 (Visakhapatnam- Bhubneswar Section) in the State of Andhra Pradesh

(ix) S.O. 721 (E) published in Gazette of India dated the, 28th
July, 2001 regarding
acquisition of land for construction of Toll Plaza National Highway No. 8 (Haryana)

(x) S.O. 738 (E) published in Gazette of India dated the, 1st
August, 2001 seeking to amend
Notification No. S.O. 602 (E) dated the 28th June, 2001.

(xi) S.O. 739 (E) published in Gazette of India dated the, 1st
August, 2001 regarding
appointment of Competent Authority to perform the function under National Highway Act, 1956.

(xii) S.O. 741 (E) published in Gazette of India dated the, 1st
August, 2001 regarding
acquisition of land for the construction of four laning at National Highway No. 5 in the state of
Andhra Pradesh.

(xiii) S.O. 751 (E) published in Gazette of India dated the, 6th
August, 2001 regarding
acquisition of land for 4/6 laning of existing 2 lane Mandal-

Bhilwara Section at National Highway No. 79 in the state of Rajasthan.

(xiv) S.O. 752 (E) published in Gazette of India dated the, 6th August, 2001 regarding acquisition of land for 4/6 laning of existing 2 lane Udaipur-Mangalwar Section at National Highway No. 76 in the state of Rajasthan.

(xv) S.O. 753 (E) published in Gazette of India dated the, 6th August, 2001 regarding acquisition of land for 4/6 laning of existing 2 lane Udaipur-Mangalwar-Chittorgarh Section at National Highway Nos. 76 and 79 in the state of Rajasthan.

(xvi) S.O. 772 (E) published in Gazette of India dated the, 10th August, 2001 regarding acquisition of land (Kishangarh to Nasirabad) on State Highway No. 7A.

(xvii) S.O. 773 (E) published in Gazette of India dated the, 10th August, 2001 regarding acquisition of land (Gulabpura to Station Nagar, Tehsil Mandal) on National Highway No.79.

(xviii) S.O. 777 (E) published in Gazette of India dated the, 10th August, 2001 regarding rate of fee to be recovered from the users of stretch between (Kotputli-Jaipur Section) of National Highway No.8.

(40) A copy each of the following papers (Hindi and English versions) article 323(1) of the Constitution:-

(1) Fiftieth Annual Report of the Union Public Service Commission for the year 1999-2000.

(2) Memorandum explaining reasons for non-acceptance of the advice of the Union Public Service Commission in respect of the cases referred to in Chapter 10 of the Report.

(41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 1999-2000.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1999-2000, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers

mentioned at (41) above.

(43) A statement (Hindi and English versions) correcting the reply given on the 22nd March, 2001 to the Starred Question No.369 by Shri Tarachand Bhagora and Shri Shrinivas Patil, M.Ps. regarding 'Guarantee to Enron' and (ii) reasons for delay in correcting the reply.

(44) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project (Voluntary Health Services), Chennai, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project (Voluntary Health Services), Chennai, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project (Voluntary Health Services), Chennai, for the year 1999-2000.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1999-2000 under section 126 of the Trade and Merchandise Marks Act, 1958.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Central Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2000 published in Notification No..CO/PRS/LEGAL/MISC-2869/SAK/2000-2001 in Gazette of India dated the 11th November, 2000.

(ii) The Union Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No. 3(c)/31-10/2000 in Gazette of India dated the 30th December, 2000.

- (iii) The Bank of Maharashtra Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.AXI/ST/OSR/2000 in Gazette of India dated the 25th November, 2000.
- (iv) The Vijaya Bank of Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.PER:IRD:2853:2000 in Gazette of India dated the 10th February, 2001.
- (v) The Oriental Bank of Commerce Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.3929 in Gazette of India dated the 25th November, 2000.
- (vi) The Canara Bank Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.IRS:124A:6480:NAK in Gazette of India dated the 10th February, 2001.
- (vii) The United Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.4/2000 in Gazette of India dated the 10th February, 2001.
- (viii) The Corporation Bank Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.PAD:IR:OSR Amend:579:2000-2001 in Gazette of India dated the 2nd December, 2000.
- (ix) The Punjab and Sind Bank Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.DAC/MISC/2001/2808 in Gazette of India dated the 5th February, 2001.
- (x) The Dena Bank of Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.IR/Amend/01/2000 in Gazette of India dated the 10th February, 2001.
- (xi) The Indian Overseas Bank of Officer Employees' (Conduct) (Amendment) Regulations, 2000 published in Notification No.IRD/184/234 in Gazette of India dated the 24th February, 2001.
- (49) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:-

(i) The Amendment in Regulation 42 of Subsidiary Banks General Regulation, 1959 published in Notification No. SBD No. 10/2000 in Gazette of India dated the 16th December, 2000.

(ii) The Amendment in Regulation 4,9,12,13,14,15,16 and 16A of Subsidiary Banks General Regulation, 1959 published in Notification No. SBD No. 9/2000 in Gazette of India dated the 6th January, 2001.

(iii) The Amendment to Regulation 50 of the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore Officers' Service Regulation published in Notification No. SBD/1/2001 in Gazette of India dated the 27th January,2001.

(50) A copy of the State Bank of India General Regulations (Amendment) Regulations 2000 (Hindi and English versions) published in Notification No.5 in Gazette of India dated the 3rd February, 2001 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

(51) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

(i) The Life Insurance Corporation of India (Employees) Pension (Amendment) Rules, 2001 published in Notification No. G.S.R. 590 (E) in Gazette of India dated the 13th August, 2001.

(ii) The Life Insurance Corporation of India Chairman (Certain Terms and Conditions of Service) (Amendment) Rules, 2001 published in Notification No. G.S.R. 591 (E) in the Gazette of India dated the 14th August, 2001.

(iii) The Life Insurance Corporation of India Managing Directors (Revision of certain terms and conditions of service) (Amendment) Rules, 2001 published in Notification No. G.S.R. 592 (E) in Gazette of India dated the 14th August, 2001.

(iv) The Life Insurance Corporation of India (Payment of Gratuity to Chairman and Managing Directors) (Amendment) Rules, 2001 published in Notification No. G.S.R. 593 (E) in Gazette of India dated the 14th August, 2001.

(52) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

(i) The General Insurance (Employees') Pension (Amendment) Scheme, 2001 published in Notification No. S.O.775 (E) in Gazette of India dated the 13th August, 2001.

(ii) The General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) (Amendment) Scheme, 2001 published in Notification No. S.O.780 (E) in Gazette of India dated the 14th August, 2001.

(iii) The General Insurance (Rationalisation of Pay Scales and other conditions of service of Officers) (Amendment) Scheme, 2001 published in Notification No. S.O.781(E) in Gazette of India dated the 14th August, 2001.

(53) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Travancore and State Bank of Mysore for the years 2000-2001, along with Audited Accounts and Auditors' Report thereon under sub-section (4) of section 40 of the State Bank of India Act, 1955 and under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.

(54) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

(i) Report on the working and activities of the Allahabad Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of Baroda for the year 2000-2001, along with Accounts and Auditor's Report thereon.

(iii) Report on the working and activities of the Bank of India for the year 2000-2001, along with Accounts and Auditor's Report thereon.

(iv) Report on the working and activities of the Bank Maharashtra for the year 2000-2001, along with Accounts and Auditor's Report thereon.

(v) Report on the working and activities of the Dena Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Indian Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.

- (vii) Report on the working and activities of the Syndicate Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Union Bank of India for the year 2000-2001, along with Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Andhra Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Corporation Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Oriental Bank of Commerce for the year 2000-2001, along with Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Punjab and Sind Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Vijaya Bank for the year 2000-2001, along with Accounts and Auditor's Report thereon.
- (55) A copy of the Notification No. S.O.637(E) (Hindi and English versions) published in Gazette of India dated the 3rd July, 2001 specifying zero per cent ad-valorem as the rate of cess of export of all marine products by the Export Oriented Units and the Units in the Export Processing Zones and Special Economic Zones, issued under sub-section (1) of section 14 of the Marine Products Exports Development Authority Act, 1972.
- (56) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the MMTC, New Delhi, for the year 1999-2000.
- (ii) Annual Report of the MMTC, New Delhi, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Kolkata, for the year 1999-2000.

(59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60) A copy of the Notification No.S.O. 803 (E) (Hindi and English versions) published in Gazette of India dated the 20th August, 2001 seeking to rescind three Notifications mentioned therein under sub-section (6) of section (3) of the Essential Commodities Act, 1955.

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 1996-97, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 1996-97.

(62) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 1997-98, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 1997-98.

(63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61 & 62) above.

(64) A copy of the Standards of Weights and Measures (General) Amendment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.551 (E) in Gazette of India dated 25th July,2001 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

4. Minutes of Committee on Private Members' and Resolutions

SHRI PRAHLAD SINGH PATEL laid on the Table the Minutes (Hindi and English versions) of the Fifteenth to Eighteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Report of Committee on Members of Parliament Local Area Development Scheme

DR. BOLLA BULLI RAMAIAH presented the Seventh Report (Hindi and English versions) of the Committee on Members of Parliament Local Area Development Scheme on the Ministry of Statistics and Programme Implementation – 'Proposals to amend Guidelines on MPLAD Scheme.'

6. Report of Standing Committee on Energy (2001)

SHRI SONTOSH MOHAN DEV presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Energy on "The Coal Mines (Nationalisation) Amendment Bill, 2000."

12.05 P.M.

7. Statement by Minister

The Minister of External Affairs made a statement regarding 'Promotion of India-Pakistan Relations'.

He also laid on the Table a copy of List (Hindi and English versions) of fifty tariff lines identified by the Ministry of Commerce through a process of Inter-Ministerial consultations.

8. Government Bills – Introduced

12.07 P.M.

(i) The Offshore Areas Mineral (Development and Regulation) Bill, 2001.

12.14 P.M.

(ii) The Constitution Scheduled Castes Orders (Amendment) Bill, 2001.

The motion for leave to introduce the Bill moved by Smt. Maneka Gandhi was opposed. The motion was adopted and the Bill was introduced.

12.20 P.M.

(iii) The Communication Convergence Bill, 2001.

(iv) The Companies (Second Amendment) Bill, 2001.

12.21 P.M.

(v) The Major Port Trusts (Amendment) Bill, 2001.

12.23 P.M.

9. Matters Under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to set up an oil refinery in Rajasthan.
- (2) Shri Rajiv Pratap Rudi raised a matter regarding need to open more Diesel/LPG/Petrol outlets in Saran district of Bihar.
- (3) Shri Punnulal Mohale raised a matter regarding need to provide special economic package to Chhattisgarh for all round development of the State.
- (4) Dr. N. Venkateswamy raised a matter regarding need to provide halt of Navjeevan Express at Sullurpet, Andhra Pradesh.
- (5) Shri G. Putta Swamy Gowda raised a matter regarding need to clear the project improvement of Mother and Child Health Programme of Karnataka seeking financial assistance from the Japanese International Cooperative Agency.
- (6) Dr. D.V.G. Sankar Rao raised a matter regarding need for construction of a railway flyover at Parvathipuram in Andhra Pradesh.
- (7) Shri Ravi Prakash Verma Ned to rehabilitate the Tawaria Scheduled Tribes to ensure that they don't indulge in anti social/criminal activities.
- (8) Shri Ram Prasad Singh raised a matter regarding need to set up industries in Bhojpur and adjoining districts in Bihar.
- (9) Shri Ramjiwan Singh raised a matter regarding need to ensure early payment of dues to the sugarcane growers in the country particularly in Bihar.
- (10) Shri Chandra Vijay Singh raised a matter regarding need to provide central funds to the Government of U.P. for providing uninterrupted supply of electricity to Moradabad district.
- (11) Shri Prahlad Singh Patel raised a matter regarding need to ban private T.V. pay channels in the country.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

- (12) Shri Bikram Keshari Deo regarding need to accord approval to the Revised Long Term Action Plan for the KBK districts of Orissa.
- (13) Shri Rameshwar Dudi regarding need to ensure early implementation of railway projects in Bikaner, Rajasthan.

- (14) Shri S.D.N.R. Wadiyar regarding need to provide financial assistance to Karnataka Government for anti sea-erosion work in coastal areas of the State.
- (15) Shri Ram Raghunath Chaudhary regarding need to declare support price of millet in Rajasthan.
- (16) Shri A.P. Abdullakutty regarding need to improve the lot of bidi workers in the country.
- (17) Shri Suresh Chandel regarding need to issue a commemorative stamp on the occasion of birth centenary of Shri Yashpal, prominent writer and freedom fighter.
- (18) Shri K.P. Singh Deo regarding need to implement one rank one pension scheme for Defence personnel.
- (19) Shri Adhir Chowdhary regarding need to set up an institute of Information Technology in Murshidabad district, West Bengal.
- (20) Shri T. Govindan regarding need to look into the difficulties being faced by agents of North Malabar Gramin Bank in Kerala.
- (21) Dr. (Mrs.) Rajeshwaramma Vukkala regarding need to provide financial assistance to Government of Andhra Pradesh to check the spread of Japanese Encephalitis disease particularly in areas of the State.

1.04 P.M.

10. Valedictory References

The Speaker, Shrimati Sonia Gandhi and the Prime Minister made valedictory references on the conclusion of Seventh Session of Thirteenth Lok Sabha.

1.23 P.M.

11. National Song

The National Song was played.

(Lok Sabha adjourned sine die at 1.24 P.M.)

G.C. MALHOTRA,
Secretary-General